

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

WESTERN ZONE BENCH PUNE AT PUNE

ORIGINAL APPLICATION NO. 22 OF 2023

Amol Abhimanyu Shinde & Ors.

...Applicant

Versus

MPCB and Ors.

...Respondents

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Pune

Date. 15/05/2023

Advocate for Respondent

No. 8

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, WESTERN
ZONE BENCH, PUNE, AT PUNE

ORIGINAL APPLICATION NO. 22OF 2023

Amol Abhimanyu Shinde and Ors.

...Applicants

V/s

Maharashtra Pollution Control Board and Ors.

...Respondents



AFFIDAVIT IN REPLY

I, Sanjay Jijaba Thorat, Age: 58 years, Occupation: Business, R/at: S. No. 122/2, 123/2A at Pimpalgaon Road, at post Manchar, Taluka: Ambegaon, Dist: Pune 410503, the authorized person for Akash Dairy Farm i.e. Respondent No. 8, state on solemn affirmation as under:

1. I state that the contents of the present Application are false, frivolous, baseless, and are not admitted by this Respondent.
2. I state that the pleadings of the Applicants are as vague as possible. I state that, the Applicants have *inter alia* failed, avoided, and neglected to plead material particulars and details regarding the allegations levelled against this Respondent. Therefore, no reliefs on the basis thereof can be considered let alone granted.



3. I state that the pleadings made by the Applicants are contradictory, inconsistent, and self-destructive. In the circumstances, the Applicants are not entitled to any relief. Hence, the application is liable to be dismissed with costs.
4. I state that, the complaints made by the Applicants are neither true nor correct and by no stretch of the imagination the said complaints can be considered.
5. The contentions and defences in the present Affidavit in reply are stated and taken without prejudice to each other.
6. I state that the contents of paragraph No. 3 of the Application are neither true nor correct, and the same are denied. I deny that the Applicants are the residents of the area as alleged. I deny that there is any area under environmental and/ or ecological degradation due the industrial operation and/ or activity of this Respondent. I deny that the industrial operation and/ or activity of this Respondent for milk collection, milk chilling, processing, treatment, packaging various milk food production in the name and style "Akash Diary & Rheansh Foods" is illegal as alleged or otherwise. I deny that the



industrial operation and/ or activity of this Respondent are in violation of any provision of law let alone grossly.

7. I state that the contents of paragraph No. 4 of the Application are neither true nor correct, and the same are denied. I deny that any of the acts of the Respondent No. 8 - PP are in alleged violation of any provision of law let alone to its brim. I deny that any of the alleged acts of the Respondent No. 8 - PP are in alleged violation of any provision of law much less with the aid of the officer of any government authority that too appointed for the protection of environment and/ or interest of public at large. I deny that there is no violation whatsoever caused by the Respondent Nos. 8 -PP, therefore, no question of dealing with stern hands that too a clear or unambiguous message to the entire community of unapologetic, maneuvered, mighty and resourceful "PP" and/or the issue of one such alleged violation let alone gross by the alleged polluters and/or allegedly turning deaf ears despite bringing it to the notice of authorities responsible for upholding the law is the reason/basis of this application does not arise. I deny that there is any reason and/or basis for the present application.



8. I state that the contents of paragraph No. 5 of the Application are neither true nor correct, and the same are denied. I deny that, there is any violation much less environmental violation by the Respondent No. 8-PP. Therefore, no question of bringing the same to the notice of this Hon'ble Tribunal by way of this application for further investigation and/or strongest action against the Respondent Nos. 8 does not arise. I also state that, there is no illegality which is to be prevented. I deny that, the government machinery in any of offices is trying to help and/or to facilitate the PP. I deny that, the government machinery in any of offices is trying to help and/or to facilitate the PP to violate any law let alone left, right and centre in any manner whatsoever. I deny that there exists any alleged reason for the government machineries to help and/or facilitate the PP.
9. I state that the contents of paragraph No. 6 of the Application are neither true nor correct, and the same are denied. I deny that, there is any reason for the Applicants to be aggrieved and/or dissatisfied on any count. I deny that, there is any non-action or undue involvement of environment protection authorities that too for protecting the project proponents.



10.I state that the contents of paragraph No. 7a of the Application are neither true nor correct, and the same are denied. I deny that, the Respondent Nos. 8 is carrying any illegal industrial operation. I deny that, there is any question much less substantial relating to implementation of the environment protection and/or improvement enactment.

11.I state that the contents of paragraph No. 7b and 7c of the Application are neither true nor correct, and the same are denied. I deny that, the PP has ever done any illegal activity. I deny that, the operation and/or activity of PP's industry are illegal. I deny that, there is any damage caused to the environment and/or ecology. Since there is no damage caused to the environment and/or ecology the PP are not responsible for any damages and/or no damage can be imposed on PP. I deny that, the PP is the profit-making entities at the cost of mother nature.

12.I state that the contents of paragraph No. 8h to 8j of the Application are neither true nor correct, and the same are denied. I deny that, there is any noise pollution due to the vehicle movement and/or waste water pollution and/or plastic bags pollution as alleged. I deny that, the complaint made by the Applicant No. 1 on 21/09/2021 was



allegedly ignored by the Respondent No. 4 for any alleged reason. I deny that, the complaint made by the Applicant No. 1 dated 21/09/2021 forwarded to the Respondent No. 7 on 23/09/2021 was allegedly by the Respondent No. 7 for any alleged reason. I deny that, the complaint made by the Applicant No. 1 and other alleged resident dated 05/09/2022 was allegedly ignored by the Respondent No. 4 for any alleged reason.

13. I state that the contents of paragraph No. 8k of the Application are neither true nor correct, and the same are denied. I deny that, there is any air pollution and/or water pollution caused by this Respondent. I deny, there is any discharge of chemical waste water to the natural water course much less thereby percolating into the open wells in the area or impacting the human beings or domestic animals. I deny that, Respondent No. 4 ignored the complaint dated 11/10/2022 for any alleged reason.

14. I state that the contents of paragraph No. 8l of the Application are neither true nor correct, and the same are denied. I deny that, Respondent No. 1 ignored the complaint dated 23/12/2022 for any alleged reason. I deny that, any activity of this Respondent has



caused/causes any water pollution and/or noise pollution much less due to the boiler as alleged or otherwise.

15.I state that the contents of paragraph No. 8m of the Application are neither true nor correct, and the same are denied. I deny that, the Applicant No. 1 in presence of other Applicants/residents taken the decibel reading in his cell phone at 9:25pm for the noise from boiler operations and other instrument operations anywhere which shows average of 82 dB much less at the back side of the project as alleged or otherwise.

16.I state that the contents of paragraph No. 8n of the Application are neither true nor correct, and the same are denied. I deny that, that there is any illegal construction at the site much less in the side margin at the unit of this Respondentlet alone of the boiler and/or chimney.

17.I state that the contents of paragraph No. 8o of the Application are neither true nor correct, and the same are denied. I deny that, any threat let alone threat to life was ever given by any of the partner of the Respondent No. 8. I deny that, that there is any illegal operation activity in the units of the PP and/or there is any pollution caused by the PP.



18.I state that the contents of paragraph No. 8p of the Application are neither true nor correct, and the same are denied. I deny that, Respondent No. 1 ignored the reminder dated 27/01/2023 for any alleged reason. I deny that, any activity of this Respondent has caused/causes any water pollution and/or noise pollution much less due to the boiler as alleged or otherwise. I say that, the STP is not required to be installed by this Respondent.

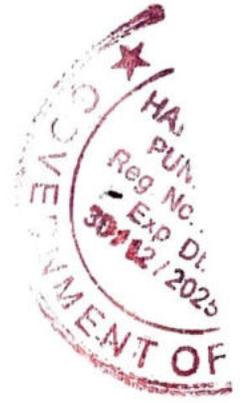
19.I state that the contents of paragraph Nos. 9A and 9B of the Application are neither true nor correct, and the same are denied. I deny that, there exists any ground for filing the present proceedings. I deny that, this Respondent is operating its industry/plant in illegal manner. I deny that, the installation of one (1) boiler with wood as fuel is illegal. I deny that, the boiler in frequent operation causes air pollution due to the smoke and/or noise pollution. I deny that, the operation of the boiler is without obtaining necessary consent and/or without installation of requisite air pollution control devices.

20.I state that the contents of paragraph Nos. 9C and 9D of the Application are neither true nor correct, and the same are denied. I deny that, there exist two(2) DG sets of having capacity more than 500 KVA. I deny that, the installation of DG set has caused/is



causing air and/or noise pollution. I deny that, the installation of DG sets is without obtaining necessary consent or without installation of requisite air pollution control devices. I deny that, there is any discharge of waste water to the natural water body or sewer line of the local authority much less without scientific treatment. I deny that, there is no installation of requisite water pollution control devices i.e. STP, ETP in the plant. I state that, this Respondent has already installed ETP having capacity of 50 KLD and the same is in operation. The photographs and design details are annexed as Annexure ____ | _____. Therefore, also the said contention of the Applicants cannot be considered. I state that, only one DG set having capacity of 125 KVA has been installed.

21. I state that the contents of paragraph Nos. 9E and 9F of the Application are neither true nor correct, and the same are denied. I deny that, this Respondent is extracting ground water from any open well situated anywhere let alone at their farm land. I deny that, this Respondent has undertaken any illegal operation let alone in full swing, therefore, no question of causing substantial or irreparable damage to the environment or ecology arises. I deny that, there is no action taken on the complaints of the Applicant as alleged. I deny



that, there is any collusion between Respondent No. 3, 4, 8, 9, therefore, no question of they being liable any action let alone alleged environment damage and/or degradation that too equally responsible arises. I say that, this Respondent uses water supplied by the Nagar Panchayat, Manchar and also supplied by tankers.

22.I state that the contents of paragraph Nos. 9G to 9L of the Application are neither true nor correct, and the same are denied. I deny that, this Respondent has not installed rain water harvesting system and/or solar system for energy conservation as per norms. I say that, the construction at the site is still is going on. I further say that, this Respondent will install the necessary rain water harvesting system and solar system for energy conservation in due course of the construction. I deny that, there is no marginal space available at the project site. I deny that, there is illegal construction carried out at the marginal space. I deny that, there is no access road for loading, unloading of the material and transfer of milk and its food products. I deny that, this Respondent's vehicle is creating dust, noise and air pollution in the residential area as alleged. I state that, this Respondent has installed necessary fire-fighting mechanism as contemplated by law. I further state, the solar system and/or water



harvesting system are not mandatory. I deny that, there is milk collection of 40000 litres. Therefore, the said contentions are devoid of any merits and hence cannot be considered. I say that, this Respondent has planted trees in premises. Copies of photographs are annexed herewith as Annexure II.

23. I state that the contents of paragraph Nos. 9M to 9P of the Application are neither true nor correct, and the same are denied. I deny that, this Respondent is directly discharging any waste water let alone more than 50000 litres per day to the natural water body as well as sewer line without any specific treatment. I deny that, this Respondent has caused any damage to the environment and/or ecology let alone more than Rs. 5 crore for any of the activities of this Respondent. I deny that there is any violation let alone blatant. Therefore, no question of the failure or neglect of SDO and MPCB to take action against this Respondent arises. I deny that, the complaints made to the SDO and MPCB are well in advance and/or following due process of law.

24. I state that the contents of paragraph Nos. 9Q to 9T of the Application are neither true nor correct, and the same are denied. I deny that, there is no enmity or bitterness between the Applicant and



the Respondent at personal level. I deny that, this Respondent has committed has violation of any Water (P&CP) Act, 1974, Air (P&CP) Act, 1981, Hazardous (M & HT) Rules much less intentionally. I deny that, this Respondent is liable to pay the environmental compensation under any law or principle let alone principle of sustainable development and/or precautionary principles and/or polluters pay principle and/or environmental compensation for restitution and/or restoration of area allegedly damaged by this Respondent. I deny that, the Applicants have made out any case that too prima facie. I deny that, there will be unbridle and/or uncontrollable situation if stay is not granted. I deny that, PP is carrying any illegal activity. I deny that, the Applicant/s have any right to crave leave of this NGT to amend/add/delete the pleadings much less as and when required.

25.I state that the contents of paragraph Nos. 9U and 9X of the Application are neither true nor correct, and the same are denied. I deny that, the Applicants are the residents of the area as alleged. I deny that, the Applicants are suffering from the pollution and day to day alleged illegal operations of this Respondent. I deny that, the original Applicants have any locus to file the present proceedings. I



I deny that, there is any cause of action for the present Application. I deny that the cause action for the present Application ever arose let alone on 13/10/2020. I deny that, the alleged cause of action again arose in the month of September 2022. I deny that, the present Application is within limitation.

26.I state that the contents of paragraph No. 10 of the Application are neither true nor correct, and the same are denied. I deny that, the application for interim relief can be considered.

27.I state that, milk and milk products are treated as essential commodities under the Essential Commodities Act, 1955. I state that, this Respondent has been carrying out its operation since 2000. I say that, initially this Respondent was only involved in the business of milk collection, distribution and chilling. Subsequently, this Respondent expanded its operations to pasteurizing of milk.

28.I state that, to this date around 2000 farmers bring about 20000 litres of milk daily which is collected and processed by this Respondent. I say that, approximately 12 tempo are used for mobilizing the said collected milk to various cities like Mumbai, Pune and Belgaum. I say that, our village i.e. Manchar comes under Industrially backward area. In the said area there is no source of income to most of the



people except agriculture. Around 30 persons are full time employed with this Respondent. I say that, this Respondent has created huge employment in the vicinity directly and indirectly.

29.I state that, this Respondent has procured food and drug license,Udyam aadhar. I state that, there exist various government resolutions whereby burning of certain class of woods as fuel is permitted and this Respondent also uses brickettes as fuel which is also permissible as per government norms. I state that, this Respondent procures and uses the aforesaid permissible class of wood only as fuel for boiler in addition to the said brickettes. I state that, this Respondent has identified and provided separate covered area for storing the boiler ash and the same is being maintained regularly. The ash is further used for agricultural fertilizer and same is provided to the farmers in the vicinity. Therefore, the contention of the Applicants cannot be considered. The water used after processing the milk is used for agricultural purposes by this Respondent as well neighbouring farmers. I further say that, till date no farmer has complained about the said water was/is polluted.

30.I state that, it is pertinent to note that, there exist personal litigations and disagreements between the Applicant No. 1 and the partner of



this Respondent. I further state that, by way of present Application the Applicant No. 1 is trying to settle personal scores with the partner of this Respondent. The relevant copies the said litigation are hereto annexed as Annexure III.

31. I state that, due to covid-19 pandemic situation this Respondent could not obtain the consent to operate. I further state that, this Respondent however, has applied for renewal of consent to operate and the application is in process. A copy of the said application is hereto annexed as Annexure IV.

32. In the circumstances, the present Application deserves to be dismissed with exemplary costs.

Whatever stated hereinabove is true and correct to the best of my knowledge, information and belief and in witness whereof I have affirmed the same on 15 Day of May, 2023 at _____.

NOTIFIED & REGISTERED
AT CR NO. 88123
Date 15 MAY 2023

15 MAY 2023

BEFORE ME

SHAIKH HARUN YASIN
ADVOCATE & NOTARY
GOVT. OF INDIA

48, Mitha Nagar, Kondhwa Kd., Pune - 48

X Shah

Affiant

ie Affiant





SQUARE











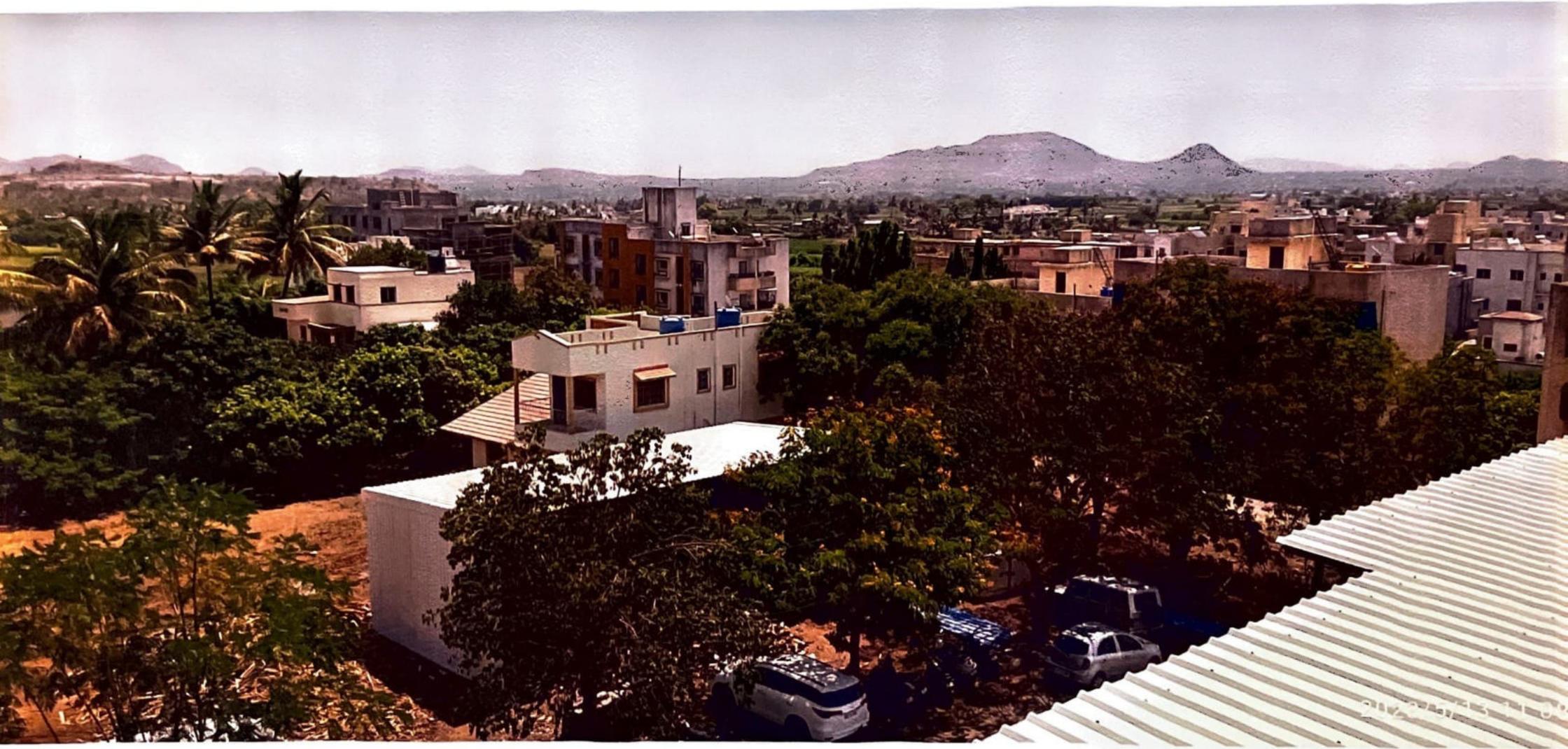


2023/5/13 11:03





2023/5/13 11:11





2023/5/13 11:07



TYPE OF ENTERPRISE

SMALL

MANUFACTURING

UDYAM REGISTRATION NUMBER

UDYAM-MH-26-0068681

NAME OF ENTERPRISE

M/S AKASH DAIRY FARM

SOCIAL CATEGORY OF
ENTREPRENEUR

General

NAME OF UNITS

SNo.	Units Name
1	M/S. AKASH DAIRY FARM

OFFICAL ADDRESS OF
ENTERPRISE

Flat/Door/Block No.	AT POST MANCHAR	Name of Premises/ Building	AKASH DAIRY
Village/Town	MANCHAR	Block	1
Road/Street/Lane	PIMPALGAON ROAD TAL AMBEGAON	City	PUNE
State	MAHARASHTRA	District	PUNE , Pin 410503
Mobile	9921952051	Email:	tambolimayur2015@gmail.com

DATE OF INCORPORATION /
REGISTRATION OF ENTERPRISE

29/07/2004

DATE OF COMMENCEMENT OF
PRODUCTION/BUSINESS

29/07/2004

NATIONAL INDUSTRY
CLASSIFICATION CODE(S)

SNo.	NIC 2 Digit	NIC 4 Digit	NIC 5 Digit	Activity
1	10 - Manufacture of food products	1050 - Manufacture of dairy products	10501 - Manufacture of pasteurised milk whether or not in bottles/ polythene packs etc. (plain or flavoured)	Manufacturing
2	32 - Other manufacturing	3290 - Other manufacturing n.e.c.	32909 - Manufacture of other articles n.e.c.	Manufacturing

DATE OF UDYAM REGISTRATION

23/01/2021

Disclaimer: This is computer generated statement, no signature required.
Printed from <https://udyamregistration.gov.in>

For any assistance, you may contact:

1. DIC PUNE
2. MSME-DI MUMBAI





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Form C

Government of Maharashtra
Food And Drug Administration
Food Safety and Standards Authority of India
License under FSS Act, 2006



License Number: 11521038000596



- | | |
|--|---|
| 1. Name & Registered Office address of Licensee: | M/S. AKASH DAIRY FARM
AT POST MANCHAR PIMPALGAON ROAD
MANCHAR, Pune Rural, Maharashtra-410503 |
| 2. Address of Authorized Premises: | AT POST MANCHAR PIMPALGAON ROAD
MANCHAR, Junnar & Ambegaon, Pune,
Maharashtra-410503 |
| 3. Kind of Business: | Manufacturer - Dairy units
Manufacturer - General Manufacturing |
| 4. Dairy Business Details: | No |
| 5. Category of License: | State License |

This license is granted under and is subject to the provisions of FSS Act, 2006 all of which must be complied with by the licensee.

Place: Pune

Designated Officer

Issued On: 05-06-2022 (Modified License)

Valid Upto: 20-06-2026 (For details, refer Annexure)

Annexures:

1. Product Annexure
2. Validity Annexure
3. Non-Form C Annexure
4. Conditions Of License

Note:

1. Application for renewal of License can be filed as early as 180 days prior to expiry date of License. You can file application for renewal or modification of License by login into FSSAI's Food Safety Compliance System(<https://foscos.fssai.gov.in>) with your user id and password or call us at 1800112100 for any clarification.
2. This License is only to commence or carry on food businesses and not for any other purpose.
3. This is computer generated license and doesn't require any signature or stamp by authority.



Form C
Government of Maharashtra
Food And Drug Administration
Food Safety and Standards Authority of India
License under FSS Act, 2006



License Number: 11521038000596

Kind Of Business: Manufacturer - Dairy units

Location and installed capacity of Milk Chilling Centers (MCC) / Bulk Milk Cooling Centers (BMCs)/ Milk Processing Unit/ Milk Packaging Unit/Milk Collection Center in litres owned or managed by the applicant :

Sl.No.	Name of MCC/ BMC	Address	State	District	Postal Pin-Code	Installed Capacity (in litres/day)
1	Milk Processing Unit	AT POST MANCHAR	Maharashtra	Pune Rural	410503	25000

Average Quantity of milk per day to be used/handle (in litres) :

(A) In Lean Season : -

(B) In Flush Season : -

Milk products to be manufactured and their manufacturing capacity:

Production Capacity (Tonnes / Year): 24

Sl.No.	Food Category	Sub-Food Category	Product	Kind of Business
1	01 - Dairy products and analogues, excluding products of food category 2.0	01.7 - Dairy-based desserts	Shrikhand [01.7]	Manufacturer - Dairy units
2	01 - Dairy products and analogues, excluding products of food category 2.0	01.7 - Dairy-based desserts	Flavoured Yoghurt [01.7]	Manufacturer - Dairy units
3	01 - Dairy products and analogues, excluding products of food category 2.0	01.2 - Fermented and renneted milk products (plain), excluding food category (dairy-based drinks)	Chakka [01.2.1]	Manufacturer - Dairy units
4	01 - Dairy products and analogues, excluding products of food category 2.0	01.2 - Fermented and renneted milk products (plain), excluding food category (dairy-based drinks)	Fermented Milk [01.2.1]	Manufacturer - Dairy units

Kind Of Business: Manufacturer - General Manufacturing

Production Capacity(MT / Day): 1

Sl.No.	Food Category	Sub-Food Category	Product	Kind of Business
--------	---------------	-------------------	---------	------------------

Sl.No.	Food Category	Sub-Food Category	Product	Kind of Business
1	03 - Edible ices, including sherbet and sorbe	03 - Edible ices, including sorbet (ice candy)	Ice Lollies or Edible Ices [03.0]	Manufacturer - General Manufacturing



Form C
Government of Maharashtra
Food And Drug Administration
Food Safety and Standards Authority of India
License under FSS Act, 2006



License Number: 11521038000596

Validity From	Validity Upto	Issued On	Fee Paid	Type	Issuing Authority
21-06-2021	20-06-2026	21-06-2021	25000 INR	New	State Licensing Authority
21-06-2021	20-06-2026	05-06-2022	1000 INR	Modification	State Licensing Authority

Suspension History

S.No	History	Date
	N/A	

Current Status of License: License Issued

Note:

1. Application for renewal of License can be filed as early as 180 days prior to expiry date of License. You can file application for renewal or modification of License by login into FSSAI's Food Safety Compliance System(<https://foscos.fssai.gov.in>) with your user id and password or call us at 1800112100 for any clarification.
2. The Application for renewal of license shall be submitted 30 days prior to the expiry date mentioned above after which Rs. 100 per day will be charged up to the date of expiry.
3. Modification* (if any) denotes the change in the Authority. Issuing Authority mentioned along with Modification* is the Jurisdictional Authority with effect from the date of issuance of modified license.



Government of Maharashtra
Food And Drug Administration
Food Safety and Standards Authority of India
License under FSS Act, 2006



License Number: **11521038000596**

Person in charge of operations

Name:	AKASH SANJAY THORAT	Qualification:	B.SC
Contact No:	N/A	Mobile No:	9960027140
Email-ID:	akashdairy@gmail.com		
Address :	S.N.123/2 At Post Manchar Pimpalgaon road		
State:	Maharashtra	District:	Pune Rural
Pin Code:	410503	Photo Id Card:	Pan Card
Photo Id No:	AQPPT4232N	Photo Id Expiry Date:	N/A
FoSTaC No:	Not Provided		

Person responsible for complying with conditions of license(The person must be same as mentioned in Form IX, as per FSS Regulations, 2011)

Name:	SANJAY JIJABA THORAT	Qualification:	B.COM
Contact No:	N/A	Mobile No:	9975567847
Email-ID:	akashdairy@gmail.com		
Address :	At Post Manchar Pimpalgaon Road Manchar		
State:	Maharashtra	District:	Pune Rural
Pin Code:	410503	Photo Id Card:	Pan Card
Photo Id No:	ADWPT8790K	Photo Id Expiry Date:	N/A

Place: Pune

Designated Officer

Issued On: 05-06-2022 (Modified License)

Note: Any change in above details shall be immediately communicated to authorities. You can apply for modification of license for updation of details without any cost through Food Safety Compliance System (<https://foscos.fssai.gov.in>)

दिवाणी व फौजदारी न्यायालय घोडेगाव, ता. आंबेगाव जि. पुणे

तातडीचा / साधा

अर्ज क्रमांक 46/२०२३
 पाने - 27
 लिहीणावळ - 7
 एकूण - 189

नकलेचा अर्ज आला ता. 21/01/२०२३
 ता. 21/01/२०२३ माहे. 15/01/२०२३ दिना हजार तेविस
 अर्जाची पुर्तता ता. 23/01/२०२३
 ता. 23/01/२०२३ माहे. 15/01/२०२३ दिना हजार तेविस

सदरहू नक्कल
 यांना ता. 23/01/२०२३ रोजी दिली असे.

सहा. अधीक्षक,
 घोडेगाव ता. आंबेगाव जि. पुणे
 नक्कल मिळण्याची ता. 23/01/२०२३
 नक्कल तयार ता. 23/01/२०२३
 ता. 23/01/२०२३ माहे. 15/01/२०२३ दिना हजार तेविस

सहा. अधीक्षक,
 घोडेगाव ता. आंबेगाव जि. पुणे
 23 JAN 2023

सहा. अधीक्षक,
 घोडेगाव ता. आंबेगाव जि. पुणे
 23 JAN 2023



जि. 5

घोडेगाव येथील मे. दिवाणी न्यायाधीश 'क' स्तर साो. यांचे कोर्टात

रे.मु.क. 192/2029

श्री. किशोर वसंत कराळे व इतर

.....वादी

विरुध्द

श्री. संजय जिजाबा थोरात व इतर

.....प्रतिवादी

अर्ज - तुर्तातुर्त मनाई मिळणेसाठी

अर्ज सी.पी.सी. ऑर्डर ३९, रूल १ व २
प्रमाणे -

उपरोक्त वादी मे.कोर्टास कळवितात ते येणेप्रमाणे :-

9. दावा मिळकतीचे वर्णन :-

तुकडी पुणे, पोटतुकडी तहसिल आंबेगाव येथील मे. दुय्यम निबंधक साो. यांचे हददीतील तसेच जिल्हा परिषद पुणे व ग्रामपंचायत समिती आंबेगाव अंतर्गत गाव मौजे मंचर, ता. आंबेगाव, जि. पुणे येथील बिनशेती जमीन मिळकतीचे वर्णन खालीलप्रमाणे :-

सर्वे नंबर	क्षेत्र	आकार
हे. आर		रु. पैसे
१९२२/४	००.४८	००.००
जुना सर्वे नं. ९४/४		

यांसी चतुःसिमा खालीलप्रमाणे-

पूर्वेस	: नविन सर्वे नं. १२२/४ (जूना सर्वे नं. ९४/२)
पश्चिमेस	: नविन सर्वे नं. १२२/३ (जूना सर्वे नं. ९४/३)
दक्षिणेस	: नविन सर्वे नं. १२३ (जूना सर्वे नं. ९५)
उत्तरेस	: नविन सर्वे नं. १२२/१ (जूना सर्वे नं. ९४/१)

येणेप्रमाणे चतुःसिमापुर्वक बिगरशेती मिळकत त्यातील अॅमेनिटी स्पेस, ओपन स्पेस व रोड तसेच सदर मिळकतीत जाणेयेण्याच्या हक्काच्या वहिवाटीसह व तदंगभूत वस्तुसह.

ISSUE NOTICES
to all members,
calling them
to be, as to
call for
12/11/21
18.11.21

२. वर कलम १ मध्ये नमूद केलेली दावा मिळकत ही अभिमन्यू बाबुराव शिंदे, वसंत सिताराम कराळे, सौ. मालुबाई वसंत कराळे, विजयकुमार विठ्ठलराव वळसे, राजाराम गणपत लायगुडे, शांताराम विठ्ठलराव वळसे, प्रभु बबन निकम, लिलावती प्रभू निकम, पृथ्वीराज शंकर थोरात या ९ इसमांनी गोविंदा शिवराम बाणखेले, गणपत खंडू बाणखेले व बाबुराव खंडू बाणखेले यांचेकडून सन १९८८ साली रजि. खरेदीखताने विकत घेतलेली आहे. सदर खरेदीखताचा दस्त मे. दुय्यम निबंधक साो. आंबेगाव/ घोडेगाव यांचे कार्यालयात अ.क. ४३०/१९८८ ला नोंदविलेला आहे. सदर खरेदी दस्तानंतर सदर मिळकतीच्या ७/१२ उतारा सदरी खरेदी घेणार यांच्या नावाची नोंद फेरफार नं. १६९३९ अन्वये झालेली आहे.
३. त्यानंतर सदर मिळकतीचे मालक अभिमन्यू शिंदे व इतर ८ यांनी सदरची मिळकत बिनशेती होण्यासाठी जुन्नर उपविभाग खेड (पुणे) यांच्याकडे अर्ज केलेला होता. त्यानुसार जुन्नर उपविभाग खेड (पुणे), क. बिशे/मंजर/१३/९१/राजगुरुनगर, दि. २१/०४/१९९२ या आदेशानुसार सदरची मिळकत ०० हे ४८ आर बिनशेती करण्यात आलेली होती व आहे. त्यानुसार ७२० चौ.मी. इतके क्षेत्र अॅमेनिटी स्पेस म्हणून ठेवण्यात आलेले होते व ३०० चौ.मी. इतके क्षेत्र ओपन स्पेस म्हणून ठेवण्यात आलेले आहे.
४. त्यानंतर सन १९९४ साली सदर एकूण मिळकतीपैकी ०० हे ०३ आर इतके क्षेत्र नोंदविलेले मालकांनी प्रतिवादी क. १ यांना रजि. खरेदीखत दस्त क. ७/१९९४ अन्वये विकलेले होते व आहे.
५. सदर प्रतिवादी क. १ यांनी त्यांचे मालकीचे क्षेत्र २०० चौ.मी. हे श्री. नंदकिशोर पोहकर यांना विकलेले आहे. त्याबाबत फेरफार नं. १६३ अन्वये नोंद झालेली आहे व प्रतिवादी क. १ यांनी उर्वरित क्षेत्र ०० हे ०१ आर हे श्री. संजय बबन शिंदे यांना विकलेले होते. त्याबाबत फेरफार नं. १६४ झालेला होता व आहे.
६. सदर दावा मिळकतीतील हिस्सेदार श्री. राजाराम गणपत लायगुडे यांनी त्यांचे क्षेत्र ३०४ चौ.मी. हे रजिस्टर्ड खरेदीखत दस्त क. १२५२/१९९४ अन्वये प्रतिवादी क. २ यांना विकलेले आहे.
७. वास्तविकरित्या मा. उपविभागीय अधिकारी सा. खेड यांनी सर्वे नं. १२२/४ हि मिळकत बिनशेती करताना मंजूर केलेल्या नकाशा अन्वये प्लॉट क. १ ते ८ चे क्षेत्र २९० चौ.मी. इतके होते व प्लॉट क. ९ चे क्षेत्र ३०४ चौ.मी. इतके होते. परंतु लायगुडे यांनी खरेदीखत दस्त क. १२५२/१९९४ मध्ये प्लॉट क. ४ चे क्षेत्र विक्री केल्याचे दर्शविले आहे. वास्तविकरित्या प्लॉट क. ४ हा वादी क.२ यांच्या हिश्यास आलेला होता. प्रतिवादी क. २ यांनी बेकायदेशीररित्या स्वतःच्या फायदयासाठी सदरचा प्लॉट विकत घेतलेला आहे.

८. सन १९९२-९३ पर्यंत सर्वे.नं. १२२/४ (नविन सर्वे.नं. ९४/४) या मिळकतीच्या ७/१२ उतारा सदरी नमुद मालकांची नावे व क्षेत्र ०० हे ४८ आर अशी नोंद होती. सदरची नोंद सन १९९६-९७ पर्यंत तशीच होती. सन १९९६-९७ साली सदर मिळकतीच्या ७/१२ उतारा सदरी बिनशेती क्षेत्र ०० हे ३२ आर व इमारत पड क्षेत्र ०० हे १६ आर अशी नोंद गाव नमुना १२ सदरी करण्यात आलेली होती.

९. त्यानंतर सन २०१५-१६ साली सदर मिळकतीच्या मालकांना, हक्कदारांना कोणतीही माहिती न देता अथवा त्यांचे म्हणणे मांडण्याची संधी न देता सर्वे.नं. १२२/४ या मिळकतीचे पुढीलप्रमाणे भाग करण्यात आलेले होते व आहे.

अ) सर्वे.नं. १२२/४/अ - क्षेत्र ०० हे १६ आर

ब) सर्वे.नं. १२२/४/ब - क्षेत्र ०० हे ३२ आर

वास्तविकरित्या येणेप्रमाणे भाग पाडण्यापूर्वी नमुद मालकांना त्याबाबतची कोणतीही माहिती दिली गेलेली नव्हती अथवा त्याबाबतचा कोणताही फेरफार मंजूर केला गेलेला नव्हता. सदरची बाब वादी क्र. २ यांना नमुद ७/१२ काढल्यानंतर म्हणजेच डिसेंबर २०२० मध्ये माहित झालेली आहे.

१०. तथाकथित पोकळीस्त खरेदीखत दस्त क्र. १२५२/१९९४ अन्वये केवळ ३०४ चौ.मी. इतकेच क्षेत्रच असताना प्रतिवादी क्र. २ यांनी सर्वे नं. १२२/४ मधीन ३०४ चौ.मी. व १०६ चौ.मी. इतकेच क्षेत्र खरेदीखत दस्त क्र. १८४२/२०२० अन्वये प्रतिवादी क्र. १ यांना विकलेले आहे. प्रतिवादी क्र. २ यांनी अनाधिकृतरित्या ज्या क्षेत्राची मालकी नाही ते अधिकचे क्षेत्र विकून बेकायदेशीरपणे प्रतिवादी क्र. १ यांचा मालकी हक्क निर्माण करण्याचा प्रयत्न केलेला आहे. सदर तथाकथित खरेदीखत दस्तात बेकायदेशीरपणे अॅमेनिटी स्पेसमधिल क्षेत्र तबदिल केल्याबाबतचा मजकूर नमूद केलेला आहे.

११. प्रतिवादी क्र. २ यांनी दस्त क्र. १८४२/२०२० मध्ये झालेल्या चूका दुरुस्त करण्यासाठी पुन्हा बेकायदेशीरपणे दुरुस्तीलेख दस्त क्र. २५०८/२०२१ हे प्रतिवादी क्र. १ यांना लिहून दिलेले आहे. वास्तविकरित्या प्रतिवादी क्र. २ यांनी केवळ ३०४ चौ.मी. इतक्या क्षेत्राचा हक्क तथाकथित दस्ताने मिळालेला असताना केवळ वादी यांची फसवणूक करण्याच्या उद्देशाने स्वतःच्या व प्रतिवादी क्र. १ यांच्या अर्थिक फायदयासाठी अनाधिकृतरित्या अधिकचे क्षेत्र हस्तांतरित केले आहे.

१२. दि. ०३/०९/२०२० रोजी प्रतिवादी क्र. ३ यांनी सर्वे.नं. १२२/४ ब पैकी क्षेत्र २९० चौ.मी. व सर्वे.नं. १२२/४ अ पैकी क्षेत्र १६० चौ.मी. इतके क्षेत्र बोगस व पोकळीस्त ७/१२ नोंदीच्या

आधारे प्रतिवादी क्र. १ यांना विकलेले होते. सदरचा खरेदीखत दस्त मे. दुय्यम निबंधक साो. आंबेगाव/घोडेगाव यांचे कार्यालयात अ.क्र. १८४१/२०२० अन्वये नोंदविलेला आहे. वास्तविकरित्या प्रतिवादी क्र. ३ यांना केवळ २९० चौ.मी. इतके क्षेत्र विकण्याचा अधिकार असतानाही बेकायदेशीररित्या अधिकचे क्षेत्र विकलेले होते. सदर तथाकथित खरेदीखत दस्तात बेकायदेशीरपणे अॅमेनिटी स्पेसमधिल क्षेत्र तबदिल केल्याबाबतचा मजकूर नमूद केलेला आहे.

१३. दि. ०३/०९/२०२० रोजी प्रतिवादी क्र. ३ यांनी सर्वे.नं. १२२/४ ब पैकी क्षेत्र २९० चौ.मी. व सर्वे.नं. १२२/४ अ पैकी क्षेत्र १६० चौ.मी. इतके क्षेत्र बोगस व पोकळीस्त ७/१२ नोंदीच्या आधारे प्रतिवादी क्र. १ यांना विकलेले होते. सदरचा खरेदीखत दस्त मे. दुय्यम निबंधक साो. आंबेगाव/घोडेगाव यांचे कार्यालयात अ.क्र. १८४२/२०२० अन्वये नोंदविलेला आहे. वास्तविकरित्या प्रतिवादी क्र. ३ यांना केवळ २९० चौ.मी. इतके क्षेत्र विकण्याचा अधिकार असतानाही बेकायदेशीररित्या अधिकचे क्षेत्र विकलेले होते.

१४. त्यानंतर सर्वे.नं. १२२/४अ व सर्वे.नं. १२२/४ब हे बेकायदेशीररित्या तयार झाल्याची बाब निदर्शनास आल्यानंतर गाव कामंगार तलाठी यांनी सदरचे बेकायदेशीर ७/१२ बंद केलेले होते व आहे व पूर्व मूळ हस्तलिखित असणा-या ७/१२ नुसार १२२/४ या मुळ सर्वे नं.च्या ७/१२ उतारा तयार करून कायम केलेला होता व आहे.

१५. सर्वे.नं. १२२/४अ व सर्वे.नं. १२२/४ ब हे पोकळीस्त व बेकायदेशीर ७/१२ उतारे बंद झालेले असल्याने त्यावरील व्यवहारही रद्द झालेले होते.

१६. सर्वे.नं. १२२/४ मधील प्लॉट नं. ६ यांसी क्षेत्र २९० चौ.मी. ही मिळकत प्रतिवादी क्र. ३ यांनी विक्रीस काढली होती. त्याबाबत प्रतिवादी क्र. ११ व प्रतिवादी क्र. ३ यांच्यात चर्चा होवून सदरची मिळकत प्रतिवादी क्र. ११ यांना विक्री करण्याचे प्रतिवादी क्र. ३ यांनी मान्य व कबुल केलेले होते. त्यानुसार रजि. साठेखत वस्त क्र. १८६२/२०२१ नोंदविला आहे.

१७. सदर साठेखत दस्त क्र. १८६२/२०२१ या दस्तात प्रतिवादी क्र. ३ यांनी दस्त क्र. १८४१/२०२० हा चुकीच्या पध्दतीने झालेला असल्याचे प्रतिवादी क्र. ११ यांना सांगून रद्द करणार असल्याचे सांगितलेले होते. त्याबाबतचा स्पष्ट मजकूर साठेखतात नमूद केलेला आहे. सदर जमिनिच्या मोबदल्यापोटी प्रतिवादी क्र. ११ यांनी प्रतिवादी क्र. ३ यांना वेळोवेळी रक्कम रु. १५ लाख दिलेली होती व आहे.

१८. तसेच प्रतिवादी क्र. ३ यांनी सर्वे.नं. १२२/४ मधील प्लॉट नं. ६ यांसी क्षेत्र २९० चौ.मी. या मिळकतीचे कधीही रद्द न होणारे कुलमुखत्यारपत्र प्रतिवादी क्र. ११ यांना लिहून दिलेले

आहे. सदर कुलमुखत्यापत्राचा दस्त मे. दुय्यम निबंधक सो. आंबेगाव यांचे कार्यालयात अ. क्र. १८६३/२०२१ ला नोंदविलेला आहे. सदर दस्ताने नमुद क्षेत्राचे सर्व अधिकार व हक्क प्रतिवादी क्र. ११ यांना प्राप्त झालेले होते व आहे. सर्वे.नं.१२२/४ मधील प्लॉट नं. ६ यांसी क्षेत्र २९० चौ.मी.या क्षेत्राचे रजि. खरेदीखत प्रतिवादी क्र. ३ यांनी प्रतिवादी क्र. ११ यांना लिहून दिलेले होते व आहे. सदर रजि खरेदीखताचा दस्त मे दुय्यम निबंधक सो. यांचे कार्यालयात अ.क्र. २०५०/२०२१ ला नोंदविलेला आहे.

१९. सदर नमुद क्षेत्राचा ताबा पावती प्रतिवादी क्र. ३ यांनी दि. २५/०५/२०२१ रोजी श्री. अमोल अभिमन्यू शिंदे यांना लिहून दिलेली होती व सदर मिळकतीचा खुला व प्रत्यक्ष ताबा प्रतिवादी क्र. ११ यांना दिलेला होता. येणेप्रमाणे प्रतिवादी क्र. ३ यांचा सदर जमिनीमधील हक्क व अधिकार पूर्णपणे संपुष्टात आलेला होता.

२०. प्रतिवादी क्र. १ हे बेकायदेशीर तथाकथित खरेदीखतांच्या आधारे दावा मिळकतीमधील अॅमेनिटी स्पेस व ओपन स्पेस या क्षेत्रावर अतिक्रमण करून सदरची जमिन बळकवण्याचा प्रयत्न करित आहेत. वास्तविकरित्या अॅमेनिटी स्पेस व ओपन स्पेस हा सर्व हिस्सेदारांच्या सोईसुविधांसाठी ठेवलेला असल्याने त्यावर अतिक्रमण करून वादी यांना हिल्ला हरकत करण्याचा प्रयत्न साध्य झाल्यास मा. उपविभागिय अधिकारी खेड यांच्या आदेशाचा भंग होणार असून वादी यांच्या नैसर्गिक न्याय हक्कांवर गदा येण्याची शक्यता आहे.

२१. वरीलप्रमाणे वस्तुस्थिती असताना प्रतिवादी क्र. १ व प्रतिवादी क्र. ३ यांनी संगनमताने त्यांचा कोणताही हक्क व अधिकार जमिनीत राहिलेला नसताना सर्वे.नं.१२२/४ अ व सर्वे.नं. १२२/४ ब चे ७/१२ चे उतारे बंद केलेले असताना त्याआधारे नोंदविलेल्या पोकळीस्त दस्ताच्या आधारे वादी व प्रतिवादी क्र.४ ते ११ यांचा हिस्सा व अधिकार डावलण्याच्या उद्देशाने नमुद मिळकतीचा दुरुस्त लेख दि. २१/०६/२०२१ रोजी मे. दुय्यम निबंधक सो आंबेगाव यांचे कार्यालयात अ.क्र. २५०१/२०२१ ला नोंदविलेला आहे.

२२. प्रतिवादी क्र. १ हे बेकायदेशीर दस्ताच्या अधारे दावा मिळकतीत वादी यांच्या शांततामय असणा-या वहिवाटीस हिल्लाहरकत करत आहे. प्रतिवादी क्र. १ यांनी बेकायदेशीरपणे दावा मिळकतीत जाणे येणेच्या रस्तामध्ये दगड, माती, मुरुम टाकुन रस्ता बंद केलेला होता. प्रतिवादी यांचा बेकायदेशीर दस्तांच्या आधारे दावा मिळकतीचा ताबा घेण्याचा उद्देश साध्य झाल्यास वादीच्या कायदेशीर हक्कांवर गदा येवून वादीचे पैशाचे स्वरूपात कधीही न भरून येणारे असे अपरिमीत नुकसान होण्याची शक्यता आहे. दाव्याचेकामी वादीस प्रथमदर्शनी केस असून न्यायाचा समतोल वादीचे बाजूने आहे. प्रतिवादी क्र. १ व ३ च्या विरुद्ध मनाई

दिली गेल्यास प्रतिवादी क्र. १ व ३ चे कोणतेही कायदेशीर नुकसान होणार नाही. सबब वादीस योग्य त्या न्याय हक्कांसाठी प्रस्तुतचा दावा मे. न्यायालयात दाखल करणे भाग झाले आहे.

२३. जुन्नर उपविभाग खेड (पुणे), क्र. बिशे/मंचर/१३/९१/राजगुरुनगर, दि. २१/०४/१९९२ यांच्या आदेशानुसार सदर दावा मिळकतीची मोजणी होवून हदद कायम करणे न्यायाच्या दृष्टीने उचित होणार आहे.

२४. प्रतिवादी क्र. १ हे बेकायदेशीर खरेदीखत दस्ताच्या आधारे दावा मिळकत बळकवण्याचा प्रयत्न करत असल्याचे दिसून येत आहे. प्रतिवादी यांचा उद्देश साध्य झाल्यास वादी यांचे अपरिमित असे नुकसान होण्याची शक्यता आहे. सदर दाव्याचा विचार करता प्रथमदर्शनी रित्या न्यायाचा तराजू हा वादी यांचे बाजूने झुकत आहे असे दिसत आहे. सबब वादी यांचे दावा मिळकतीतील ताब्यास हिल्ला हरकत करू नये याकामी प्रतिवादी क्र. १ ते ३ यांचे विरुद्ध तात्पुरती मनाई करणे न्यायाच्या दृष्टीने उचित होणार आहे.

२५. सदरचा मुळ दावा गुणदोषावर चालून त्यावर आदेश होणेस काही कालावधी लागण्याची शक्यता आहे. सदर कालावधीमध्ये प्रतिवादी क्र. १ ते ३ हे बेकायदेशीर दस्ताच्या आधारे वादी यांच्या शांततामय ताबेवहिवाटीस हिल्ला हरकत करण्याची शक्यता आहे. प्रतिवादी यांचा दावा मिळकत बळकवण्याचा उद्देश साध्य झाल्यास वादी यांचे अपरिमित असे नुकसान होणार आहे. सदर प्रतिवादीचा उद्देश साध्य झाल्यास वादी यांच्या प्रस्तुत अर्जाचा उद्देश साध्य होणार नाही.

२६. सबब प्रस्तुत अर्जावर आदेश होईपर्यंत वादी यांचे एकतर्फी अंतरीम तात्पुरत्या मनाईचा आदेश करण्यात यावा.

२७. सदर वादीस प्रथम दर्शनी केस आहे. तसेच न्यायाचा समतोलही वादीच्या बाजूने आहे. सदरचा मनाई अर्ज वादीचे बाजूने झाल्यास प्रतिवादीस कोणतेही नुकसान होणार नाही. याउलट सदर मनाई अर्ज प्रतिवादीचे बाजूने झाल्यास वादीचे कधीही न भरून येणारे असे अपरिमित नुकसान होण्याची शक्यता आहे. सबब वादी यांचा अर्ज मंजूर करण्यात यावा.

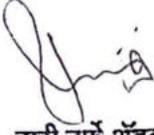
२८. तरी वादीची मे. न्यायालयास नम्र विनंती की,

- i. वादी यांचा सदरचा अर्ज मंजूर करण्यात यावा.
- ii. प्रतिवादीने स्वतः अगर इतरांमार्फत वादी यांच्या दावा मिळकतीतील शांततामय ताबेवहिवाटीस हिल्ला हरकत करू नये अशी नुर्तातुर्त ताकीद देण्यात यावी.

- iii. सदर अर्जावर आदेश होईपर्यंत वादीचे बाजूने एकतर्फी अंतरीम आदेश करण्यात यावा.
- iv. इतर योग्य ते न्यायाचे हुक्म करण्यात यावे.

घोडेगाव.

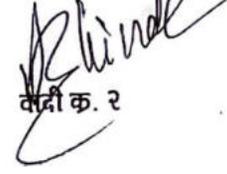
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वादी तर्फे अॅडव्होकेट

Kislof

वादी क्र. १



वादी क्र. २

Exh 37

घोडेगाव येथील मे.दिवाणी न्यायाधीश 'क' स्तर यांचे कोर्टात

रे. मु.नं. १९२/२०२१

श्री. किशोर वसंत कराळे व इतर

.....वादी

विरुध्द

श्री. संजय जिजाबा थोरात व इतर

.....प्रतिवादी

याकामी प्रतिवादी क्र. ११ तर्फे सी.पी.सी.
ऑर्डर ३९ व कलम १५१ प्रमाणे विनंती अर्ज
येणेप्रमाणे-

१. सदरचा दावा वादी यांनी प्रस्तुत प्रतिवादी क्र. ११ व इतर प्रतिवादी यांचे विरुध्द गाव मौजे मंचर येथील सर्वे नं. १२२/४ (जूना सर्वे नं. ९४/४) या मिळकतीबाबत निरंतर ताकिदीचा व ठराव व इतर आदेश मिळणेकामी दाखल केलेला आहे.
२. सदर दाव्यात प्रतिवादी क्र. ११ यांना समन्स मिळून ते हजर झालेले आहेत.
३. दरम्यानच्या काळात सदरचा दावा सुनावणीकामी प्रलंबित असताना प्रतिवादी क्र. १ यांनी दावा मिळकतीमध्ये बेकायदेशीरपणे बांधकाम सुरु केल्याने व सदर प्रतिवादी जाणिवपुर्वक हिल्लाहरकत करत असल्याने प्रस्तुतचा प्रतिवादी क्र. १ विरुध्द मनाई अर्ज दाखल करणे सदर प्रतिवादी यांना भाग पडले आहे.
४. सदर दावा मिळकतीमधिल प्लॉट क्र. ६ यांसी आकार २९० चौ.मी. या मिळकतीचे रजिस्टर्ड साठेखत दस्त क्र. १८६२/२०२१ हा दस्त श्री. शांताराम विठ्ठल वळसे यांनी प्रतिवादी क्र. ११ यांना लिहून व नोंदवून दिलेला आहे. त्याचप्रमाणे सदर श्री. शांताराम विठ्ठल वळसे यांनी सदर मिळकतीबाबतचे कुलमुखत्यारपत्राचा दस्त १८६३/२०२१ हा हि या प्रतिवादीच्या लाभात लिहून व नोंदवून दिलेला आहे. तसेच सदर मिळकतीचा खरेदीखताचा दस्त श्री. शांताराम विठ्ठल वळसे यांनी प्रस्तुत प्रतिवादी यांना २०५०/२०२१ अन्वये नोंदवून दिलेला आहे व आहे.

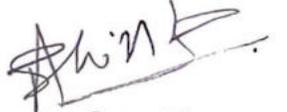
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Plaintiff & defendant
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५. सदर नमूद क्षेत्राची ताबा पावती श्री. शांताराम विठ्ठल वळसे यांनी दि. २५/०५/२०२१ रोजी प्रतिवादी क्र. ११ यांना लिहून देवून सदर मिळकतीचा खुला व प्रत्यक्ष ताबा या प्रतिवादीस दिलेला होता व आहे.
६. येणेप्रमाणे वस्तुस्थिती असताना व सदरचा मुळ दावा हददीखुना निश्चित करण्यासाठी प्रलंबित असताना प्रतिवादी क्र. १ यांनी जाणिवपूर्वकरित्या बेकायदेशीरपणे सदर प्रतिवादी यांच्या वर नमूद मिळकतीमध्ये बेकायदेशीरपणे बांधकाम सुरु केलेले आहे. प्रतिवादी क्र. १ हे बेकायदेशीरपणे बांधकाम करून सदर मिळकतीचा ताबा बळकविण्याच्या प्रयत्नात आहेत.
७. सदर प्रतिवादी क्र. १ यांचा दावा मिळकतीमध्ये कोणताही हिस्सा व हक्क निर्माण होत नसतानाही त्यांनी बेकायदेशीरपणे बांधकाम सुरु केलेले आहे. सदर बांधकाम प्रस्तुत प्रतिवादी क्र. ११ यांनी हरकत घेतली असता प्रतिवादी क्र. १ यांनी प्रतिवादी क्र. ११ यांना शिर्षीगळ करून जीवे मारण्याची धमकी दिलेली होती व आहे.
८. सबब प्रतिवादी क्र. १ यांच्या बेकायदेशीर कृत्यास प्रतिबंध व्हावा याकामी सदरचा मनाई अर्ज दाखल करणे भाग पडले आहे.
९. सदर प्रतिवादी क्र. १ यांचा बेकायदेशीर बांधकामाचा उद्देश साध्य झाल्यास प्रस्तुत प्रतिवादी यांचे हक्कांवर गदा येवून त्यांचे अपरिमित असे नुकसान होण्याची शक्यता आहे. तसेच त्यामुळे दाव्याची गुंतागुंत वाढण्याचीही शक्यता नाकरता येत नाही. सबब प्रतिवादी क्र. १ यांचे विरुद्ध तुरतातुरत मनाईचा आदेश करणे न्यायाच्या दृष्टीने उचित होणार आहे.
१०. सदर प्रतिवादी क्र. ११ यांचा दावा मिळकतीमध्ये रजिस्टर्ड व कायदेशीरदस्ताने हक्क व अधिकार निर्माण झालेला आहे. सबब प्रतिवादी क्र. ११ यांना प्रथमदर्शनी केस आहे. सबब प्रतिवादी क्र. १ यांचे विरुद्ध तुरतातुरत मनाईचा आदेश करणे न्यायाच्या दृष्टीने उचित होणार आहे.
११. सबब मे. कोर्टास नम्र विनंती की,
- i. प्रतिवादी क्र. ११ यांचा सदरचा अर्ज मंजूर करण्यात यावा.

- ii. प्रतिवादी क. १ यांनी स्वतः अगर इतरांमार्फत दावा मिळकतीमध्ये कोणतेही बेकायदेशीर बांधकाम करू नये अशी तुर्तातुर्त ताकिद देण्यात यावी.
- iii. प्रतिवादी क. १ यांनी दावा मिळकतीमध्ये त्रयस्थ इसमांचा हक्क व अधिकार निर्माण करू नये अशी तुर्तातुर्त ताकिद देण्यात यावी.
- iv. इतर योग्य ते न्यायाचे हुकूम व्हावेत.

घोडेगाव.
दि.०८/०२/२०२२


प्रतिवादी क. ११

MHPU240014332021



Reg. Civil Suit No.192/2021
Kishor Karale and others
V/s.
Sanjay Thorat and others.

COMMON ORDER BELOW EXH.NO. 05 and 37
(Passed on 18/01/2023)

The plaintiffs have filed the present application under Order XXXIX Rule 1 and 2 of The Code of Civil Procedure, 1908 (for Short 'C.P.C.') at Exh. 5 for temporary injunction restraining defendant No.1 from causing obstruction to their possession and defendant no.11 has filed the application at exh.37 under order XXXIX and sec.151 of CPC for temporary injunction restraining defendant no.1 from carrying out illegal construction in suit property and to create third party interest in suit property.

2) It is the case of plaintiffs that the non-agricultural land Survey No.122/4 (Old S.No.94/4) admeasuring H.R. 0.48, situated at village Mouje Manchar, Taluka Ambegaon, District Pune, is the subject matter of suit property.

3) It is contended that, the suit property was originally purchased by Abhimanyu B. Shinde, Vasant S. Karale, Sou.Malubai V. Karale, Vijaykumar V. Valase, Rajaram G. Laygude, Shantaram V. Valase, Prabhu B. Nikam, Lilawati Prabhu Nikam and Pruthwiraj S. Thorat from Govinda S. Bankhele, Ganpat Kh. Bankhele and Baburao Kh. Bankhele by registered Sale deed bearing No. 430/1988 and their names were entered to the 7/12 extract vide mutation entry No.16939.

4) It is also contended that, the said 9 owners have filed application for converting the said property for non-agricultural use and as per order dated 21/04/1992 said property has been converted into non-agricultural and accordingly 720 sq.mtr. area has been kept as amenity space and 480 sq.mtr. area is kept as open space. Thereafter, in the year 1994 out of the total property H00.03R area is sold by the said owners to defendant No.1 by registered sale deed bearing No.7/1994. Thereafter, defendant no.1 has sold 200 sq. mtrs. area to Nandkishor Pohakar and remaining area H00.01 R is sold to Sanjay B. Shinde.

5) It is also contended that, one of the property holder Rajaram Laygude has sold 304 sq. mtrs. area by registered sale deed to defendant no.2. Actually, at the time of sanctioning of non-agriculture use of S.No.122/4, as per the plan plot nos.1 to 8 were having area 290 sq. mtr. each and plot no.9 was having area 304 sq. mtr. However, while executing sale deed Laygude has mentioned about sale of plot no.4. Actually, plot no.4 was come to the share of plaintiff no.2. But, the defendant no.2 has illegally for his self-gain(benefit) purchased the said plot.

6) It is also contended that, till 1992-93 the names of the said owners were recorded to the 7/12 extract of Serve no. 122/4 for the area admeasuring H.R.00.48 which was continuously till 1996-97. However, in the year 2015-16, without giving any information to the said owners of property or without giving any opportunity for submitting their say, S.No.122/4 was divided into two parts i.e., S.No.122/4/A, admeasuring area H.R.00.16 and S.No.122/4/B,



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admeasuring area H.R.00.32. This fact was not disclosed to the said owners. But, it came to the knowledge of plaintiff no.2 in December 2020 when he took 7/12 extract of S. No. 122/4.

7) It is also contended that, defendant No. 2 has owned and possessed the plot having area 304 sq. mtr. But he has executed sale deed of area admeasuring 304 sq. mtr. and area admeasuring 160 sq.mtr. to defendant No. 1. As such, the defendant no.2 has illegally tried to create ownership rights of defendant no.1 by selling the more area unauthorizedly of which he has no right to sale. He has also transferred the area from amenity space by said alleged sale deed. Defendant No.2 has also illegally executed correction deed in favor of defendant no.1.

8) On 07/09/2020, defendant no.3 has sold out an area of 290 sq.mtr. from S.No.122/4B and area 160 sq.mtrs. from S.No.122/4A to the defendant no.1 on the basis of bogus and hollow entry in 7/12 extracts. Though, defendant no.3 is having possession of only 290 sq.mtr. area, he has illegally transferred more area by the said bogus sale deed. Thereafter, when the fact of illegal division of survey number came to the knowledge of plaintiff then the said illegal 7/12 extracts have been cancelled by Talathi and he prepared 7/12 extract as per original survey number and made it permanent. As the said hollow and illegal 7/12 extracts have been closed, the transactions made on the basis of said 7/12 extract also have been cancelled.

9) Plaintiffs have further contended that defendant No.3 has decided to sell plot no.6 having area 290 sq.mtrs. from S.No.122/4

and after discussion in between defendant no.11 and defendant no.3, he agreed to sell the said property to defendant no.11 and accordingly, he executed registered agreement to sell. In the said agreement, it has been mentioned that the earlier sale deed bearing No.1841/2020 is executed wrongly in favour of defendant No. 1 and he is going to cancel the said deed. Defendant no.11 has time to time paid total amount of Rs.15,00,000/- to defendant no.3 as an consideration of said land. The defendant no.3 has also executed registered irrevocable power of attorney in favor of defendant no.11 for the plot no.6 having area 290 sq. mts. bearing registration no. 1863/2021 and thereby defendant no.11 has got every right regarding the said property. The defendant no.3 has executed registered sale deed in favor of defendant no.11 for plot no.6 having area 290 sq. mts. bearing registration no. 2050/2021. The defendant no.3 has given possession receipt to defendant no.11 on 25/05/2021 and thereby handed over actual possession of the said property. Therefore, defendant no.3 is not having any right over the said property.

10) It is further contended that on the basis of alleged illegal sale deed defendant no.1 is trying to encroach upon the amenity space and open space and thereby grab the suit property. Actually, said amenity space and open space is kept for facility of all the co-owners and if defendant succeeds to obstruct the plaintiffs by making encroachment then there will be breach of order of Sub Divisional Officer, Khed and which will affect the right of plaintiffs.

11) It is also contended that, on the above situation the defendant no.1 and defendant no.3 with collusion in between them

and without any right in the said land and on the basis of hollow documents and with an intention to avoid the rights of plaintiff and defendant nos.4 to 11 have executed the said correction deed on 21/06/2021. It is further contended that the defendant no.1 is obstructing to the plaintiffs peaceful possession in the suit property on the basis of illegal document. Defendant no.1 has illegally closed the road in the suit property by keeping stones, etc. If the defendants succeed in their motive to take possession of suit property on the basis of illegal documents it will cause irreparable loss to the plaintiff. Therefore, plaintiffs are praying for the injunction against defendant no.1 to 3 from obstructing their peaceful possession in suit property by them or through their agents of the plaintiff in the suit property.

12) Per contra, defendant No.1 appeared and filed written statement and say at exh.19. The defendant no.1 has opposed the contentions in the suit and in application. The defendant no.1 contended that boundaries of the suit property are not true. Cause of action and valuation of the suit are not true. Hence, prayed for dismissal/rejection of the suit with costs.

13) He further contended that, he has purchased the non-agricultural land from S.No. 122/4/B adm. H.R.00.02.9 from the defendant no.3 on 07/09/2020 for an amount of Rs.11,55,000/- (Rupees Eleven Lakhs Fifty Five thousand only). He has also purchased the admeasuring H.R.00.03.4 land from S.No. 122/4/B from the defendant no.2 on 07/09/2020 for an amount of Rs.11,50,000/- (Rupees Eleven Lakhs Fifty thousand only). It is also contended that, after construction of the bungalows by the

purchasers in the suit property, there is no space remained as amenity space or for road. Defendant no.3 has handed over the actual possession of said property on the day of sale deed to the defendant no.1. Defendant no.2 and 3 have executed the sale deed of said property by mentioning S.No.122/4A and 122/4B but thereafter Talathi has prepared the consolidated 7/12 extract of said Survey number in to S.No. 122/4. Accordingly, to avoid technical problem defendant no. 2 and 3 have executed registered correction deed bearing no.2508/2021 and 2509/2021.

14) Defendant no.1 has further contended that he is become owner of suit property as per registered sale deed. But defendant no.11 has cheated to defendant no.3 and thereby executed registered Power of Attorney from defendant no.3. bearing no. 1836/2021. On same day, defendant no.11 has fraudulently executed the registered sale deed of said property bearing registration no.2050/2021 in his favour on the basis of said Power of Attorney. Thereafter, defendant no.1 has taken objection to mutation entry no. 7160 and accordingly Circle Officer rejected the said mutation entry by an order dated 23.08.2021. Defendant no.1 has further contended that the plaintiffs have filed this suit only with an intent to grab the property purchased by him. Also, no road is in existence in suit property. Hence, he prayed to reject the suit.

15) Defendant no.2 and 3 have filed their written statement at exh. 55 and 57 and thereby reiterate the contents of written statement of defendant no.1. Defendant no.2 has contended that he has executed the sale deed of said land in favour of defendant no.1. Plaintiffs have completed the construction over the plot which was



come to their share. Till today plaintiff no.2 has never taken objection to the sale deed bearing registration no. 1259/1994 executed by Rajaram Laygude in favour of defendant no. 2. Therefore, he prayed to reject the suit.

16) Defendant no.3 contended that he has deposed in his statement recorded before Circle officer that he has executed the sale deed in favor of defendant no.1. He has also executed the correction deed in favor of defendant no.1 relating to said sale deed to avoid technical problem. Defendant no.3 has further contended that he had executed the agreement for sell in favour of defendant no.11 but at that time he told to defendant no.11 that he has executed sale deed of said property in favour of defendant no.1 therefore he has to wait till the decision about the sale deed executed in favor of defendant no.1. But without giving any intimation to him defendant no.11 has executed the said document in his favour. Though defendant no.11 was having knowledge regarding the sale deed executed by defendant no.3 in favor of defendant no.1, he has executed said sale deed in his favor on the basis of Power of Attorney with an intent to grab property. Therefore, he prayed for rejection of said application.

17) Defendant no.11 has filed his written statement at exh.65 and reiterates the contents of plaint. He supported to the case of plaintiff and prayed to allow the prayer of plaintiff regarding fixation of boundaries of suit property. After filing of the written statement, he has filed present injunction application Exh. 37 for restraining defendant no. 1 from creating third party interest in the suit property and from constructing in the suit property. He contended that during

the pendency of suit defendant no. 1 has started construction in suit property thereby trying to obstruct him. He further contended that defendant no. 3 has executed registered sale deed bearing no. 2050/2021 of plot no. 5 area admeasuring 290 sq. mtr. in his favour. Thereafter, defendant no. 3 has given possession of said plot to him. He further contended that when he obstructed defendant no. 1 from carrying out construction in plot no. 6, defendant no. 1 has abused and gave threat to him. Therefore, he has filed present application and prayed for restraining defendant no. 1 to create third party interest and to construct in the suit property. Defendant no. 1 has filed his say at Exh. 40 and contended as per his written statement and prayed for reject the application of defendant no. 11.



18) Considering rival submissions, following points arise for determination of which I have recorded my findings along with reason as under-

Sr. No.	Points	Findings
1)	Whether prima-facie case made out in favour of plaintiffs and defendant no. 11?	No.
2)	Whether plaintiffs and defendant no. 11 show that balance of convenience lies in their favour?	No.
3)	Whether plaintiffs and defendant no. 11 prove that irreparable loss would be caused to them in case of	No.

	rejection of application filed for interim relief?	
4)	What order?	Applications are rejected

REASONS

AS TO POINT NO. 1 TO 4 : -

19) There is no dispute that suit property was originally purchased by the 9 persons as mentioned in the plaint. Said land was converted in to non-agricultural land by application of said 9 original purchasers. It is also not disputed that said original purchaser have sold admeasuring H.R.0.03 land to defendant no.1. It is also not disputed that as per sanction plan the plots were issued on the name of said purchasers by mentioning the area of plot. Now the question arises as to whether defendant no.2 and 3 has sold out the plot to defendant no.1 beyond the area which they have possessed as an owner. Also, the question arises as to whether defendant no.1 is trying to encroach upon the amenity space by raising construction and thereby obstructing the possession of plaintiffs in suit property. The whole controversy revolves around the possession of plots in suit property and the encroachment upon amenity space in suit property.

20) Plaintiffs have filed revenue record which shows that plaintiff and defendant nos.2 to 10 and 12 are occupant of their respective areas of land out of Gat No.122/4. Plaintiffs are relying on N.A. order and sanctioned plan. On perusal of same it seems that the total area is denoted as 48 R, total area of 8 Plots i.e., 2626

sq.mtr., 720 sq.mtr. under amenity space, open space 480 sq.mtr. and 974 sq.mtr. under road. It seems that the said plot is divided into nine plots and area of each plot is mentioned along with the name of occupant. Said fact is admitted to both the parties. Even plaintiffs and contested defendants both have relied upon it. It is the case of plaintiff that the defendant no.2 and 3 have sold out more area from plots to defendant no.1 than the area actually owned by them. Also they claim that, at time of sale transaction between defendant no.1 to 3, 7/12 extract of suit property was wrongly divided between S.No.122/4A and 122/4/B. But said mistake was corrected later on by the concern Talathi. During the time defendants no. 2 and 3 executed the sale deed of plots by mentioning the said wrong survey numbers of suit property. Therefore, said transaction is not valid and is not binding on them. For this they relied upon the sale deed executed by defendant no.2 and 3 in favor of defendant no.1. On perusal of same it seems that the defendant no.2 has executed sale deed of area admeasuring 304 sq.mtr. from S.No.122/4/B and 160 sq.mtr. from S.No.122/4/A in favour of defendant no.1. Defendant no.3 has executed sale deed of area admeasuring 290 sq.mtr. from S.No.122/4/B and 160 sq.mtr. from S.No.122/4/A in favor of defendant no.1. But as per the case of plaintiffs later on defendant no.2 and 3 have executed correction deeds in favor of defendant no.1 as regards to sale deed executed by them. On perusal of same, it seems that the defendant no.2 has executed correction deed in favor of defendant no.1 and thereby made correction and mentioned that the sale deed executed in favour of defendant no. 1 is for the area admeasuring 304 sq.mtr. from S.No.122/4. On perusal of another



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correction deed it seems that the defendant no.3 has executed correction deed in favor of defendant no.1 and thereby made correction and mentioned that the sale deed executed in favour of defendant no. 1 is for the area admeasuring 290 sq.mtr. from S.No.122/4. But as per the contention of plaintiffs both the sale deeds are executed when the 7/12 extract of suit property was wrongly divided in two survey numbers and defendant no.2 and 3 have executed the sale deed of more area than they owned. Therefore, on perusal of Map along with N.A. order and the correction deed it seems that the defendant no.2 and 3 have executed sale deed and by executing correction deed they have sold out their respective share in suit property.

21) It is also contended by the plaintiffs that defendant no.1 is taking disadvantage of said sale deed and is trying to encroach upon the amenity space and open space from suit property and making obstruction to the possession of plaintiffs. Plaintiffs have also submitted that even after order of status quo by Sub-Divisional Officer Ambegaon, defendant no. 1 is illegally carrying out construction in suit property. In support of these contention, they have filed the copy of police complaint filed against defendant no. 1, photographs of construction carried out by defendant no. 1 over suit property and copy of order passed by Sub-Divisional Officer of Junnar-Ambegaon in the RTS Appeal No. 305/2021 and 400/2021. On the other hand, defendant no.1 has submitted that he has purchased the plot admeasuring 290 sq.mtr. from defendant no.3 and plot admeasuring 304 sq.mtr. from defendant no.2. Defendant no.2 and 3 have also executed correction deed in his favor. Ld.

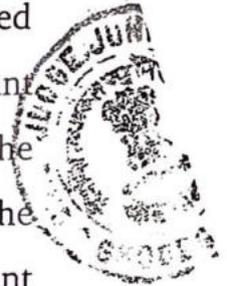
Advocate on behalf of defendant no. 1 also argued that the status quo order passed by the Sub-Divisional Officer is only relating to mutation of revenue entry regarding suit property. Defendant no. 1 has carried out construction in S.No. 122/2 owned by him which is adjacent to suit property. He has not carried out any construction in the suit property. In support of his contention, he has filed the sale deed, correction deed related to said property and also filed photographs of construction carried out by the plaintiffs and defendants in suit property. On perusal of all the documents filed by the plaintiffs and the defendants, it seems that status quo order passed by the Sub-Divisional Officer is only relating to mutation of revenue entry regarding suit property. Though the plaintiffs have filed copy of police complaint and other related applications to Revenue Authority, but on basis of the same, it cannot be inferred that defendant no. 1 is carrying out construction by making encroachment upon amenity space and open space in suit property and thereby trying to obstruct the possession of plaintiffs in suit property.

22) Moreover, plaintiffs have submitted that the defendant no.3 has executed sale deed of plot no.6 in favor of defendant no.11 by mentioning that he has cancelled the previous sale transaction between himself and defendant no.1. Defendant no.3 has also handed over the possession of said plot to defendant no.11. Therefore, now defendant no.3 has no any right over said plot. In support of this contention, he has filed the copy of agreement for sell, Power of Attorney and the copy of sale deed. On perusal of same it seems that the defendant no.3 has executed agreement for sell of

his plot no.6. He has also executed Power of Attorney in favor of defendant no.11 in relation to transaction of plot no.6. Also, it seems that on basis of said POA defendant no.11 has executed sale deed of plot no.6 in favour of himself. On the other hand, defendant no.3 has admitted the execution of agreement for sell and the Power of Attorney in favour of defendant no.11. But he denied the execution of sale deed in favour of defendant no.11. Defendant no.3 has also submitted that while executing the agreement for sell it was mentioned that this transaction will be completed after the decision of sale transaction between him and defendant no.1. But defendant no.11 has fraudulently executed the sale deed in his favour without giving any intimation to him. The defendant no. 11 has supported to the contention of plaintiffs. Defendant no. 3 also submitted that mutation entry no. 7160 has also cancelled by Circle Officer regarding entry of name of defendant no. 11 in the suit property. Defendant no. 11 has produced copy of registered agreement to sell bearing no.2050/2021 & 1862/2021, copy of possession deed executed by defendant no. 3 in favour of defendant no. 11, copy of status quo order passed in RTS Appeal No. 305/2021, copy of application for complaint against defendant no. 1 given to Manchar Police Station dated 28/07/2021 and 23/08/2021, copy of notice sent by defendant no.3 to defendant no.1.

23) The defendant no.11 has submitted that the defendant no.1 has started construction in plot no.6, but defendant no.1 has submitted that he has not started any construction in suit property, his construction is in the S.No.122/2 owned by him. Also, it is on the record that the as there is dispute about the alleged sale deed

executed by the defendant no.3 in favour of defendant no.1 and also in the favour of defendant no.11. Defendant no.11 is claiming that he is in possession of said plot on the basis of sale deed and the possession receipt. On the other hand, defendant no.3 is denying the execution of sale deed and the transfer of possession in favour of defendant no.11. But the defendant no.11 has produced the possession receipt about the same. It is also argued on behalf of Defendant no.11 that description of property is not properly mentioned in the sale deed of defendant no.1 but in his sale deed description of plot no.6 is properly mentioned. Though the defendant no.11 is submitted that the defendant no.1 has started the construction and is trying to obstruct his peaceful possession. It is the record of fact that the neither the defendant no.1 nor defendant no.11 have their names in the revenue records of the said plot. Even it is the admitted fact that the defendant no.11 was having knowledge of existence of previous sale deed in favour of defendant no.1. On perusal of notice issued by defendant no.3 about the cancellation of transaction and the return of consideration amount. But as per the contention of defendant no.1 that he has not received the consideration amount as he has return the said amount to defendant no.3. in support of his contention he has filed the the account extract of defendant no.3. Therefore, in such circumstances at this stage it can't be inferred that the defendant no.1 has started the construction in said plot. Also, as per the prayer of defendant no.11, he has not filed any document which shows that the defendant no.1 is trying to transfer the said plot. Even the defendant no.1 is not having his name in the revenue records of suit property,



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therefore there is no possibility of transfer on behalf of defendant no.1. As such, defendant no. 11 has failed to prove prima-facie case in his favour.

24) On perusal of sale deed and correction deed executed by defendant no. 3 in favour of defendant no. 1 it seems that defendant no. 3 has executed the sale deed of area admeasuring 290 sq. mtr from suit property and also executed correction deed in that regard. Also on perusal of agreement for sell, sale deed, Power of Attorney executed by defendant no. 3 in favour of defendant no. 11, it seems that defendant no. 3 has executed agreement to sell in favour of defendant no. 11 by mentioning the previous sale transactions between himself and defendant no. 1. On perusal of sale deed, it seems that on the basis of Power of Attorney, defendant no. 11 has himself executed sale deed of said plot in his favour on the same day. Though plaintiffs and defendant no. 1 are claiming that sale deed executed by the defendant no. 3 in favour of defendant no. 1 is not binding upon them but plaintiffs have failed to prove prima-facie case in their favour.

25) It is also argued on behalf of Defendant no. 1 that the application of defendant no.11 is not maintainable as he has filed the same under sec.151 of CPC. Also, defendant no.11 has not filed his counterclaim therefore present application is not maintainable. In support of the said contentions defendant no. 1 has relied upon the ratio laid down in the following cases :

1. AIR 1993 Pat 114 Munni Sao and Etc. Vs. K. D. Sharma and others.
2. CMPMO No. 522/2017, decided on 29th Nov. 2018 by Hon'ble Himachal Pradesh Shimla High Court.
3. AIR 1996 Bom 36, Prakash S. Akotkar and others Vs. Mansoorkha Gulabkha and others.
4. (2000) 126 PLR 416 Banchan Singh Vs. Swaran Singh.
5. 2002 (2) AWC 1368, Satya Prakash and Anr. Vs. 1st Additional District Judge and Anr.
6. AIR 1969 SC 938, Firm Ishar Das Devichand and Anr. Vs. R. B. Prakash Chand and Anr.
7. Appeal (Civil) 4517 of 2006 decided on 17 Oct, 2006, Rohit Singh & Ors Vs. State of Bihar.

26) On the other hand in support of his contention, defendant no. 11 has relied upon the ratio laid down in the following cases :

1. 2010(3) ALL MR 872, M/s. Great Eastern Energy Corporation Ltd. Vs. M/s. Jain Irrigation Systems Ltd. & Ors.
2. 1995 AIR(SC) 350, State of Maharashtra Vs. Admane Anita Moti.
3. 2010 AIR (SCW) 4860, Vinod Seth Vs. Devinder Bajaj & Anr.

27) On perusal of case laws cited by defendant no.1 and 11, no doubt that the court has power under sec. 151 of CPC to grant an injunction against the other party. Also, while considering the injunction application court has to consider the prime facie case, balance of convenience and irreparable loss. But considering the document on record and the fact of present case I am not inclined to allowed the application.

28) In such circumstances, balance of convenience lies in favour of defendant no.1 and he will suffer irreparable loss, if injunction is granted. If plaintiffs and defendant no. 11 succeeded in proving that defendant no.1 is trying to carry out construction in suit property and thereby trying to obstruct the possession, they will get protection by final decree. But at this stage, I don't think any irreparable loss will be caused to the plaintiffs and defendant no. 11. In the result, I have answered point nos.1 to 3 in negative and as to point no. 4, I proceed to pass following order :-

Order

1. Application Exh. 05 and 37 stands rejected.
2. Costs in cause.

Place - Ghodegaon
Date - 18/01/2023

M.S. Mali
18.01.2023
(M.S.Mali)
2nd Jt. C.J.J.D & J.M.F.C.
Ghodegaon

S.S.Pu
Compared by



True Copy
Asst. Superintendent
Civil Court Ghodegaon
Tal. Ambegaon, Dist. Pune
23 JAN 2023

श्री. सारंग कोडोलकर, उपविभागीय अधिकारी, जूवर-आंबेगाव उपविभाग, मंचर (पुणे) यांचे न्यायालयात.

क्रमांक : आरटीएस/अधीन/४००/२०२१

श्री. अभिमन्यू बाबूराव शिंदे,
रा. मंचर, ता. आंबेगाव, जि. पुणे.

..... अगितार्या

विरुध्द

- | | | | जावदेणार |
|---|-------|---|----------|
| १) श्री. संजय जिजाबा थोरात.
रा. मंचर, ता. आंबेगाव, जि. पुणे. | ८) | श्री. प्रभु बचन निकम. | |
| २) तहसिलदार, आंबेगाव
ता. आंबेगाव, जि. पुणे. | ९) | लिलावती प्रभु निकम. | |
| ३) श्री. सखाराम गणपत गावडे.
रा. गावडेवाडी, ता. आंबेगाव, जि. पुणे. | १०) | श्री. नंदकिशोर मारुती फारकर. | |
| ४) श्री. शंताराम विठ्ठल वळसे.
रा. निरगुडसर, ता. आंबेगाव, जि. पुणे. | ११) | श्री. विजयकुमार त्रिदुलराय वळसे.
क्र.८ ते ११ रा. मंचर, ता. आंबेगाव, जि. पुणे. | |
| ५) मालुबाई वसंत कराळे. | १२) | इज्जल विशाल नेहेरे.
रा. थिंगळ स्थळ, मराठी भाळेमां,
राजागुरुनगर, ता. खेड, जि. पुणे-४१० ५०५. | |
| ६) श्री. किशोर वसंत कराळे. | १३) | श्री. पृथ्वीराज शंकर थोरात.
रा. मातुळास, मडवळ विद्यालय जावळे,
मडवळ नगर, वागळे इस्टेट, ता. पुणे-४०० ६०४. | |
| ७) मंगल वसंत कराळे.
अ.क्र.५ ते ७ रा. भावना नर्सिक होमच्या
समोर, न.२/वी ११, एकधिरा दर्शन बिल्डींग,
असल्फा व्हिलेज, घाटकोपर (पश्चिम),
बारळे नगर, मुंबई-४०० ०८४. | | | |

महाराष्ट्र जमीन महसूल अधिनियम
१९६६ चे कलम २४७ प्रमाणे

निकाळपत्र

दावा जमिनीचा तपशील

गावाचे नाव	सर्व्हे नं.	क्षेत्र हे.आर	आकार रु.पैसे	ज्या विरुध्द अपील आहे	
				फेरफार/आदेश	तपशील
मंचर	१२२/४	०.४८	१२५०.००	जा.क्र.हना/कावि/ १४९०/२०२०, दि. १०.६.२०२१	तहसिलदार, आंबेगाव यांना सदर पत्राने जावदेणार क्र.१ यांना खरेदीखतांचे चुक दुरुस्ती लेख करून घेणेबाबत कळविली आहे.

तहसिलदार, आंबेगाव यांनी त्यांचेकडील पत्र जा.क्र.हना/कावि/१४९०/२०२०, दिनांक १०.६.२०२१ अन्वये नीजे मंचर, ता. आंबेगाव, जि. पुणे येथील सर्व्हे नं.१२२/४ या जमिनीचा संगणकीकृत उतारा पाहता, सदर जमिनीचे सर्व्हे नं.१२२/४/अ व १२२/४/ब असे दोन भाग झालेले आहेत. पण फाळणीबारा फेरफार आढळून येत नाही. आपण दुय्यम निबंधक, आंबेगाव यांचेकडील दस्त क्र.१८४४/२०२० व १८४२/२०२० अन्वये खरेदीखत केलेले आहे. सदरचे दस्त दुय्यम निबंधक

यांनी ऑफलाईन केलेले आहे असा अहवाल कामगार तलाठी यांनी सादर केलेला आहे. तसेच ७/१२ सदरी यापूर्वी सर्व्हे नं.१२२/४/अ व १२२/४/ब असे दोन भाग होते. परंतु संगणकीकृत ७/१२ मध्ये सर्व्हे नं.१२२/४ असा एकच भाग असून खरेदीखत हे दोन सर्व्हे नंबरचे झालेले आहे. तरी अगण दुय्यम निबंधक, घोडेगाव यांचेकडून सदर खरेदीखतांचे चूक दुरुस्ती लेख करून घेऊन गाव कामगार तलाठी यांचेकडे दस्त नोंदणीकरीता द्यावा असे जाबदेणार क्र.१ यांना कळविले आहे. तहसिलदार, आंबेगाव यांचे सदरचे पत्र रद्द करण्यात येऊन खरेदीखत दस्त क्र.१८४१/२०२० व १८४२/२०२२ या दस्तांची व दुरुस्त लेख दस्त क्र.२५०८/२०२१, २५०९/२०२१ या दस्तांची नोंद सर्व्हे नं.१२२/४ या जमिनीस कर नये असा आदेश तलाठी, मंचर यांना देणेबाबत अपिलार्थी यांनी इकडील न्यायालयात दिनांक २०.१२.२०२१ रोजी प्रस्तुत अपील दाखल केले आहे.

अपिलाच्या सुनावणी कामी अपिलार्थी तसेच जाबदेणार १ व ३ ते १३, यांना रिट्सर नोटीसा बजावून त्यांना त्यांचे म्हणणे मांडण्याच्या बाबती व उचित संधी देण्यात आल्या. अपिलार्थी यांनी त्यांचे विधिज्ञामार्फत हजर होऊन त्यांचा तोंडी युक्तीवाद केला आहे. त्यामध्ये अपिलार्थी यांचा अपील अर्ज व दुरुस्त अपील अर्ज हाच त्यांचा युक्तीवाद समजण्यात यावा असे कथन केले आहे. जाबदेणार क्र.१ व ४ यांनी त्यांचे विधिज्ञामार्फत हजर होऊन त्यांचा लेखी जबाब दाखल केला आहे. जाबदेणार क्र.३ यांनी समक्ष हजर राहून त्यांचा लेखी जबाब दाखल केला आहे. जाबदेणार क्र.६ ते १० व १२, १३ यांनी समक्ष हजर राहून त्यांचे लेखी म्हणणे दाखल केले आहे. त्यामध्ये अपिलार्थी यांचे सदरचे अपील हे वा जाबदेणार यांना मान्य असून ते मंजूर करण्यास या जाबदेणार यांची कोणतीही हरकत नाही असे नमूद केले आहे. जाबदेणार क्र.५ व ११ यांनी त्यांचा लेखी अथवा तोंडी युक्तीवाद केलेला नाही.

अपिलार्थी यांनी त्यांचे अपील अर्जात व दुरुस्त अपील अर्जात पुढील मुद्दे नमूद केले आहेत.

१) माझे मंचर येथील जुना सर्व्हे नं.१४/४ सध्याचा सर्व्हे नं.१२२/४ क्षेत्र ०.४८ हे.आर ही दावा जमोन मिळकत श्री. अभिमन्यू बाबुराव शिंदे, श्री. वसंत सिताराम कराळे, सौ. मालुबाई वसंत कराळे, श्री. विजयकुमार विठ्ठलराव वळसे, श्री. राजाराम लक्ष्मण लायागुडे, श्री. शांताराम विठ्ठलराव वळसे, श्री. प्रभु बबन निकम, सौ. लिलावती प्रभु निकम व श्री. पृथ्वीराज शंकर धोरत यांनी सन १९८८ मध्ये श्री. गोविंदा शिवराम बाणखेले, गणपत खंडू बाणखेले व बाबुराव खंडू बाणखेले यांचेकडून नोंदणीकृत दस्त क्र.४३०/१९८८ अन्वये खरेदी घेतलेली आहे. सदर खरेदीखतानुसार दावा जमिनीचे ७/१२ सदरी खरेदी घेणार यांची नावे फेरफार नोंद क्र.१६१३९ अन्वये दाखल झालेले आहेत.

२) दावा जमीन मिळकत ही श्री. अभिमन्यू शिंदे व इतर ८ यांनी तत्कालीन उपविभागीय अधिकारी, जुन्नर उपविभाग, खेड यांचेकडील आदेश क्र.बिशो/एसआर/१३/९१ दि. २१.४.१९९२ अन्वये बिगरशेती करून घेतलेली आहे. त्यानंतर सन १९९४ मध्ये दावा जमोन मिळकतीपेकी ०.०३ हे.आर क्षेत्र वरील जमीन मालकांनी दस्त क्र.७/१९९४ अन्वये जाबदेणार क्र.१ श्री. संजय जिजाबा धोरत यांना विकलेले होते व आहे. जाबदेणार क्र.१ यांनी दावा जमोन मिळकतीमधील त्यांच्या मालकोचे २०० चौ.मी क्षेत्र हे श्री. नंदकिशोर पोहफार यांना विकलेले आहे. त्याबाबत फेरफार नोंद क्र.१६३ ही मंजूर झालेली आहे. त्यानंतर जाबदेणार क्र.१ यांनी उर्वरित ०.०१ हे.आर क्षेत्र श्री. संजय बबन शिंदे यांना विकलेले आहे. त्याबाबत फेरफार नोंद क्र.१६४ ही मंजूर झालेली आहे.

- ३) दावा जमिनीतील हिस्सेदार श्री. राजाराम गणपत लावगुडे यांनी त्यांच्या पालकांचे ३०४ चौ.मी. क्षेत्र हे नोंदणीकृत दस्त क्र.१२५२/१९९४ अन्वये जाबदेगार क्र.३ यांना विकलेले आहे. वास्तविक रित्या उपविभागीय अधिकारी, खंड यांनी सर्व्हे नं.१२२/४ ही जमीन विनशेती करताना मंजूर केलेल्या नकाशा प्रमाणे प्लॉट क्र.१ ते ८ चे क्षेत्र २९० चौ.मी. इतके होते व प्लॉट क्र.९ च क्षेत्र हे ३०४ चौ.मी. इतके होते. परंतु श्री. राजाराम गणपत लावगुडे यांनी खरेदीकृत दस्त क्र.१२५२/१९९४ मध्ये प्लॉट क्र.४ चे क्षेत्र विक्री केल्याचे दर्शविले आहे. परंतु प्लॉट क्र.४ हा जाबदेगार क्र.५ यांच्या हिश्यास आलेला होता. श्री. राजाराम गणपत लावगुडे यांनी बेकायदेशीररित्या कोणताही हक्क व अधिकार नसताना स्वतःच्या फायद्यासाठी प्लॉट क्र.४ हा तब्दित् केलेला होता व आहे.
- ४) सन १९९२-९३ ते १९९६-९७ पर्यंत सर्व्हे नं.१२२/४ (जुना सर्व्हे नं.१४/४) या जमिनीचे ७/१२ पत्रकी वरील जमीन मालकांची नावे व क्षेत्र ०.४८ हे.आर दाखल होते. सन १९९६-९७ मध्ये दावा जमिनीच्या ७/१२ पत्रकी पिक पाहणी सदरी विनशेती क्षेत्र ०.३२ हे.आर व इमारत पड क्षेत्र ०.१६ हे.आर अशी नोंद करण्यात आलेली आहे. त्यानंतर सन २०१५-१६ मध्ये दावा जमिनीचे मालक व हक्कदार यांना कोणतीही माहिती न देता अथवा त्यांना म्हणणे मांडण्याची संधी न देता व त्यांच्यात कोणतीही फेरफार नोंद न घेता सर्व्हे नं.१२२/४ या जमिनीचे सर्व्हे नं.१२२/४/अ क्षेत्र ०.१६ हे.आर व सर्व्हे नं.१२२/४/ब क्षेत्र ०.३२ हे.आर असे हिस्से करण्यात आलेले होते. सदरची बाब जाबदेगार क्र.५ यांना ७/१२ काढल्यानंतर म्हणजेच डिसेंबर २०२० मध्ये माहित झालेली आहे.
- ५) दि.७.९.२०२० रोजी जाबदेगार क्र.४ यांनी सर्व्हे नं.१२२/४/ब पैकी २९० चौ.मी. क्षेत्र व सर्व्हे नं.१२२/४/अ पैकी १६० चौ.मी. क्षेत्र बोगस व फोकळीस्त ७/१२ नोंदीच्या आधारे जाबदेगार क्र.१ यांना नोंदणीकृत दस्त क्र.१८४१/२०२० अन्वये विकलेले होते. वास्तविक रित्या जाबदेगार क्र.४ यांना केवळ २९० चौ.मी. इतके क्षेत्र विकण्याचा अधिकार असतानाही त्यांनी बेकायदेशीर रित्या अधिकचे क्षेत्र विकलेले होते.
- ६) दि.७.९.२०२० रोजी जाबदेगार क्र.३ यांनी सर्व्हे नं.१२२/४/ब पैकी ३०४ चौ.मी. क्षेत्र व सर्व्हे नं.१२२/४/अ पैकी १६० चौ.मी. क्षेत्र बोगस व फोकळीस्त ७/१२ नोंदीच्या आधारे जाबदेगार क्र.१ यांना नोंदणीकृत दस्त क्र.१८४२/२०२० अन्वये विकलेले होते. वास्तविक रित्या जाबदेगार क्र.३ यांना केवळ ३०४ चौ.मी. इतके क्षेत्र विकण्याचा अधिकार असतानाही त्यांनी बेकायदेशीर रित्या अधिकचे क्षेत्र विकलेले होते.
- ७) दावा जमीन सर्व्हे नं.१२२/४ चे सर्व्हे नं.१२२/४/अ व सर्व्हे नं.१२२/४/ब हे हिस्से बेकायदेशीररित्या तयार झाल्याची बाब निदर्शनास आल्याने तलाठी यांनी सदरचे बेकायदेशीर ७/१२ बंद केलेले होते व आहेत. तसेच मूळ हस्तलिखित असणाऱ्या ७/१२ नुसार मूळ सर्व्हे नं.१२२/४ चा ७/१२ उतारा पूर्ववत् तयार करून कायम केलेला होता व आहे. सर्व्हे नं.१२२/४/अ व सर्व्हे नं.१२२/४/ब हे फोकळीस्त व बेकायदेशीर ७/१२ उतारे बंद झालेले असल्याने न्यायरील व्यवहारही रद्द झालेले होते.
- ८) वरील प्रमाणे वस्तुस्थिती असताना जाबदेगार क्र.१ यांनी दि.१३.१०.२०२० रोजी अधिकार अधिकारिता नाव दाखल करणेसाठी अर्ज केलेला होता. त्याबरोबर तहसिलदार. आंबेगाव यांनी कोणतीही शहानिशा न करता दि.१०.६.२०२१ रोजी जा.क्र.हने/कावि/१४९०/२०२० हा आदेश पारित केलेला आहे. तहसिलदार यांचा सदरचा आदेश हा पूर्णपणे एकतर्फी पारित केलेला असून सदर आदेश पारित करण्यापूर्वी सर्व्हे नं.१२२/४ मधील सहाहिस्सेदार अधिकारी व इतर यांना त्यांचे म्हणणे मांडण्याची संधी दिलेली नाही. सदर आदेश पारित करताना तलाठी, मंचर यांचे दि.४.११.२०२० रोजीच्या पत्राकडे दुर्लक्ष केलेले आहे.

- १) जाबदेणार क्र.३ व ४ यांनी सर्व्हे नं.१२२/४ या जमिनीमधील सामाईक क्षेत्र तबादिल करण्याचा कोणताही हक्क व अधिकार नव्हता. सर्व्हे नं.१२२/४/अ व सर्व्हे नं.१२२/४/ब हे पोचडीस्ता व बेकायदेशीर ७/१२ उतारे तलाळे यांनी चौकशी करून थंड केलेले होते व आहेत. जाबदेणार क्र.१ यांनी जाबदेणार क्र.३ व ४ यांच्या संगनमताने दि.२१.४.१९९२ रोजीच्या बिनशेती आदेशातील अटी व शर्तीचेही ठरलंघन केलेले आहे. जाबदेणार क्र.३ व ४ यांनी त्यांच्या हिश्याच्या धोरानेसा बेकायदेशीररित्या अधिकचे क्षेत्र विकलेले आहे.
- १०) खरेदीखत दस्त क्र.१८४१/२०२० व १८४२/२०२० हे पोचडीस्ता व नांगस कागदपत्रांच्या आधारे नोंदविलेले आहेत. सदर दस्तान्वये सामाईक क्षेत्र अर्धधरित्या हस्तान्तरित केलेले आहे. केवळ सदरचे दस्त नोंदणोक्त आहेत या पुढावर सदर दस्तांचो नोंदणी पहसूल दातरी केली गेल्यास अपिलार्थी यांचे अपरिमित नुकसान होणार आहे. त्याचप्रमाणे अपिलातील गुंतपुंत वाडणी जाण्याची शक्यता आहे.
- ११) तरी अपिलार्थी यांचे सदरचे अपील यंजूर करण्यात यावे व तहसिलदार, आंबेगाव यांचेकडील जा.क्र.ह.नो.का.वि./१४९०/२०२०, दि. १०.६.२०२१ रोजी केलेला आदेश रद्द करण्यात यावा. तसेच खरेदीखत दस्त क्र.१८४१/२०२०, १८४२/२०२० व दुरुस्त लेख क्र.२५०८/२०२१, २५०९/२०२१ या दस्तांची नोंद सर्व्हे नं.१२२/४ या जमिनीच्या ७/१२ सदरी कर नवे असा आदेश तलाठी, मंचर यांना देण्यात यावा अशी शेवटी बिनती केली आहे.

जाबदेणार क्र.१, ३ व ४ यांनी त्यांचे लेखी जबाबत पुढील मुद्दे नमूद केले आहेत.

- १) अपिलार्थी यांचे अपील खरे व प्रापागिकपणाचे आहे. तहसिलदार, आंबेगाव यांनी त्यांचेकडील जा.क्र.ह.नो.का.वि./१४९०/२०२०, दि. १०.६.२०२१ अन्वये जाबदेणार क्र.१ यांचे अर्जास उत्तर दिले आहे. तहसिलदार, आंबेगाव यांचे सदर उत्तर हे कोणताही आदेश नाही. त्यामुळे सदर बाबी संदर्भात कलम २४७ प्रमाणे अपील होत नाही. सबब सदरचे अपील तात्काळ फेटाळण्यात यावे.
- २) मौजे मंचर येथील सर्व्हे नं.१२२/४ (जुना सर्व्हे नं.९४/४) ही दावा जमात मिळकर बिनशेती झाल्यानंतर बिनशेती क्षेत्र ०.३२ हे.आर चा सर्व्हे नं.१२२/४/ब व उर्वरित ०.१६ हे.आर क्षेत्राचा सर्व्हे नं.१२२/४/अ असे हिस्से होऊन त्याप्रमाणे ७/१२ करण्यात आले होते. दि.७.९.२०२० रोजी जाबदेणार क्र.४ श्री. शांताराम बिड्डल वळसे यांनी सर्व्हे नं.१२२/४/ब पैकी २९० चौ.मी. क्षेत्र व सर्व्हे नं.१२२/४/अ पैकी १६० चौ.मी. क्षेत्र जाबदेणार क्र.१ श्री. संजय जिजाबा थोरत यांना नोंदणोक्त दस्त क्र.१८४१/२०२० अन्वये विक्री केले आहे. सदर खरेदीखत करताना सर्व्हे नं.१२२/४/ब व सर्व्हे नं.१२२/४/अ असे ७/१२ उतारे अस्तित्वात होते व त्यानुसार जाबदेणार क्र.४ यांनी त्यांच्या हिश्याचे संपूर्ण क्षेत्र विक्री केले आहे.
- ३) जाबदेणार क्र.३ श्री. सखाराम गणपत गावडे यांनीही सर्व्हे नं.१२२/४/ब पैकी ३०४ चौ.मी. क्षेत्र व सर्व्हे नं.१२२/४/अ पैकी १६० चौ.मी. क्षेत्र जाबदेणार क्र.१ श्री. संजय जिजाबा थोरत यांना नोंदणोक्त दस्त क्र.१८४२/२०२० अन्वये विक्री केले आहे. वरील दोन्ही नोंदणोक्त खरेदीखतांनंतर सर्व्हे नं.१२२/४/ब व सर्व्हे नं.१२२/४/अ हे दोन्ही ७/१२ एकत्र करून सर्व्हे नं.१२२/४ क्षेत्र ०.४८ हे.आर हा ७/१२ तयार करण्यात आला आहे. सदर बाबीमुळे जाबदेणार क्र.१ यांचे खरेदीखतांची नोंद प्रलंबित राहिली आहे.
- ४) जाबदेणार क्र.१ यांनी त्यांच्या खरेदीखतांची नोंद होणेकामी तहसिलदार, आंबेगाव यांचेकडे दि. १३.१०.२०२० रोजी अर्ज केला होता. सदर अर्जास तहसिलदार, आंबेगाव यांनी त्यांचेकडील जा.क्र. ह.नो.का.वि./१४९०/२०२०, दि.१०.६.२०२१ अन्वये सर्व्हे नं.१२२/४/अ व सर्व्हे नं.१२२/४/ब असे

दोन ७/१२ उतारे होते. परंतु संगणकीकृत ७/१२ मध्ये गट नं.१२२/४ असा एकच भाग असून खरेदीखत दोन गटांचे झाले आहे. तरी आणखी पुढील निबंधक, घोडेगाव यांचेकडून खरेदीखताबाबत चूक दुरुस्ती करून घेऊन गाव कामगार तलाठी यांचेकडे दस्त नोंदणीकरीता देणेत यात्र. सबब आपला अर्ज निकाली काढणेत आला आहे याची नोंद घ्यावी असे उत्तर दिले आहे. तहसिलदार, आंबेगाव यांच्या सदरच्या उत्तरावर महाराष्ट्र जमीन महसूल अधिनियम १९६६ चे कलम २४७ प्रमाणे अपील दाखल होऊ शकत नाही.

५) तहसिलदार, आंबेगाव यांनी जाबदेणार क्र.१ यांचे अर्जास दिलेल्या उत्तरानंतर खरेदी देणार जाबदेणार क्र.४ व जाबदेणार क्र.३ यांनी खरेदी घेणार जाबदेणार क्र.१ यांना चूक खरेदीखत दस्त नं.१८४१/२०२० व १८४२/२०२० बाबत नोंदणीकृत चूक दुरुस्ती लेख करून दिलेले आहेत. त्यामध्ये खरेदी क्षेत्र सर्व्हे नं.१२२/४ पैकी अनुक्रमे २९० चौ.मी. व ३०४ चौ.मी. क्षेत्र असे कायदेशीररित्या नमूद करण्यात आले आहे.

६) तहसिलदार, आंबेगाव यांनी जाबदेणार क्र.१ यांच्या अर्जास दिलेले उत्तर हा आदेश नाही. अपिलार्थी यांनी त्यांचे अपिलान्त चुकीच्या पध्दतीने आदेश असे नमूद करून सदरचे अपील दाखल केले आहे. तहसिलदार, आंबेगाव यांचेकडे जाबदेणार क्र.१ यांनी केलेल्या अर्जास उत्तर देण्यात आले आहे ती केस नव्हती. त्यामुळे अपिलार्थी यांना नोटीस काढण्याचा कोणताही प्रश्न येत नाही.

७) जाबदेणार क्र.३ व ४ यांनी खरेदीखत दस्त क्र.१८४१/२०२० व १८४२/२०२० मध्ये त्यांच्या असणाऱ्या संपूर्ण हिश्यांचे क्षेत्र विक्री केले आहे. सदर विक्री करताना सर्व्हे नं.१२२/४/अ व १२२/४/ब असे दोन स्वतंत्र ७/१२ उतारे अस्तित्वात होते. परंतु पुढे सदर ७/१२ संगणकीकृत करताना एकत्र होऊन सर्व्हे नं.१२२/४ हा एकच ७/१२ झाला आहे. त्यानंतर जाबदेणार क्र.३ व ४ यांनी उपविभागीय अधिकारी, जूनर उपविभाग, खेड यांचे आदेशानुसार व रेखांकनानुसार देणारे क्षेत्र हे नोंदणीकृत दुरुस्तीपत्र दस्त क्र.२५०८/२०२१ व २५०९/२०२१ अन्वये दुरुस्त करून जाबदेणार क्र.१ यांना दिलेले आहे. सदरचे व्यवहार हे पूर्णतः कायदेशीर असून त्यामुळे कोणत्याही कायद्याचा भंग झालेला नाही.

८) अपिलार्थी यांचा मुलगा श्री. अमोल अभिमन्यु शिंदे यांनी जाबदेणार क्र.१ व जाबदेणार क्र.४ यांचेतील खरेदीखत दस्त क्र.१८४१/२०२० व दुरुस्तीपत्र दस्त क्र.२५०८/२०२१ अन्वये सदर जमिनीचे पहिले खरेदीखत अस्तित्वात असताना त्याच जमिनीचे बनावट दुबार खरेदीखत दस्त क्र.२०५०/२०२१ अन्वये करून घेतले आहे. एकाच जमीन मिळकतीची दोन खरेदीखते झालेली आहेत. त्यामुळे मंडल अधिकारी, मंचर यांनी जाबदेणार क्र.१ यांचे हरकतीवरून तक्रार केस नं.मंअमं/एअर/३९/२०२१ अन्वये चौकशीचे कामकाज चालवून अपिलार्थी यांचा मुलगा श्री. अमोल अभिमन्यु शिंदे यांचे खरेदीखताची नोंद नामजूर केली आहे.

९) Sec. 247 relates to appeal and appellate authorities and states that an appeal shall lie from any decision or order passed by a revenue or survey officer specified in column 1 of the Schedule E under this Code. महाराष्ट्र जमीन महसूल अधिनियम १९६६ चे कलम २४७ प्रमाणे अपील हे कोणत्याही आदेशा विरुद्ध होत असते. सदरचे अपील हे तहसिलदार, आंबेगाव यांचेकडून जा.क्र.हनों/काअ/१४६०/२०२०, दि. १०.६.२०२१ रोजीचे उत्तरा विरुद्ध दाखल केले आहे. अपिलार्थी यांचे सदर अपिलान्त कोणतेही तथ्य नाही. सबब ते तत्काळ फेटाळण्यात यावे असे शेवटी नमूद केले आहे.

अपिलार्थी यांचा अपील अर्ज व दुरुस्त अपील अर्ज, जाबदेणार क्र.१, ३, ४ यांचा लेखी जाबाब, जाबदेणार क्र.३ ते १० व १२, १३ यांचे लेखी म्हणणे तसेच प्राच्यागणन सादर केलेली कागदपत्रे ही काळजीपूर्वक अभ्यासलेली असून त्यामधील निष्कर्ष पुढील प्रमाणे आहेत.

- १) मौजे मंघर, ता. आंबोणव, जि. पुणे येथील जुना सर्व्हे नं.१४/४ सध्याचा सर्व्हे नं.१२२/४ क्षेत्र ०.४८ हे.आर ही दावा जमीन मिळकत १) जाबदेणार क्र.१३ श्री. पृथ्वीराज शंकर थोरात, २) अपिलार्थी श्री. अभिमन्यु बाबुराव शिंदे, ३) जाबदेणार क्र.५ सौ. मालूबाई वसंत कराळे, ४) श्री. वसंत सिताराम कराळे, ५) जाबदेणार क्र.११ श्री. विजयकुमार विठ्ठल वळसे, ६) जाबदेणार क्र.४ श्री. शांताराम विठ्ठल वळसे, ७) जाबदेणार क्र.८ श्री. प्रभू बबन निकम, ८) जाबदेणार क्र.१ सौ. लिलावती प्रभू निकम व ९) श्री. राजाराम गणपत लायगुडे यांनी दिनांक ३.६.१९८८ रोजी १) श्री. गोंधद शंकराम बाणखेले, २) श्री. गणपत व बाबुराव खंडू बाणखेले यांचेपासून नोंदणीकृत दस्ताने खरेदी घेतलेली आहे. सदर खरेदीखताची गावदपत्री केलेली फेरफार नोंद क्र.१६१३९ ही तत्कालीन कुळ कायदा अखिल कारकून, आंबोणव यांनी दिनांक १६.८.१९८८ रोजी मंजूर केलेली आहे.
- २) मंजूर फेरफार नोंद क्र.१६१३९ नुसार दावा जमीन मिळकतीचे ७/१२ पत्रकी कब्जेदार सदरी खरेदी घेणार यांची नावे दाखल झालेली आहेत. दावा जमिनीचा सन १९८९-८२ ते १९९१-९२ पर्यंतचा ७/१२ ठोरा पाहता, कब्जेदार सदरी १) जाबदेणार क्र.१३ श्री. पृथ्वीराज शंकर थोरात, २) अपिलार्थी श्री. अभिमन्यु बाबुराव शिंदे, ३) जाबदेणार क्र.५ सौ. मालूबाई वसंत कराळे, ४) श्री. वसंत सिताराम कराळे, ५) जाबदेणार क्र.११ श्री. विजयकुमार विठ्ठल वळसे, ६) जाबदेणार क्र.४ श्री. शांताराम विठ्ठल वळसे, ७) जाबदेणार क्र.८ श्री. प्रभू बबन निकम, ८) जाबदेणार क्र.१ सौ. लिलावती प्रभू निकम व ९) श्री. राजाराम गणपत लायगुडे यांची नावे दाखल आहेत.
- ३) जाबदेणार क्र.१३ श्री. पृथ्वीराज शंकर थोरात व इतर ८ यांनी दावा जमीन मिळकत ही अक्षुषिक निवास कारणाकरीता वापरणारे परवानगी मिळवणेबाब तत्कालीन उपविभागीय अधिकारी, जुन्नर उपविभाग, खंड यांचेकडे दिनांक ४.२.१९९१ रोजी अर्ज केलेला होता. सदर अर्जानुसार व मंजूर रेखांकनाप्रमाणे तत्कालीन उपविभागीय अधिकारी, जुन्नर उपविभाग, खंड यांनी त्यांचेकडून आदेश क्र.बिप्रॉ/एस आर/१३/९१, दिनांक २२.४.१९९२ अन्वये जुना सर्व्हे नं.१४/४ सध्याचा सर्व्हे नं.१२२/४ क्षेत्र ०.४८ ही दावा जमीन मिळकत निवासी कारणाकरीता अक्षुषिक उपयोगासाठी कायम स्वल्प परवानगी देण्यात आलेली आहे. सदर आदेशावरून गावदपत्री केलेली फेरफार नोंद क्र.९४ ही तत्कालीन मंडल अधिकारी, मंघर यांनी दिनांक २६.११.१९९३ रोजी मंजूर केलेली आहे.
- ४) सन १९९४ मध्ये दावा जमीन मिळकतीपैकी ३०० चौ.मी क्षेत्र वरील जमीन मालकांनी दस्त क्र.७/१९९४ अन्वये जाबदेणार क्र.१ श्री. संजय जिजाबा थोरात यांना विक्री केलेली आहे. सदर खरेदीखतानुसार फेरफार नोंद क्र.१४४ अन्वये जाबदेणार क्र.१ यांचे नाव दावा जमिनीचे ७/१२ पत्रकी कब्जेदार सदरी ३०० चौ.मी. क्षेत्रासाठी दाखल झाले होते. जाबदेणार क्र.१ यांनी दावा जमीन मिळकतीमधील त्यांच्या मालकीचे २०० चौ.मी क्षेत्र हे श्री. नंदकिशोर मारुती पंढकर यांना व उर्वरित ०.०१ हे.आर क्षेत्र हे श्री. बबन नामदेव शिंदे यांना विक्री केलेली आहे. त्याबाबत गावदपत्री फेरफार नोंद क्र.१६३ व १६४ या मंजूर झालेल्या आहेत.
- ५) दावा जमिनीतील सहहिससेदार श्री. राजाराम गणपत लायगुडे यांनी त्यांच्या मालकीचे ३०४ चौ.मी. क्षेत्र हे नोंदणीकृत दस्त क्र.१२५२/१९९४ अन्वये जाबदेणार क्र.३ श्री. सुखाराम गणपत लायगुडे यांना खरेदी दिलेले आहे. सदर खरेदीखताच्या फेरफार नोंद क्र.१९८ अन्वये जाबदेणार क्र.३ यांचे नाव दावा जमिनीचे ७/१२ पत्रकी ३०४ चौ.मी क्षेत्रास दाखल झालेले आहे. श्री. नंदकिशोर मारुती

केलेल्या अधिका-यांकडे अपील करता येईल - पण असा निर्णय किंवा आदेश ज्या अन्वयेच्या स्तंभ १ मध्ये निर्दिष्ट केलेल्या अधिका-यांच्या निर्णयांविरुद्ध केलेल्या अपीलाने दिलेला असा किंवा नसो असे नमूद आहे. तसेच सदर तरतूदी मध्ये उगाचपणीय आदेशाच्या अपील एकूण घेण्याचा अधिकार : कलम २४७ अन्वये कोणत्याही पक्षाने अधिका-यांना किंवा माजणी अधिका-यांना दिलेल्या आदेशांविरुद्ध किंवा निर्णयांविरुद्ध अपील करण्याचा अधिकार दिलेला आहे असेही नमूद आहे.

१५) महाराष्ट्र जमीन महसूल अधिनियम १९६६ चे कलम २४७ मधील वरील तरतूद विचारात घेता, प्रस्तुत अपील हे तहसिलदार, आंबेगाव यांचे आदेशाविरुद्ध किंवा निर्णयाविरुद्ध दाखल केलेले नसून तहसिलदार, आंबेगाव यांचेकडे जाबिणार क्र.१ यांनी दाखल केलेल्या अर्जावर तहसिलदार, आंबेगाव यांनी त्यांचेकडील जा.क्र.हनु/फावि/१४९०/२०२०, दिनांक १०.६.२०२१ अन्वये जाबिणार क्र.१ यांना पत्रान्वये दिलेल्या उत्तराविरुद्ध दाखल केलेले असल्याचे दिसून येत आहे. सदर बाब विचारात घेता अपीलार्थी यांचे प्रस्तुत अपील हे महाराष्ट्र जमीन महसूल अधिनियम १९६६ चे कलम २४७ मधील निर्देशानुसार नसल्याने ते विचारात घेत येणार नाही. त्यापुढे सदरचे अपील अमान्य करणे योग्य होईल असे माझे मत झालेले आहे.

सबब मी, सारंग कोडोलकर, उपविभागीय अधिकारी, जुन्नर-आंबेगाव उपविभाग, मंचर (पुणे) पुढील प्रमाणे आदेश देत आहे.

आदेश

- १) निकालपत्रात नमूद केलेल्या कारणास्तव प्रस्तुतचे अपील अमान्य करण्यात येत आहे.
- २) दि.२३.१२.२०२१ रोजी जैसे थे परिस्थिती ठेवण्याचा दिलेला आदेश तात्काळ उठविण्यात येत आहे.
- ३) सदरचे निकालपत्र या कार्यालयाच्या WWW.ejicourts.gov.in या संकेत स्थळावर प्रसिध्द करण्यात आले आहे.
- ४) निकालाची लेखी समज सर्व संबंधितांना देण्यात यावी.

ठिकाण :- मंचर

दिनांक :- ११/१/२०२३.

रवाना.

कार्यवाहीसाठी रवाना.

(सारंग कोडोलकर)

उपविभागीय अधिकारी,

जुन्नर-आंबेगाव उपविभाग, मंचर (पुणे).

प्रत - तहसिलदार, आंबेगाव यांना माहितीसाठी व पुढील योग्य त्या कार्यवाहीसाठी

प्रत - तलाठी, मंचर, ता. आंबेगाव यांना माहितीसाठी व पुढील योग्य त्या

उपविभागीय अधिकारी,
जुन्नर-आंबेगाव उपविभाग, मंचर (पुणे).

दिवाणी व फौजदारी न्यायालय घोडेगाव, ता. आंबेगाव जि. पुणे

तातडीचा / साधा

अर्ज क्रमांक 46 / 2023
 पाने - 23
 लिहीणावळ - 7
 एकुण - 161

नकलेचा अर्ज आला ता. 21 / 01 / 2023
 ता. 21 / 01 / 2023 माहे. 21 / 01 / 2023 हजेरीदिन हजार तेविस
 अर्जाची पूर्तता ता. 23 / 01 / 2023
 ता. 23 / 01 / 2023 माहे. 23 / 01 / 2023 हजेरीदिन हजार तेविस

सहा. अधीक्षक,

घोडेगाव ता. आंबेगाव जि. पुणे
 23 JAN 2023

सदरहू नक्कल अड. म.म. बोबरे
 यांना ता. 23 / 01 / 2023 रोजी दिली असे.

नक्कल मिळण्याची ता. 23 / 01 / 2023
 नक्कल तयार ता. 23 / 01 / 2023
 ता. 23 / 01 / 2023 माहे. 23 / 01 / 2023 हजेरीदिन हजार तेविस

सहा. अधीक्षक,

घोडेगाव ता. आंबेगाव जि. पुणे

23 JAN 2023

सहा. अधीक्षक,

घोडेगाव ता. आंबेगाव जि. पुणे

23 JAN 2023



क्र. : 258/2021

अॅड. SK

दावा

विवाह विवाद

स्टॅम्प

1000/-

दावा किंमत

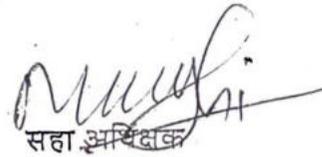
1000/-

कॉव्हेट (सावधानता पत्र) : आहे / नाही

मे. दिवाणी न्यायाधीश क.स्तर, व प्रथमवर्ग न्यायदंडाधिकारी
सो. घोडेगाव, ता आंबेगाव, जि पुणे

रेग्युलर नु.नं. 192/2021

सदरहू दावा तपासून रजिस्टरमध्ये दाखल केला.


सहा. अखिलक
दिवाणी व फौजदारी न्यायालय, घोडेगावAssigned to ~~Jt./~~ Civil Judge, Jr. Dn. & J.M.F.C., Ghodegaon, Tal Ambegaon, Dist Pune
for disposal according to law.

Ambegaon

Date : / / 2021

C.J.J.D. & J.M.F.C. Ghodegaon,
Tal. Ambegaon, Dist PuneORDER

Issue Summons to the Defendants to appear and answer the claim and to file W.S. of his
defence, if any, within 30 days from the date of service of summons and for settlement of issue
and to produce all documents in his possessions or power, returnable on 18-11-21;

Ambegaon

Date : / / 2021

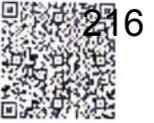


C.J.J.D. & J.M.F.C. Ghodegaon,
Tal. Ambegaon, Dist Pune

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CHALLAN

MTR Form Number-6



GRN	MH006871778202122E	BARCODE			Date	29/09/2021-15:06:21	Form ID	
Department	District And Sessions Court			Payer Details				
Judicial Stamps	Court Fees Collected in Stamps IGR			TAX ID (Case No.)				
Type of Payment				PAN No.(If Applicable)				
Office Name	CIVIL COURT JR DIV N JMFC GHODEGAON			Full Name	Abhimanyu Baburao Shinde			
Location	PUNE			Flat/Block No.				
Year	2021-2022 One Time			Premises/Building				
Account Head Details		Amount In Rs.		Road/Street				
0030034801	Court Fees Stamps		1000.00	Area/Locality	Manchar			
				Town/City/District				
				PIN	4	1	0	0
				Remarks (Party Details)				
				Abhimanyu Baburao Shinde v/s Sanjay Thorat and others				
				Amount In	One Thousand Rupees Only			
Total			1,000.00	Words				
Payment Details				FOR USE IN RECEIVING BANK				
BANK OF MAHARASHTRA				Bank CIN	Ref. No.	02300042021092925971	007251263	
Cheque-DD Details				Bank Date	RBI Date	29/09/2021-15:07:28	Not Verified with RBI	
Cheque/DD No.				Bank-Branch		BANK OF MAHARASHTRA		
Name of Bank				Scroll No. , Date		Not Verified with Scroll		
Name of Branch								

Department ID :

Mobile No. : 9834349147

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Filed On.....

Asstt. Superintendent
Civil & Criminal Court
Ghodegaon

Filing No. * 258/2021.

Date :- 08 NOV 2021

घोडेगाव येथील मे. दिवाणी न्यायाधीश 'क' स्तर साठे. यांचे कोर्टात

रे.मु.क. 19242029

RCS - 192/2021

१. श्री.किशोर वसंत कराळे
वय- ३४ वर्षे, धंदा- शेती,
भावना नर्सिंग होमच्या समोर,
०२/बी ११, एकविरा दर्शन बिल्डींग,
असलफा स्थिजेज, घाटकोपर प.,
बारवे नगर, मुंबई ४०००८४
मो.नं. ९८२०१२०६३२

२. श्री.अभिमन्यू बाबूराव शिंदे
वय- ७२ वर्षे, धंदा- शेती,
रा.मंचर, ता.आंबेगाव, जि.पुणे
मो.नं. ९८३४३४९१५७

.....वादी

विरुध्द

१. श्री. संजय जिजाबा थोरात
वय- ५६ वर्षे, धंदा- शेती,
रा.मंचर, ता.आंबेगाव, जि.पुणे

२. श्री. सखाराम गणपत गावडे
वय- ६५ वर्षे, धंदा- शेती,
रा.मंचर, ता.आंबेगाव, जि.पुणे

३. श्री. शांताराम विठ्ठल वळसे
वय- ६५ वर्षे, धंदा- शेती,
रा. मंचर, ता. आंबेगाव, जि. पुणे

४. श्रीमती.मालुबाई वसंत कराळे
वय- ५७ वर्षे, धंदा- गृहिणी,
रा. मंचर, ता. आंबेगाव, जि. पुणे

५. सौ.उज्वला विशाल नेहेरे
वय- ३७ वर्षे, धंदा- गृहिणी,
रा.थिगळ स्थळ, मराठी शाळेमागे,

नि. ७) प्रमाण चुकानेकी हुकमी.

आ) डाका कलम २६ मधील उपकलम iv मध्ये प्रतिबन्धी नसलेल्या मेकरी प्रतिवादी नं. १ आनी अशी हुकमी केली गेली. तसेच कलम २६ मधील उपकलम v मध्ये प्रतिबन्धी नसलेल्या विकट्टीच्या मेकरी प्रतिवादी १ आनी विकट्टी अशी हुकमी केली गेली.

ब) डाका कलम १२ आनी कलम १३ मधील परीक्षा कोठी मध्ये दि. ३१/०५/२०२० मेकरी ०१/०५/२०२० मध्ये हुकमी केली गेली.

क) डाका कलम २२ मध्ये परीक्षा कोठी मध्ये प्रतिवादी नं. मेकरी प्रतिवादी हुकमी केली गेली.

द) प्रमाण नि. ७) व आदेशाप्रमाण हुकमी


१२/५/२०२०
डाका कोठी मध्ये



राजगुरुनगर, ता.खेड, जि.पुणे ४१०५०५

६. मंगल वसंत कराळे

वय- ३१ वर्षे, धंदा- गृहिणी,
रा.भावना नर्सिंग होमच्या समोर ०२/बी ११,
एकविरा दर्शन बिल्डींग, असल्फा व्हिलेज,
घाटकोपर प., बारवे नगर, मुंबई ४०००८४

७. श्री. पृथ्वीराज शंकर थोरात

वय- ७१ वर्षे, धंदा- शेती,
रा.मातृ छाया, पडवळ विद्यालय जवळ, पडवळ नगर,
वागळे इस्टेट, ठाणे ४००६०४

८. श्री. प्रभु बबन निकम

वय- वर्षे, धंदा- शेती,

९. लिलावती प्रभु निकम

वय- वर्षे, धंदा- गृहिणी,

१०. श्री. नंदकिशोर मारुती पोहकर

वय- ५७ वर्षे, धंदा- शेती,

११. श्री. अमोल अभिमन्यु शिंदे

वय- ४३ वर्षे, धंदा- शेती,
क. ८ ते ११ सर्व रा.मंजर, ता.आंबेगाव,
जि.पुणे ४१०५०३

.....प्रतिवादी

१२. श्री. विजयकुमार विठ्ठल ठळसे

जय- शस्त्रान, धंदा- शेती दावा निरंतर ताकिदीचा, ठरावाचा दावा
रा- मंजर, ता- आंबेगाव स्पेसिफिक रिलीफ अॅक्ट कलम ३८ प्रमाणे
जि-पुणे

उपरोक्त वादी मे.कोर्टास कळवितात ते येणेप्रमाणे :-

१. दावा मिळकतीचे वर्णन :-

तुकडी पुणे, पोटतुकडी तहसिल आंबेगाव येथील मे. दुय्यम निबंधक साो.
यांचे हददीतील तसेच जिल्हा परिषद पुणे व ग्रामपंचायत समिती आंबेगाव अंतर्गत गाव
मौजे मंजर, ता. आंबेगाव, जि. पुणे येथील बिनशेती जमीन मिळकतीचे वर्णन
खालीलप्रमाणे :-

सर्वे नंबर	क्षेत्र	आकार
	हे. आर	रु. पैसे

१२२/४

००.४८

००.००

जुना सर्वे नं. ९४/४

यांसी चतुःसिमा खालीलप्रमाणे-

पूर्वस	: नविन सर्वे नं. १२२/१ (जूना सर्वे नं. ९४/२)
पश्चिमेस	: नविन सर्वे नं. १२२/२ (जूना सर्वे नं. ९४/३)
दक्षिणेस	: नविन सर्वे नं. १२३ (जूना सर्वे नं. ९५)
उत्तरेस	: नविन सर्वे नं. १२२/१ (जूना सर्वे नं. ९४/१)

येणेप्रमाणे चतुःसिमापुर्वक बिगरशेती मिळकत त्यातील अॅमेनिटी स्पेस, ओपन स्पेस व रोड तसेच सदर मिळकतीत जाणेयेण्याच्या हक्काच्या वहिवाटीसह व तदंगभूत वस्तुसह.

२. वर कलम १ मध्ये नमूद केलेली दावा मिळकत ही अभिमन्यू बाबुराव शिंदे, वसंत सिताराम कराळे, सौ. मालुबाई वसंत कराळे, विजयकुमार विठ्ठलराव वळसे, राजाराम गणपत लायगुडे, शांताराम विठ्ठलराव वळसे, प्रभु बबन निकम, लिलावती प्रभु निकम, पृथ्वीराज शंकर थोरात या ९ इसमांनी गोविंदा शिवराम बाणखेले, गणपत खंडू बाणखेले व बाबुराव खंडू बाणखेले यांचेकडून सन १९८८ साली रजि. खरेदीखताने विकत घेतलेली आहे. सदर खरेदीखताचा दस्त मे. दुय्यम निबंधक साो. आंबेगाव/घोडेगाव यांचे कार्यालयात अ.क्र. ४३०/१९८८ ला नोंदविलेला आहे. सदर खरेदी दस्तानंतर सदर मिळकतीच्या ७/१२ उतारा सदरी खरेदी घेणार यांच्या नावाची नोंद फेरफार नं. १६९३९ अन्वये झालेली आहे.

३. त्यानंतर सदर मिळकतीचे मालक अभिमन्यू शिंदे व इतर ८ यांनी सदरची मिळकत बिनशेती होण्यासाठी जुन्नर उपविभाग खेड (पुणे) यांच्याकडे अर्ज केलेला होता. त्यानुसार जुन्नर उपविभाग खेड (पुणे), क्र. बिशे/मंचर/१३/९१/राजगुरुनगर, दि. २१/०४/१९९२ या आवेशानुसार सदरची मिळकत ०० हे ४८ आर बिनशेती करण्यात आलेली होती व आहे. त्यानुसार ७२० चौ.मी. इतके क्षेत्र अॅमेनिटी स्पेस म्हणून ठेवण्यात आलेले होते व ४८० चौ.मी. इतके क्षेत्र ओपन स्पेस म्हणून ठेवण्यात आलेले आहे.

४. त्यानंतर सन १९९४ साली सदर एकूण मिळकतीपैकी ०० हे ०३ आर इतके क्षेत्र नमुद मालकांनी प्रतिवादी क्र. १ यांना रजि. खरेदीखत दस्त क्र. ७/१९९४ अन्वये विकलेले होते व आहे.

५. सदर प्रतिवादी क्र. १ यांनी त्यांचे मालकीचे क्षेत्र २०० चौ.मी. हे श्री. नंदकिशोर पोहकर यांना विकलेले आहे. त्याबाबत फेरफार नं. १६३ अन्वये नोंद झालेली आहे व प्रतिवादी क्र. १ यांनी उर्वरित क्षेत्र ०० हे ०१ आर हे श्री. संजय बबन शिंदे यांना विकलेले होते. त्याबाबत फेरफार नं. १६४ झालेला होता व आहे.

६. सदर दावा मिळकतीतील हिस्सेदार श्री. राजाराम गणपत लायगुडे यांनी त्यांचे क्षेत्र ३०४ चौ.मी. हे रजिस्टर्ड खरेदीखत दस्त क्र. १२५२/१९९४ अन्वये प्रतिवादी क्र. २ यांना विकलेले आहे.

७. वास्तविकरित्या मा. उपविभागीय अधिकारी सो. खेड यांनी सर्वे नं. १२२/४ हि मिळकत बिनशेती करताना मंजूर केलेल्या नकाशा अन्वये प्लॉट क्र. १ ते ८ चे क्षेत्र २९० चौ.मी. इतके होते व प्लॉट क्र. ९ चे क्षेत्र ३०४ चौ.मी. इतके होते. परंतु लायगुडे यांनी खरेदीखत दस्त क्र. १२५२/१९९४ मध्ये प्लॉट क्र. ४ चे क्षेत्र विक्री केल्याचे दर्शविले आहे. वास्तविकरित्या प्लॉट क्र. ४ हा वादी क्र.२ यांच्या हिश्यास आलेला होता. प्रतिवादी क्र. २ यांनी बेकायदेशीररित्या स्वतःच्या फायदयासाठी सदरचा प्लॉट विकत घेतलेला आहे.

८. सन १९९२-९३ पर्यंत सर्वे.नं. १२२/४ (नविन सर्वे.नं. ९४/४) या मिळकतीच्या ७/१२ उतारा सदरी नमुद मालकांची नावे व क्षेत्र ०० हे ४८ आर अशी नोंद होती. सदरची नोंद सन १९९६-९७ पर्यंत तशीच होती. सन १९९६-९७ साली सदर मिळकतीच्या ७/१२ उतारा सदरी बिनशेती क्षेत्र ०० हे ३२ आर व इमारत पड क्षेत्र ०० हे १६ आर अशी नोंद गाव नमुना १२ सदरी करण्यात आलेली होती.

९. त्यानंतर सन २०१५-१६ साली सदर मिळकतीच्या मालकांना, हक्कदारांना कोणतीही माहिती न देता अथवा त्यांचे म्हणणे मांडण्याची संधी न देता सर्वे.नं. १२२/४ या मिळकतीचे पुढीलप्रमाणे भाग करण्यात आलेले होते व आहे.

अ) सर्वे.नं. १२२/४/अ - क्षेत्र ०० हे १६ आर

ब) सर्वे.नं. १२२/४/ब - क्षेत्र ०० हे ३२ आर

वास्तविकरित्या येणेप्रमाणे भाग पाडण्यापुर्वी नमुद मालकांना त्याबाबतची कोणतीही माहिती दिली गेलेली नव्हती अथवा त्याबाबतचा कोणताही फेरफार मंजूर केला गेलेला नव्हता. सदरची बाब वादी क्र. २ यांना नमुद ७/१२ काढल्यानंतर म्हणजेच डिसेंबर २०२० मध्ये माहित झालेली आहे.

१०. तथाकथित पोकळीस्त खरेदीखत दस्त क्र. १२५२/१९९४ अन्वये केवळ ३०४ चौ.मी. इतकेच क्षेत्रच असताना प्रतिवादी क्र. २ यांनी सर्वे नं. १२२/४ मधीन ३०४ चौ.मी. व १०६ चौ.मी. इतकेच क्षेत्र खरेदीखत दस्त क्र. १८४२/२०२० अन्वये प्रतिवादी क्र. १ यांना विकलेले आहे. प्रतिवादी क्र. २ यांनी अनाधिकृतित्या ज्या क्षेत्राची मालकी नाही ते अधिकचे क्षेत्र विकून बेकायदेशीरपणे प्रतिवादी क्र. १ यांचा मालकी हक्क निर्माण करण्याचा प्रयत्न केलेला आहे. सदर तथाकथित खरेदीखत दस्तात बेकायदेशीरपणे अॅमेनिटी स्पेसमधिल क्षेत्र तबदिल केल्याबाबतचा मजकूर नमूद केलेला आहे.

११. प्रतिवादी क्र. २ यांनी दस्त क्र. १८४२/२०२० मध्ये झालेल्या चूका दुरुस्त करण्यासाठी पुन्हा बेकायदेशीरपणे दुरुस्तीलेख दस्त क्र. २५०८/२०२१ हे प्रतिवादी क्र. १ यांना लिहून दिलेले आहे. वास्तविकरित्या प्रतिवादी क्र. २ यांनी केवळ ३०४ चौ.मी. इतक्या क्षेत्राचा हक्क तथाकथित दस्ताने मिळालेला असताना केवळ वादी यांची फसवणूक करण्याच्या उद्देशाने स्वतःच्या व प्रतिवादी क्र. १ यांच्या अर्थिक फायदयासाठी अनाधिकृतित्या अधिकचे क्षेत्र हस्तांतरित केले आहे.

१२. दि. ०३/०९/२०२० रोजी प्रतिवादी क्र. ३ यांनी सर्वे.नं. १२२/४ ब पैकी क्षेत्र २९० चौ.मी. व सर्वे.नं. १२२/४ अ पैकी क्षेत्र १६० चौ.मी. इतके क्षेत्र बोगस व पोकळीस्त ७/१२ नोंदीच्या आधारे प्रतिवादी क्र. १ यांना विकलेले होते. सदरचा खरेदीखत दस्त मे. दुय्यम निबंधक साो. आंबेगाव/घोडेगाव यांचे कार्यालयात अ.क्र. १८४१/२०२० अन्वये नोंदविलेला आहे. वास्तविकरित्या प्रतिवादी क्र. ३ यांना केवळ २९० चौ.मी. इतके क्षेत्र विकण्याचा अधिकार असतानाही बेकायदेशीरित्या अधिकचे क्षेत्र विकलेले होते. सदर तथाकथित खरेदीखत दस्तात बेकायदेशीरपणे अॅमेनिटी स्पेसमधिल क्षेत्र तबदिल केल्याबाबतचा मजकूर नमूद केलेला आहे.

१३. दि. ०३/०९/२०२० रोजी प्रतिवादी क्र. ३ यांनी सर्वे.नं. १२२/४ ब पैकी क्षेत्र २९० चौ.मी. व सर्वे.नं. १२२/४ अ पैकी क्षेत्र १६० चौ.मी. इतके क्षेत्र बोगस व पोकळीस्त ७/१२ नोंदीच्या आधारे प्रतिवादी क्र. १ यांना विकलेले होते. सदरचा खरेदीखत दस्त मे. दुय्यम निबंधक साो. आंबेगाव/घोडेगाव यांचे कार्यालयात अ.क्र. १८४२/२०२० अन्वये नोंदविलेला आहे. वास्तविकरित्या प्रतिवादी क्र. ३ यांना केवळ २९० चौ.मी. इतके क्षेत्र विकण्याचा अधिकार असतानाही बेकायदेशीरित्या अधिकचे क्षेत्र विकलेले होते.

१४. त्यानंतर सर्वे.नं. १२२/४अ व सर्वे.नं. १२२/४ब हे बेकायदेशीररित्या तयार झाल्याची बाब निदर्शनास आल्यानंतर गाव कामगार तलाठी यांनी सदरचे बेकायदेशीर ७/१२ बंद केलेले होते व आहे व पूर्व मूळ हस्तलिखित असणा-या ७/१२ नुसार १२२/४ या मुळ सर्वे.नं. चा ७/१२ उतारा तयार करून कायम केलेला होता व आहे.

१५. सर्वे.नं. १२२/४अ व सर्वे.नं. १२२/४ ब हे पोकळीस्त व बेकायदेशीर ७/१२ उतारे बंद झालेले असल्याने त्यावरील व्यवहारही रद्द झालेले होते.

१६. सर्वे.नं. १२२/४ मधील प्लॉट नं. ६ यांसी क्षेत्र २९० चौ.मी. ही मिळकत प्रतिवादी क. ३ यांनी विक्रीस काढली होती. त्याबाबत प्रतिवादी क. ११ व प्रतिवादी क. ३ यांच्यात चर्चा होवून सदरची मिळकत प्रतिवादी क. ११ यांना विक्री करण्याचे प्रतिवादी क. ३ यांनी मान्य व कबुल केलेले होते. त्यानुसार रजि. साठेखत दस्त क्र. १८६२/२०२१ नोंदविला आहे.

१७. सदर साठेखत दस्त क्र. १८६२/२०२१ या दस्तात प्रतिवादी क. ३ यांनी दस्त क्र. १८४१/२०२० हा चुकीच्या पध्दतीने झालेला असल्याचे प्रतिवादी क. ११ यांना सांगून रद्द करणार असल्याचे सांगितलेले होते. त्याबाबतचा स्पष्ट मजकूर साठेखतात नमुद केलेला आहे. सदर जमिनिच्या मोबदल्यापोटी प्रतिवादी क. ११ यांनी प्रतिवादी क. ३ यांना वेळोवेळी रक्कम रु. १५ लाख दिलेली होती व आहे.

१८. तसेच प्रतिवादी क. ३ यांनी सर्वे.नं. १२२/४ मधील प्लॉट नं. ६ यांसी क्षेत्र २९० चौ. मी. या मिळकतीचे कधीही रद्द न होणारे कुलमुखत्यारपत्र प्रतिवादी क. ११ यांना लिहून दिलेले आहे. सदर कुलमुखत्यापत्राचा दस्त मे. दुय्यम निबंधक सो. आंबेगाव यांचे कार्यालयात अ.क्र. १८६३/२०२१ ला नोंदविलेला आहे. सदर दस्ताने नमुद क्षेत्राचे सर्व अधिकार व हक्क प्रतिवादी क. ११ यांना प्राप्त झालेले होते व आहे. सर्वे.नं. १२२/४ मधील प्लॉट नं. ६ यांसी क्षेत्र २९० चौ.मी. या क्षेत्राचे रजि. खरेदीखत प्रतिवादी क. ३ यांनी प्रतिवादी क. ११ यांना लिहून दिलेले होते व आहे. सदर रजि खरेदीखताचा दस्त मे दुय्यम निबंधक सो. यांचे कार्यालयात अ.क्र. २०५०/२०२१ ला नोंदविलेला आहे.

१९. सदर नमुद क्षेत्राचा ताबा पावती प्रतिवादी क. ३ यांनी दि. २५/०५/२०२१ रोजी श्री. अमोल अभिमन्यू शिंदे यांना लिहून दिलेली होती व सदर मिळकतीचा खुला व प्रत्यक्ष ताबा प्रतिवादी क. ११ यांना दिलेला होता. येणेप्रमाणे प्रतिवादी क. ३ यांचा सदर जमिनीमधील हक्क व अधिकार पूर्णपणे संपुष्टात आलेला होता.

२०. प्रतिवादी क्र. १ हे बेकायदेशीर तथाकथित खरेदीखतांच्या आधारे दावा मिळकतीमधील ॲमेनिटी स्पेस व ओपन स्पेस या क्षेत्रावर अतिक्रमण करून सदरची जमिन बळकवण्याचा प्रयत्न करित आहेत. वास्तविकरित्या ॲमेनिटी स्पेस व ओपन स्पेस हा सर्व हिस्सेदारांच्या सोईसुविधांसाठी ठेवलेला असल्याने त्यावर अतिक्रमण करून वादी यांना हिल्ला हरकत करण्याचा प्रयत्न साध्य झाल्यास मा. उपविभागिय अधिकारी खेड यांच्या आदेशाचा भंग होणार असून वादी यांच्या नैसर्गिक व्थाय हक्कांवर गदा घेण्याची शक्यता आहे.
२१. वरीलप्रमाणे वस्तुस्थिती असताना प्रतिवादी क्र. १ व प्रतिवादी क्र. ३ यांनी संगनमताने त्यांचा कोणताही हक्क व अधिकार जमिनीत राहिलेला नसताना सर्व.नं.१२२/४ अ व सर्व.नं.१२२/४ ब चे ७/१२ चे उतारे बंद केलेले असताना त्याआधारे नोंदविलेल्या पोकळीस्त दस्ताच्या आधारे वादी व प्रतिवादी क्र.४ ते ११ यांचा हिस्सा व अधिकार डावलण्याच्या उद्देशाने नमुद मिळकतीचा दुरुस्त लेख दि. २१/०६/२०२१ रोजी मे दुय्यम निबंधक साो आंबेगाव यांचे कार्यालयात अ.क्र. २५०१/२०२१ ला नोंदविलेला आहे.
२२. प्रतिवादी क्र. १ हे बेकायदेशीर दस्ताच्या अधारे दावा मिळकतीत वादी यांच्या शांततामय असणा-या बहिवाटीस हिल्लाहरकत करत आहे. प्रतिवादी क्र. १ यांनी बेकायदेशीरपणे दावा मिळकतीत जाणे येणेच्या रस्तामध्ये दगड, माती, मुरुम टाकुन रस्ता बंद केलेला होता. प्रतिवादी यांचा बेकायदेशीर दस्तांच्या आधारे दावा मिळकतीचा ताबा घेण्याचा उद्देश साध्य झाल्यास वादीच्या कायदेशीर हक्कांवर गदा येवून वादीचे पैशाचे स्वरूपात कधीही न भरून येणारे असे अपरिमीत नुकसान होण्याची शक्यता आहे. दाव्याचेकामी वादीस प्रथमदर्शनी केस असून न्यायाचा समतोल वादीचे बाजूने आहे. प्रतिवादी क्र. १ व ३ च्या विरुद्ध मनाई दिली गेल्यास प्रतिवादी क्र. १ व ३ चे कोणतेही कायदेशीर नुकसान होणार नाही. सबब वादीस योग्य त्या न्याय हक्कांसाठी प्रस्तुतचा दावा मे. न्यायालयात दाखल करणे भाग झाले आहे.
२३. जुन्नर उपविभाग खेड (पुणे), क्र. बिशे/मंचर/१३/११/राजगुरुनगर, दि. २१/०४/१९९२ यांच्या आदेशानुसार सदर दावा मिळकतीची मोजणी होवून हदद कायम करणे न्यायाच्या दृष्टीने उचित होणार आहे.

२४. दाव्यास कारण- प्रस्तुत दाव्यास कारण प्रतिवादी क्र. १ यांनी बेकायदेशीर कागदपत्रांच्या अधारे खरेदीखत दस्त क्र. १८४१/२०२० व १८४२/२०२० नोंदविले त्यावेळेस प्रथम घडले व त्यानंतर बेकायदेशीररित्या दुरुस्त लेख दस्त क्र. २५०८/२०२१ व २५०९/२०२१ हे नोंदविले तेव्हा पुढा घडले व त्यानंतर दररोज घडत आहे.

२५. दाव्याची आकारणी - वादीने प्रस्तुतचा दावा निरंतर ताकिदीसाठी, ठरावासाठी दाखल केला असून दाव्याची आकारणी करून त्यावर योग्य तो कोर्ट फी स्टॅम्प लावून दिला असे.

२६. मे. न्यायालयाचे अधिकार क्षेत्र - प्रस्तुत दाव्यातील वादी व प्रतिवादी व दावा मिळकत मे. न्यायालयाचे स्थळसिमेत येत असून सदरचा दावा दाखल करून घेवून त्यावर निर्णय देण्याचा अधिकार या मे. न्यायालयास आहे.

२७. वादीने दावा मिळकतीसंदर्भात अशा स्वरूपाचा दावा अन्य कोणत्याही न्यायालयात दाखल केलेला नाही.

२८. प्रतिवादी क्र.४ ते १२ यांना दाव्यात आवश्यक पक्षकार म्हणून सामील केलेले आहे. वादी यांची त्यांचे विरुद्ध कोणतीही मागणी नाही.

२९. तरी वादीची मे. न्यायालयास नम्र विनंती की,

- i. खरेदीखत दस्त क्र. १८४१/२०२० व १८४२/२०२० हे वादी यांचेवर बंधनकारक नसल्याचा ठराव करण्यात यावा.
- ii. दुरुस्तलेख दस्त क्र. २५०८/२०२१ व २५०९/२०२१ हे वादी यांचेवर बंधनकारक नसल्याचा ठराव करण्यात यावा.
- iii. मा.उपविभागिय अधिकारी उपविभाग खेड यांचे दि.२१/०४/१९९२ या आदेशानुसार दावा मिळकतीच्या हददी खुना निश्चित करण्याचा आदेश करण्यात यावा.
- iv. प्रतिवादी यांनी स्वतः अगर इतरांच्यामार्फत दावा मिळकतीच्या ताब्याबाबत वादी यांना हिल्लाहरकत करू नये अशी कायमची ताकीद देण्यात यावी.
- v. वर कलम iv च्या अनुषंगाने प्रतिवादी यांचे विरुद्ध तुरतातुरत मनाईचा हुकुम करण्यात यावा.

- vi. दाव्याचा संपुर्ण खर्च वादीस प्रतिवादीकडून देण्यात यावा.
vii. दाव्यास अनुसरून योग्य ते न्यायाचे हुकूम व्हावेत.

घोडेगाव.

दि. १२/१०/२०२१



वादी तर्फे अॅडव्होकेट

Kishor
वादी क. १
Kishor
वादी क. २

प्रतिज्ञालेख

आम्ही श्री. किशोर वसंत कराळे, वय- ३४ वर्ष, धंदा- शेती, , भावना नसिंग
होमच्या समोर ०२/बी ११, एकविरा दर्शन बिल्डींग, असल्फा व्हिलेज, घाटकोपर
प., बारवे नगर, मुंबई ४०००८४ व श्री. अभिमन्यू बाबूराव शिंदे, वय- ७२ वर्ष, धंदा-
शेती, रा. मंचर, ता. आंबेगाव, जि. पुणे ४१०५०३ सत्य प्रतिज्ञेवर कथन करतो की,
दावा कलम १ ते मधील सर्व मजकूर आमचे माहिती व समजुतीप्रमाणे खरा व
बरोबर असून सदरचा मजकूर वाचून समजावून घेवून त्याचे सत्यतेकरीता आम्ही
आमच्या सहया आज रोजी घोडेगाव मुक्कामी केल्या असे.

घोडेगाव.

दि. १२/१०/२०२१

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दुरुस्त दावा प्रत

घोडेगाव येथील मे. दिवाणी न्यायाधीश 'क' स्तर साो. यांचे कोर्टात

रे.मु.क.१९२/२०२१

१. श्री. किशोर वसंत कराळे

वय- ३४ वर्षे, धंदा- शेती,
 भावना नर्सिंग होमच्या समोर,
 ०२/बी ११, एकविरा दर्शन बिल्डींग,
 असल्फा व्हिलेज, घाटकोपर प.,
 बारवे नगर, मुंबई ४०००८४
 मो.नं.

२. श्री. अभिमन्यू बाबूराव शिंदे

वय- ७२ वर्षे, धंदा- शेती,
 रा.मंचर, ता.आंबेगाव, जि.पुणे
 मो.नं.

.....वादी

विरुध्द

१. श्री. संजय जिजाबा थोरात

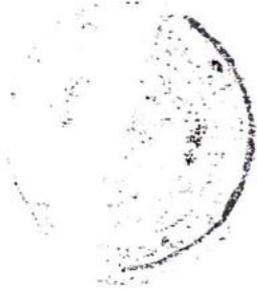
वय- ५६ वर्षे, धंदा- शेती,
 रा.मंचर, ता.आंबेगाव, जि.पुणे

२. श्री. सखाराम गणपत गावडे

वय- ६५ वर्षे, धंदा- शेती,
 रा.मंचर, ता.आंबेगाव, जि.पुणे

३. श्री. शांताराम विठ्ठल वळसे

वय- ६५ वर्षे, धंदा- शेती,
 रा. मंचर, ता. आंबेगाव, जि. पुणे



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४. श्रीमती.मालुबाई वसंत कराळे
वय- ५७ वर्ष, धंदा- गृहिणी,
रा. मंचर, ता. आंबेगाव, जि. पुणे
५. सौ.उज्वला विशाल नेहेरे
वय- ३७ वर्ष, धंदा- गृहिणी,
रा.थिगळ स्थळ, मराठी शाळेमागे,
राजगुरुनगर, ता.खेड, जि.पुणे ४१०५०५
६. मंगल वसंत कराळे
वय- ३१ वर्ष, धंदा- गृहिणी,
रा.भावना नर्सिंग होमच्या समोर ०२/बी ११,
एकविरा दर्शन बिल्डींग, असल्फा व्हिलेज,
घाटकोपर प., बारवे नगर, मुंबई ४०००८४
७. श्री. पृथ्वीराज शंकर थोरात
वय- ७१ वर्ष, धंदा- शेती,
रा.मातृ छाया, पडवळ विद्यालय जवळ, पडवळ नगर,
वागळे इस्टेट, ठाणे ४००६०४
८. श्री. प्रभु बबन निकम
वय- वर्ष, धंदा- शेती,
९. लिलावती प्रभु निकम
वय- वर्ष, धंदा- गृहिणी,
१०. श्री. नंदकिशोर मारुती पोहकर
वय- ५७ वर्ष, धंदा- शेती,
११. श्री. अमोल अभिमन्यु शिंदे
वय- ४३ वर्ष, धंदा- शेती,
क्र. ८ ते ११ सर्व रा.मंचर, ता.आंबेगाव,
जि.पुणे ४१०५०३



.....प्रतिवादी

१२. विजयकुमार विठ्ठल वळसे
वय - ५५ वर्ष, धंदा- शेती
रा- मंचर, ता- आंबेगाव, जि- पुणे

दावा निरंतर ताकिदीचा, ठरावाचा दावा
स्पेसिफिक रिलीफ ॲक्ट कलम ३८
प्रमाणे

उपरोक्त वादी मे.कोर्टास कळवितात ते येणेप्रमाणे :-

१. दावा मिळकतीचे वर्णन :-

तुकडी पुणे, पोटतुकडी तहसिल आंबेगाव येथील मे. दुय्यम निबंधक साो.
यांचे हददीतील तसेच जिल्हा परिषद पुणे व ग्रामपंचायत समिती आंबेगाव अंतर्गत
गाव मौजे मंचर, ता. आंबेगाव, जि. पुणे येथील बिनशेती जमीन मिळकतीचे वर्णन
खालीलप्रमाणे :-

सर्वे नंबर	क्षेत्र	आकार
	हे. आर	रु. पैसे
१२२/४	००.४८	००.००
जुना सर्वे नं. ९४/४		

यांसी चतुःसिमा खालीलप्रमाणे-

पुर्वेस	: नविन सर्वे नं. १२२/२ (जूना सर्वे नं. ९४/२)
पश्चिमेस	: नविन सर्वे नं. १२२/३ (जूना सर्वे नं. ९४/३)
दक्षिणेस	: नविन सर्वे नं. १२३ (जूना सर्वे नं. ९५)
उत्तरेस	: नविन सर्वे नं. १२२/१ (जूना सर्वे नं. ९४/१)

येणेप्रमाणे चतुःसिमापुर्वक बिगरशेती मिळकत त्यातील ॲमेनिटी स्पेस,
ओपन स्पेस व सोड तसेच सदर मिळकतीत जाणेयेण्याच्या हक्काच्या वहिवाटीसह
व तदंगभूत वस्तुसह.

२. वर कलम १ मध्ये नमूद केलेली दावा मिळकत ही अभिमन्यू बाबुराव शिंदे, वसंत
सिताराम कराळे, सौ. मालुबाई वसंत कराळे, विजयकुमार विठठलराव वळसे,
राजाराम गणपत लायगुडे, शांताराम विठठलराव वळसे, प्रभु बबन निकम,
लिलावती प्रभु निकम, पृथ्वीराज शंकर थोरात या ९ इसमांनी गोविंदा शिवराम

बाणखेले, गणपत खंडू बाणखेले व बाबुराव खंडू बाणखेले यांचेकडून सन १९८८ साली रजि. खरेदीखताने विकत घेतलेली आहे. सदर खरेदीखताचा दस्त मे. दुय्यम निबंधक साो. आंबेगाव/ घोडेगाव यांचे कार्यालयात अ.क्र. ४३०/१९८८ ला नोंदविलेला आहे. सदर खरेदी दस्तानंतर सदर मिळकतीच्या ७/१२ उतारा सदरी खरेदी घेणार यांच्या नावाची नोंद फेरफार नं. १६९३९ अन्वये झालेली आहे.

३. त्यानंतर सदर मिळकतीचे मालक अभिमन्यू शिंदे व इतर ८ यांनी सदरची मिळकत बिनशेती होण्यासाठी जुन्नर उपविभाग खेड (पुणे) यांच्याकडे अर्ज केलेला होता. त्यानुसार जुन्नर उपविभाग खेड (पुणे), क. बिशे/मंचर/१३/९१/राजगुरुनगर दि. २१/०४/१९९२ या आदेशानुसार सदरची मिळकत ०० हे ४८ आर बिनशेती करण्यात आलेली होती व आहे. त्यानुसार ७२० चौ.मी. इतके क्षेत्र अॅमेनिटी स्पेस म्हणून ठेवण्यात आलेले होते व ४८० चौ.मी. इतके क्षेत्र ओपन स्पेस म्हणून ठेवण्यात आलेले आहे.
४. त्यानंतर सन १९९४ साली सदर एकूण मिळकतीपैकी ०० हे ०३ आर इतके क्षेत्र नमुद मालकांनी प्रतिवादी क. १ यांना रजि. खरेदीखत दस्त क. ७/१९९४ अन्वये विकलेले होते व आहे.
५. सदर प्रतिवादी क. १ यांनी त्यांचे मालकीचे क्षेत्र २०० चौ.मी. हे श्री. नंदकिशोर पोहकर यांना विकलेले आहे. त्याबाबत फेरफार नं. १६३ अन्वये नोंद झालेली आहे व प्रतिवादी क. १ यांनी उर्वरित क्षेत्र ०० हे ०१ आर हे श्री. संजय बबन शिंदे यांना विकलेले होते. त्याबाबत फेरफार नं. १६४ झालेला होता व आहे.
६. सदर दावा मिळकतीतील हिस्सेदार श्री. राजाराम गणपत लायगुडे यांनी त्यांचे क्षेत्र ३०४ चौ.मी. हे रजिस्टर्ड खरेदीखत दस्त क. १२५२/१९९४ अन्वये प्रतिवादी क. २ यांना विकलेले आहे.
७. वास्तविकरित्या मा. उपविभागीय अधिकारी सा. खेड यांनी सर्वे नं. १२२/४ हि मिळकत बिनशेती करताना मंजूर केलेल्या नकाशा अन्वये प्लॉट क. १ ते ८ चे क्षेत्र २९० चौ.मी. इतके होते व प्लॉट क. ९ चे क्षेत्र ३०४ चौ.मी. इतके होते. परंतु लायगुडे

यांनी खरेदीखत दस्त क्र. १२५२/१९९४ मध्ये प्लॉट क्र. ४ चे क्षेत्र विक्री केल्याचे दर्शविले आहे. वास्तविकरित्या प्लॉट क्र. ४ हा वादी क्र.२ यांच्या हिश्यास आलेला होता. प्रतिवादी क्र. २ यांनी बेकायदेशीररित्या स्वतःच्या फायदयासाठी सदरचा प्लॉट विकत घेतलेला आहे.

८. सन १९९२-९३ पर्यंत सर्वे.नं. १२२/४ (नविन सर्वे.नं. ९४/४) या मिळकतीच्या ७/१२ उतारा सदरी नमुद मालकांची नावे व क्षेत्र ०० हे ४८ आर अशी नोंद होती. सदरची नोंद सन १९९६-९७ पर्यंत तशीच होती. सन १९९६-९७ साली सदर मिळकतीच्या ७/१२ उतारा सदरी बिनशेती क्षेत्र ०० हे ३२ आर व इमारत पड क्षेत्र ०० हे १६ आर अशी नोंद गाव नमुना १२ सदरी करण्यात आलेली होती.

९. त्यानंतर सन २०१५-१६ साली सदर मिळकतीच्या मालकांना, हक्कदारांना कोणतीही माहिती न देता अथवा त्यांचे म्हणणे मांडण्याची संधी न देता सर्वे.नं. १२२/४ या मिळकतीचे पुढीलप्रमाणे भाग करण्यात आलेले होते व आहे.

अ) सर्वे.नं. १२२/४/अ - क्षेत्र ०० हे १६ आर

ब) सर्वे.नं. १२२/४/ब - क्षेत्र ०० हे ३२ आर

वास्तविकरित्या येणेप्रमाणे भाग पाडण्यापुर्वी नमुद मालकांना त्याबाबतची कोणतीही माहिती दिली गेलेली नव्हती अथवा त्याबाबतचा कोणताही फेरफार मंजूर केला गेलेला नव्हता. सदरची बाब वादी क्र. २ यांना नमुद ७/१२ काढल्यानंतर म्हणजेच डिसेंबर २०२० मध्ये माहित झालेली आहे.

१०. तथाकथित पोकळीस्त खरेदीखत दस्त क्र. १२५२/१९९४ अन्वये केवळ ३०४ चौ. मी. इतकेच क्षेत्रच असताना प्रतिवादी क्र. २ यांनी सर्वे नं. १२२/४ मधीन ३०४ चौ. मी. व १०६ चौ.मी. इतकेच क्षेत्र खरेदीखत दस्त क्र. १८४२/२०२० अन्वये प्रतिवादी क्र. १ यांना विकलेले आहे. प्रतिवादी क्र. २ यांनी अनाधिकृतरित्या ज्या क्षेत्राची मालकी नाही ते अधिकचे क्षेत्र विकून बेकायदेशीरपणे प्रतिवादी क्र. १ यांचा मालकी हक्क निर्माण करण्याचा प्रयत्न केलेला आहे. सदर तथाकथित खरेदीखत दस्तात

बेकायदेशीरपणे ॲमेनिटी स्पेसमधिल क्षेत्र तबदिल केल्याबाबतचा मजकूर नमूद केलेला आहे.

११. प्रतिवादी क्र. २ यांनी दस्त क्र. १८४२/२०२० मध्ये झालेल्या चूका दुरुस्त करण्यासाठी पुन्हा बेकायदेशीरपणे दुरुस्तीलेख दस्त क्र. २५०८/२०२१ हे प्रतिवादी क्र. १ यांना लिहून दिलेले आहे. वास्तविकरित्या प्रतिवादी क्र. २ यांनी केवळ ३०४ चौ.मी. इतक्या क्षेत्राचा हक्क तथाकथित दस्ताने मिळालेला असताना केवळ वादी यांची फसवणूक करण्याच्या उद्देशाने स्वतःच्या व प्रतिवादी क्र. १ यांच्या अर्थिक फायद्यासाठी अनधिकृतरित्या अधिकचे क्षेत्र हस्तांतरित केले आहे.

१२. दि. ०७/०९/२०२० रोजी प्रतिवादी क्र. ३ यांनी सर्वे.नं. १२२/४ ब पैकी क्षेत्र २९० चौ.मी. व सर्वे.नं. १२२/४ अ पैकी क्षेत्र १६० चौ.मी. इतके क्षेत्र बोगस व पोकळीस्त ७/१२ नोंदीच्या आधारे प्रतिवादी क्र. १ यांना विकलेले होते. सदरचा खरेदीखत दस्त मे. दुय्यम निबंधक साो. आंबेगाव/घोडेगाव यांचे कार्यालयात अ.क्र. १८४१/२०२० अन्वये नोंदविलेला आहे. वास्तविकरित्या प्रतिवादी क्र. ३ यांना केवळ २९० चौ.मी. इतके क्षेत्र विकण्याचा अधिकार असतानाही बेकायदेशीररित्या अधिकचे क्षेत्र विकलेले होते. सदर तथाकथित खरेदीखत दस्तात बेकायदेशीरपणे ॲमेनिटी स्पेसमधिल क्षेत्र तबदिल केल्याबाबतचा मजकूर नमूद केलेला आहे.

१३. दि. ०७/०९/२०२० रोजी प्रतिवादी क्र. ३ यांनी सर्वे.नं. १२२/४ ब पैकी क्षेत्र २९० चौ.मी. व सर्वे.नं. १२२/४ अ पैकी क्षेत्र १६० चौ.मी. इतके क्षेत्र बोगस व पोकळीस्त ७/१२ नोंदीच्या आधारे प्रतिवादी क्र. १ यांना विकलेले होते. सदरचा खरेदीखत दस्त मे. दुय्यम निबंधक साो. आंबेगाव/घोडेगाव यांचे कार्यालयात अ.क्र. १८४२/२०२० अन्वये नोंदविलेला आहे. वास्तविकरित्या प्रतिवादी क्र. ३ यांना केवळ २९० चौ.मी. इतके क्षेत्र विकण्याचा अधिकार असतानाही बेकायदेशीररित्या अधिकचे क्षेत्र विकलेले होते.

१४. त्यानंतर सर्वे.नं. १२२/४अ व सर्वे.नं. १२२/४ब हे बेकायदेशीररित्या तयार झाल्याची बाब निदर्शनास आल्यानंतर गाव कामगार तलाठी यांनी सदरचे

बेकायदेशीर ७/१२ बंद केलेले होते व आहे व पूर्व मूळ हस्तलिखित असणा-या ७/१२ नुसार १२२/४ या मुळ सर्वे.नं. चा ७/१२ उतारा तयार करून कायम केलेला होता व आहे.

१५. सर्वे.नं. १२२/४अ व सर्वे.नं. १२२/४ ब हे पोकळीस्त व बेकायदेशीर ७/१२ उतारे बंद झालेले असल्याने त्यावरील व्यवहारही रद्द झालेले होते.

१६. सर्वे.नं. १२२/४ मधील प्लॉट नं. ६ यांसी क्षेत्र २९० चौ.मी. ही मिळकत प्रतिवादी क. ३ यांनी विक्रीस काढली होती. त्याबाबत प्रतिवादी क. ११ व प्रतिवादी क. ३ यांच्यात चर्चा होवून सदरची मिळकत प्रतिवादी क. ११ यांना विक्री करण्याचे प्रतिवादी क. ३ यांनी मान्य व कबुल केलेले होते. त्यानुसार रजि. साठेखत दस्त क. १८६२/२०२१ नोंदविला आहे.

१७. सदर साठेखत दस्त क. १८६२/२०२१ या दस्तात प्रतिवादी क. ३ यांनी दस्त क. १८४१/२०२० हा चुकीच्या पध्दतीने झालेला असल्याचे प्रतिवादी क. ११ यांना सांगून रद्द करणार असल्याचे सांगितलेले होते. त्याबाबतचा स्पष्ट मजकूर साठेखतात नमुद केलेला आहे. सदर जमिनिच्या मोबदल्यापोटी प्रतिवादी क. ११ यांनी प्रतिवादी क. ३ यांना वेळोवेळी रक्कम रु. १५ लाख दिलेली होती व आहे.

१८. तसेच प्रतिवादी क. ३ यांनी सर्वे.नं. १२२/४ मधील प्लॉट नं. ६ यांसी क्षेत्र २९० चौ.मी. या मिळकतीचे कधीही रद्द न होणारे कुलमुखत्यारपत्र प्रतिवादी क. ११ यांना लिहून दिलेले आहे. सदर कुलमुखत्यापत्राचा दस्त मे. दुय्यम निबंधक सो. आंबेगाव यांचे कार्यालयात अ.क. १८६३/२०२१ ला नोंदविलेला आहे. सदर दस्ताने नमुद क्षेत्राचे सर्व अधिकार व हक्क प्रतिवादी क. ११ यांना प्राप्त झालेले होते व आहे. सर्वे.नं. १२२/४ मधील प्लॉट नं. ६ यांसी क्षेत्र २९० चौ.मी. या क्षेत्राचे रजि. खरेदीखत प्रतिवादी क. ३ यांनी प्रतिवादी क. ११ यांना लिहून दिलेले होते व आहे. सदर रजि खरेदीखताचा दस्त मे दुय्यम निबंधक सो. यांचे कार्यालयात अ. क. २०५०/२०२१ ला नोंदविलेला आहे.

१९. सदर नमुद क्षेत्राचा ताबा पावती प्रतिवादी क्र. ३ यांनी दि. २५/०५/२०२१ रोजी श्री. अमोल अभिमन्यू शिंदे यांना लिहून दिलेली होती व सदर मिळकतीचा खुला व प्रत्यक्ष ताबा प्रतिवादी क्र. ११ यांना दिलेला होता. येणेप्रमाणे प्रतिवादी क्र. ३ यांचा सदर जमिनीमधील हक्क व अधिकार पूर्णपणे संपुष्टात आलेला होता.

२०. प्रतिवादी क्र. १ हे बेकायदेशीर तथाकथित खरेदीखतांच्या आधारे दावा मिळकतीमधील अॅमेनिटी स्पेस व ओपन स्पेस या क्षेत्रावर अतिक्रमण करून सदरची जमिन बळकवण्याचा प्रयत्न करित आहेत. वास्तविकरित्या अॅमेनिटी स्पेस व ओपन स्पेस हा सर्व हिस्सेदारांच्या सोईसुविधांसाठी ठेवलेला असल्याने त्यावर अतिक्रमण करून वादी यांना हिल्ला हरकत करण्याचा प्रयत्न साध्य झाल्यास मा. उपविभागीय अधिकारी खेड यांच्या आदेशाचा भंग होणार असून वादी यांच्या नैसर्गिक न्याय हक्कांवर गदा येण्याची शक्यता आहे.

२१. वरीलप्रमाणे वस्तुस्थिती असताना प्रतिवादी क्र. १ व प्रतिवादी क्र. ३ यांनी संगनमताने त्यांचा कोणताही हक्क व अधिकार जमिनीत राहिलेला नसताना सर्वे. नं.१२२/४ अ व सर्वे.नं.१२२/४ ब चे ७/१२ चे उतारे बंद केलेले असताना त्याआधारे नोंदविलेल्या पोकळीस्त दस्ताच्या आधारे वादी व प्रतिवादी क्र.४ ते ११ यांचा हिस्सा व अधिकार डावलण्याच्या उद्देशाने नमुद मिळकतीचा दुरुस्त लेख दि. २१/०६/२०२१ रोजी मे. दुय्यम निबंधक साो आंबेगाव यांचे कार्यालयात अ. क्र. २५०१/२०२१ ला नोंदविलेला आहे.

२२. प्रतिवादी क्र. १ हे बेकायदेशीर दस्ताच्या अधारे दावा मिळकतीत वादी यांच्या शांततामय असणा-या वहिवाटीस हिल्लाहरकत करत आहे. प्रतिवादी क्र. १ यांनी बेकायदेशीरपणे दावा मिळकतीत जाणे येणेच्या रस्तामध्ये दगड, माती, मुरुम टाकून रस्ता बंद केलेला होता. प्रतिवादी यांचा बेकायदेशीर दस्तांच्या आधारे दावा मिळकतीचा ताबा घेण्याचा उद्देश साध्य झाल्यास वादीच्या कायदेशीर हक्कांवर गदा येवून वादीचे पैशाचे स्वरूपात कधीही न भरून येणारे असे अपरिमीत नुकसान होण्याची शक्यता आहे. दाव्याचेकामी वादीस प्रथमदर्शनी केस असून न्यायाचा

समतोल वादीचे बाजूने आहे. प्रतिवादी क्र. १ व ३ च्या विरुद्ध मनाई दिली गेल्यास प्रतिवादी क्र. १ व ३ चे कोणतेही कायदेशीर नुकसान होणार नाही. सबब वादीस योग्य त्या न्याय हक्कांसाठी प्रस्तुतचा दावा मे. न्यायालयात दाखल करणे भाग झाले आहे.

२३. जुन्नर उपविभाग खेड (पुणे), क्र. बिशे/मंचर/१३/९१/राजगुरुनगर, दि. २१/०४/१९९२ यांच्या आदेशानुसार सदर दावा मिळकतीची मोजणी होवून हदद कायम करणे न्यायाच्या दृष्टीने उचित होणार आहे.

२४. दाव्यास कारण- प्रस्तुत दाव्यास कारण प्रतिवादी क्र. १ यांनी बेकायदेशीर कागदपत्रांच्या अधारे खरेदीखत दस्त क्र. १८४१/२०२० व १८४२/२०२० नोंदविले त्यावेळेस प्रथम घडले व त्यानंतर बेकायदेशीररित्या दुरुस्त लेख दस्त क्र. २५०८/२०२१ व २५०९/२०२१ हे नोंदविले तेव्हा पुन्हा घडले व त्यानंतर दररोज घडत आहे.

२५. दाव्याची आकारणी - वादीने प्रस्तुतचा दावा निरंतर ताकिदीसाठी, ठरावासाठी दाखल केला असून दाव्याची आकारणी करून त्यावर योग्य तो कोर्ट फी स्टॅम्प लावून दिला असे.

२६. मे. न्यायालयाचे अधिकार क्षेत्र - प्रस्तुत दाव्यातील वादी व प्रतिवादी व दावा मिळकत मे. न्यायालयाचे स्थळसिमेत येत असून सदरचा दावा दाखल करून घेवून त्यावर निर्णय देण्याचा अधिकार या मे. न्यायालयास आहे.

२७. वादीने दावा मिळकतीसंदर्भात अशा स्वरूपाचा दावा अन्य कोणत्याही न्यायालयात दाखल केलेला नाही.

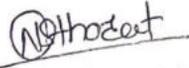
२८. प्रतिवादी क्र. ४ ते ११ यांना दाव्यात आवश्यक पक्षकार म्हणून सामील केलेले आहे. वादी यांची त्यांचे विरुद्ध कोणतीही मागणी नाही.

२९. तरी वादीची मे. न्यायालयास नम्र विनंती की,

- i. खरेदीखत दस्त क्र. १८४१/२०२० व १८४२/२०२० हे वादी यांचेवर बंधनकारक नसल्याचा ठराव करण्यात यावा.
- ii. दुरुस्तलेख दस्त क्र. २५०८/२०२१ व २५०९/२०२१ हे वादी यांचेवर बंधनकारक नसल्याचा ठराव करण्यात यावा.
- iii. मा.उपविभागिय अधिकारी उपविभाग खेड यांचे दि.२१/०४/१९९२ या आदेशानुसार दावा मिळकतीच्या हददी खुना निश्चित करण्याचा आदेश करण्यात यावा.
- iv. प्रतिवादी क्र.१ यांनी स्वतः अगर इतरांच्यामार्फत दावा मिळकतीच्या ताब्याबाबत वादी यांना हिल्लाहरकत करू नये अशी कायमची ताकीद देण्यात यावी.
- v. वर कलम iv च्या अनुषंगाने प्रतिवादी यांचे विरुध्द तूर्तातुर्त मनाईचा हुकुम करण्यात यावा.
- vi. दाव्याचा संपुर्ण खर्च वादीस प्रतिवादीकडून देण्यात यावा.
- vii. दाव्यास अनुसरून योग्य ते न्यायाचे हुकूम व्हावेत.

घोडेगाव.

दि. ०९/०३/२०२१
१२/०३/२०२२


वादी तर्फे अॅडव्होकेट

वादी क्र. १

वादी क्र. २



प्रतिज्ञालेख

आम्ही श्री.किशोर वसंत कराळे, वय- ३४ वर्षे, धंदा- शेती, भावना नर्सिंग होमच्या समोर ०२/बी ११, एकविरा दर्शन बिल्डींग, असल्फा व्हिलेज,घाटकोपर प., बारवे नगर, मुंबई ४०००८४ व श्री.अभिमन्यू बाबूराव शिंदे, वय- ७२ वर्षे, धंदा- शेती, रा.मंचर, ता.आंबेगाव, जि.पुणे ४१०५०३ सत्य प्रतिज्ञेवर कथन करतो की, दावा कलम १ ते २९ मधील सर्व मजकूर आमचे माहिती व समजुतीप्रमाणे खरा व बरोबर असून सदरचा मजकूर वाचून समजावून घेवून त्याचे सत्यतेकरीता आम्ही आमच्या सहया/ अंगठे आज रोजी घोडेगाव मुक्कामी केल्या असे.

घोडेगाव.

दि ०१/०३/२०२३

वादी क. १

वादी क. २

Shinde

SRK
Compared by



True Copy
Asst. Superident
Civil Court Ghodegaon
Tal. Ambegaon, Dist. Pune
23 JAN 2023



Application for Consent/ Authorisation

Sir,
I/We hereby apply for*

1. Consent to Establish/Operate/Renewal of consent under section 25 and 26 of the Water (Prevention & Control of Pollution) Act, 1974 as amended.
2. Consent to Establish/Operate/Renewal of consent under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981, as amended.
3. Authorization/renewal of authorization under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 in connection with my/our/existing/proposed/altered/ additional manufacturing/processing activity from the premises as per the details given below.

Consent Information

UAN No:
MPCB-CONSENT-0000169384

Application submitted on:
27-04-2023

Industry Information

Consent To:
Operate

IIN No.:

Submit to:
SRO - Pune II

Type of institution:
Industry

Industry Type:
O87 Dairy farms

Category:
Orange

Scale:
S.S.I

Location of industry/activity/etc:
Local Body

Name of Local Body:
Grampanchayat of Manchar

EC Reqd.
No

Whether construction-buildup area is more than 20,000 sq.mtr. (Existing Expansion Unit) No

General Information

1. Name, designation, office address with Telephone/Fax numbers, e-mail of the Applicant Occupier/Industry/Institution / Local Body.

Name
Mr. Sanjay Jijabhau Thorat.

Address
Gat No -123/2A , A P Manchar Near Pimpalgaon Road, Tal- Ambegaon, Dist- Pune, Manchar City,

Designation
Partner

Taluka
Ambegaon

Area
Manchar City

District
Pune

Telephone
9960027140

Fax
0

2. (a) Name and location of the industrial unit/premises for which the application is made (Give revenue Survey Number/Plot number name of Taluka and District, also telephone and fax number)

Industry name

M/s. Akash Dairy Farm

Location of Unit

Manchar City

Survey number/Plot Number

Gat no- 123/ 2A

Taluka

Ambegaon

District

Pune

(b) Details of the planning permission obtained from the local body/Town and Country Planning authority/Metropolitan Development authority/ designated Authority.

Planning permission

MSME

Planning Authority

Ministry of MSME

Name of the local body under whose jurisdiction the unit is located and Name of the licence issuing authority

Name of Local Body

Grampanchayat of Manchar

Name of the licence issuing authority

Sarpanch, Gramevak of grampanchayat Manchar

3. Names, addresses with Telephone and Fax Number of Managing Director / Managing Partner and officer responsible for matters connected with pollution control and/or Hazardous waste disposal.

Name of Managing Director

Mr. Sanjay Jijabhau Thorat.

Telephone number

9960027140

Fax number

0

Officer responsible for day to day business

Mr. Sanjay Jijabhau Thorat.

4. (a.) Are you registered Industrial unit ?

Yes

Registration number

UDYAM-MH-26-0068681

Date of registration

Jan 23, 2021

5. Gross capital investment of the unit without depreciation till the date of application (Cost of building, land, plant and machinery). (To be supported by an affidavit/undertaking on Rs 20/- stamp paper, annual report or certificate from a Chartered Accountant for proposed unit(s), give estimated figure)

Gross capital (in Lakh)	* Verified	* Terms	* Consent Fee
147.00	CA Certificate	5	75000.00

6. If the site is located near sea-shore/river bank/other water bodies/Highway, Indicate the crow fly distance and the name of the water body, if any.

Distance From	Distance(Km)	* Name
SH/NH	2.00	Nashik Pune Highway
River	10.00	Ghod
Human Habitation	0.00	--NA--
Religious Place	0.00	--NA--
Historical Place	0.00	--NA--
Creek/Sea	0.00	--NA--

6b. Enter Latitude and Longitude details of site

Latitude

19.00

Longitude

73.94

2. (a) Name and location of the industrial unit/premises for which the application is made (Give revenue Survey Number/Plot number name of Taluka and District, also telephone and fax number)

Industry name

M/s. Akash Dairy Farm

Location of Unit

Manchar City

Survey number/Plot Number

Gat no- 123/ 2A

Taluka

Ambegaon

District

Pune

(b) Details of the planning permission obtained from the local body/Town and Country Planning authority/Metropolitan Development authority/ designated Authority.

Planning permission

MSME

Planning Authority

Ministry of MSME

Name of the local body under whose jurisdiction the unit is located and Name of the licence issuing authority

Name of Local Body

Grampanchayat of Manchar

Name of the licence issuing authority

Sarpanch, Gramevak of grampanchayat Manchar

3. Names, addresses with Telephone and Fax Number of Managing Director / Managing Partner and officer responsible for matters connected with pollution control and/or Hazardous waste disposal.

Name of Managing Director

Mr. Sanjay Jijabhau Thorat.

Telephone number

9960027140

Fax number

0

Officer responsible for day to day business

Mr. Sanjay Jijabhau Thorat.

4. (a.) Are you registered Industrial unit ?

Yes

Registration number

UDYAM-MH-26-0068681

Date of registration

Jan 23, 2021

5. Gross capital investment of the unit without depreciation till the date of application (Cost of building, land, plant and machinery). (To be supported by an affidavit/undertaking on Rs. 20/- stamp paper, annual report or certificate from a Chartered Accountant for proposed unit(s), give estimated figure)

Gross capital (in Lakh)	* Verified	* Terms	* Consent Fee
147.00	CA Certificate	5	75000.00

6. If the site is located near sea-shore/river bank/other water bodies/Highway, Indicate the crow fly distance and the name of the water body, if any.

Distance From	Distance(Km)	* Name
SH/NH	2.00	Nashik Pune Highway
River	10.00	Ghod
Human Habitation	0.00	--NA--
Religious Place	0.00	--NA--
Historical Place	0.00	--NA--
Creek/Sea	0.00	--NA--

6b. Enter Latitude and Longitude details of site

Latitude

19.00

Longitude

73.94

7. Does the location satisfy the Requirements Under relevant Central/State Govt. Notification such as Coastal Regulation Zone Notification on Ecologically Fragile Area, Industrial Location policy, etc. If so, give details.

Location	Approved Industry Area	Sensitive Area	If Yes, Name Of Area	Industry Location with Reference to CRZ
NA	No	No	NA	

8. If the site is situated in notified industrial estate,

		Details
(a) Whether effluent collection, treatment and disposal system has been provided by the authority.	No	NA
(b) Will the applicant utilize the system, if provided.	No	NA
(c) If not provided, details of proposed arrangement.	NA	

9.

(a) Total plot area (in square meter)	(b) Built up area and (in square meter)	(c) Area available for the use of treated sewage/ trade effluent for gardening/irrigation. (in square meter)
3059	2750	309

10. Month and year of commissioning of the Unit.

2012-11-30

11. Number of workers and office staff

Workers	staff	Hrs. of shift	Weekly off
15	3	8	Sunday

12.

(a) Do you have a residential colony Within the premises in respect of Which the present application is Made?	No	NA	
(b) If yes, please state population staying			
Number of person staying	Water consumption	Sewage generation	Whether is STP provided?
	0	0	No
(c) Indicate its location and distance with reference to plant site.			
Number of person staying	Water consumption		
NA	0		

13. List of products and by-products Manufactured in tonnes/month, Kl/month or numbers/month with their types i.e. Dyes, drugs etc (Give figures corresponding to maximum installed production capacity)

Products Name and Quantity

Product Name	UOM	Product Name	Existing	Consented	Proposed Revision	Total	Remarks
Milk processing and dairy products (Integrated Project)	Ltr/M	Milk Pouch and lose processed milk	600000	600000	0	600000	NA

Milk processing and dairy products (Integrated Project)	Kg/M	Shrikhand	700	700	0	700	NA	242
Milk processing and dairy products (Integrated Project)	Kg/M	Ghee	500	500	0	500	NA	
Milk processing and dairy products (Integrated Project)	Kg/M	Lassi	300	300	0	300	NA	

Products Name and Quantity

Product Name	UOM	Quantity	Remarks
NA	--NA--	0	NA

14. List of raw materials and process chemicals with annual consumption corresponding to above stated production figures, in tonnes/month or kl/month or numbers/month.

Name of Raw Material	UOM	Quantity	Hazardous Waste	Hazardous Chemicals	Remarks
List Attached	--NA--	0	No	No	NA

15. Description of process of manufacture for each of the products showing input, output, quality and quantity of solid, liquid and gaseous wastes, if any from each unit process.

Enclosed

Part B : Waste Water aspects

16. Water consumption for different uses (m³/day)

Purpose	Consumption	Effluent Generation	Treatment	Remarks	Disposal	Remarks
Domestic Pourpose	1.5	1	Septic Tank & Soak Pit	NA	On Land for Gardening	NA
Water gets Polluted & Pollutants are Biodegradable	30	25	Primary + Tertiary	Auto ETP Plant Provided	On Land for Gardening	NA
Water gets Polluted, Pollutants are not Biodegradable & Toxic	0	0	--NA--	NA	--NA--	NA
Industrial Cooling, spraying in mine pits or boiler feed	0	0	--NA--	NA	--NA--	NA
Others	0					

17. Source of water supply, Name of authority granting permission if applicable and quantity permitted.

Source of water supply	Name of Local Body	Name of authority granting permission	Quantity permitted
Local Body	Grampanchayat of Manchar	Sarpancha Gramsevak of Grampanchayat Manchar	31.5

18. Quantity of waste water (effluent) generated (m³/day)

Domestic	Boiler Blowdown	Industrial	Cooling water blowdown
1	0	0	0
Process	DM Plants/Softening	Washing	Tail race discharge from
25	0	0	0

* 19. Water budget calculations accounting for difference between water consumption and effluent generated.

5.5

20. Present treatment of sewage/canteen effluent (Give sizes/capacities of treatment units)

Capacity of STP (m³/day)

1.5

Treatment unit	Size (mxm)	Retention time (hr)
Septic Tank and soak pit	1.5	6

Present treatment of trade effluent (Give sizes/capacities of treatment units) (A schematic diagram of the treatment scheme with inlet/outlet characteristics of each unit operation/process is to be provided. Include details of residue Management system (ETP sludges)

Capacity of ETP (m³/day)

30

Treatment unit	Size (mxm)	Retention time (hr)
Collection Tank-NT-FT-Primary settler- FFT-PSF-ACF-SDB-TWT	30	2

22.

(i) Are sewage and trade effluents mixed together?

No

If yes, state at which stage-Whether before, intermittently or after treatment.

NA

23. Capacity of treated effluent sump, Guard Pond if any.

Capacity of treated effluent sump (m³) NA

Effluent sump/Guard pond details No NA

If yes, state at which stage-Whether before, intermittently or after treatment. No NA

24. Mode of disposal of treated effluent With respective quantity, m³/day

(i) into stream/river (name of river)	NA	(ii) into creek/estuary (name of Creek/estuary)	NA
(iii) into sea	NA	(iv) into drain/sewer (owner of sewer)	NA
(v) On land for irrigation on owned land/ase land. Specify cropped area.	1	(vi) Connected to CETP	NA
(vii) Quantity of treated effluent reused/ recycled, m ³ /day Provide a location map of disposal arrangement indicating the outler(s) for sampling. Treated effluent reused / recycled (m ³ /day)	25		

25. (a) Quality of untreated/treated effluents (Specify pH and concentration of SS, BOD, COD and specific pollutants relevant to the industry. TDS to be reported for disposal on land or into stream/river.

Untreated Effluent

pH	8.5
SS (mg/l)	112
BOD (mg/l)	86
COD (mg/l)	240
TDS (mg/l)	950

Specific pollutant if any	Name	Value
1	NA	NA

Treated Effluent

pH	7.5
SS (mg/l)	48
BOD (mg/l)	27
COD (mg/l)	78
TDS (mg/l)	912

Specific pollutant if any	Name	Value
1	NA	NA

(b) Enclose a copy of the latest report of analysis from the laboratory approved by State Board/ Committee/Central Board/Central Government in the Ministry of Environment expected characteristics of the untreated/treated effluent

NA

26. Fuel consumption

Fuel Type	UOM	Fuel Consumption TPD/LKD	Calorific value
HSD	Ltr/Hr	25	0
Ash content	Sulphur content	Quantity	Other (specify)
0	0	1	0

Fuel Type	UOM	Fuel Consumption TPD/LKD	Calorific value
Briquettes	Kg/Day	25	0
Ash content	Sulphur content	Quantity	Other (specify)
0	0	1	0

27. (a) Details of stack (process & fuel stacks: D. G.)

(a) Stack number(s)	(b) Stack attached to	(c) Capacity	(d) Fuel Type
1	Hot water generator	NA	Briquettes
(e) Fuel quantity (Kg/hr.)	(f) Material of construction	(g) Shape (round/rectangular)	(h) Height, m (above ground level)
1.0	MS	Round	10
(i) Diameter/Size, in meters	(j) Gas quantity, Nm ³ /hr.	(k) Gas temperature °C	(l) Exit gas velocity, m/sec.
0.15	0	0	0
(m) Control equipment preceding the stack	(n) Nature of pollutants likely to present in stack gases such as Cl ₂ , Nox, Sox TPM etc.	(o) Emissions control system provided	(p) In case of D.G. Set power generation capacity in KVA

(a) Stack number(s) 1	(b) Stack attached to DG Set	(c) Capacity 125 KVA	(d) Fuel Type HSD
(e) Fuel quantity (Kg/hr.) 25	(f) Material of construction MS	(g) Shape (round/rectangular) Round	(h) Height, m (above ground level) 5
(i) Diameter/Size, in meters 0.1	(j) Gas quantity, Nm³/hr. 0	(k) Gas temperature °C 0	(l) Exit gas velocity, m/sec. 0
(m) Control equipment preceding the stack Acoustic Enclosure	(n) Nature of pollutants likely to present in stack gases such as Cl₂, Nox, Sox TPM etc. TPM, Sox, Nox	(o) Emissions control system provided Acoustic Enclosure	(p) In case of D.G. Set power generation capacity in KVA 125

27. (B) Whether any release of odoriferous compounds such as Merraptans, Phorate etc. Are coming out from any storages or process house.

NA

28. Do you have adequate facility for collection of samples of emissions in the form of port holes, platform, ladder etc. As per Central Board Publication "Emission regulations Part-III" (December, 1985)

Poart hole	Yes	Details	1
Platform	Yes	Details	1
Ladder	Yes	Details	1

29. Quality of treated flue gas emissions and process emissions. Quantity of treated flue gas emissions and process emissions.

Sr.	Stack attached to No	Parameter	Concentration mg/Nm ³	flow (Nm ³ /hr)
1	NA	NA	0	0

(Specify concentration of criteria pollutants and industry/process-specific pollutants stack wise. Enclose a copy of the latest report of analysis from the laboratory approved by State Board/Central Board/ Central Government in the Ministry of Environment & Forests. For proposed unit furnish expected characteristics of the emissions..

NA

Part - D: Hazardous Waste aspect

30. Information about Hazardous Waste Management as defined in Hazardous Waste (Management & Handling) Rules, 1989 as amended in Jan.,2000. Type/Category of Waste as per

Waste (Annually) Schedule I

Cat No	Type	Qty	UOM
35.3	35.3 Chemical sludge from waste water treatment	100	Kg/M
Max	Method of collection In House	Method of reception In House	Method of storage Gunny Bag
Method of transport CHWTSDF	Method of treatment CHWTSDF	Method of disposal Send to CHWTSDF	

Waste (Annually) Schedule II

31. Details about use of hazardous waste

258

246

Name of hazardous waste/Spent chemical	Quantity used/month	Party from whom purchased	Party to whom sold
NA	0	NA	NA

32.

a. Details about technical capability and equipments available with the applicant to handle the Hazardous Waste

NA

b. Characteristics of hazardous waste(s) Specify concentration of relevant pollutants. Enclose a copy of the latest report of analysis from the laboratory approved by State Board/Central Board/Central Govt. in the ministry of Environment & Forests. For proposed units furnish expected characteristics

CHWTSDF

33.

Copy of format of manifest/record Keeping practiced by the applicant.

NA

34.

Details of self-monitoring (source and environment system)

NA

35.

Are you using any imported hazardous waste. If yes, give details.

NA

36.

Copy of actual user Registration/certificate obtained from State Pollution Control Board/Ministry of Environment & Forests, Government of India, for use of hazardous waste.

MEPL Membership

37.

Present treatment of hazardous waste, if any (give type and capacity of treatment units)

CHWTSDF

38. Quantity of hazardous waste disposal

(i) Within factory

0

(ii) Outside the factory (specify location and enclose copies of agreement.)

0

(iii) Through sale (enclosed documentary proof and copies of agreement.)

0

(iv) Outside state/Union Territory, if yes particulars of (1 & 3) above.

0

(v) Other (Specify)

0

a. Do you have any proposals to upgrade the present system for treatment and disposal of effluent/emissions and/or hazardous waste.

NA

b. If yes, give the details with time- schedule for the implementation and approximate expenditure to be incurred on it.

NA

40.

Capital and recurring (O & M) expenditure on various aspect of environment protection such as effluent, emission, hazardous waste, solid waste, tree- plantation, monitoring, data acquisition etc. (give figures separately for items implemented/to be implemented).

Capital cost O & M of pollution control facilities is Rs. 5 Lakh per annum

41.

To which of the pollution control equipment, separate meters for recording consumption of electric energy are installed ?

All installed

42.

Which of the pollution control items are connected to D.G. Set (captive power source) to ensure their running in the event of normal power failure

All Connected

43. Nature, quantity and method of disposal of non- hazardous solid waste generated separately from the process of manufacture and waste treatment. (Give details of area/capacity available in applicant's land)

Type	Quantity	UOM	Treatment	Disposal	Other Details
NA	0	--NA--	NA	NA	NA

44. Hazardous Chemicals - Give details of Chemicals and quantities handled and Stored.

(i) Is the unit a Major Accident Hazard unit as per Mfg.Storage Import Hazardous Chemicals Rules ?

NA

(ii) Is the unit an isolated storage as defined under the MSIHC Rules ?

(iii) Indicate status of compliance of Rules 5,7,10,11,12,13 and 18 of the MSIHC Rules.

NA

(iv) Has approval of site been obtained from the concerned authority?

NA

(v) Has the unit prepared an off-site Emergency Plan? Is it updated ?

NA

(vi) Has information on imports of Chemicals been provided to the concerned authority?

NA

(vii) Does the unit possess a policy under the PLI Act?

NA

45. Brief details of tree plantation/green belt development within applicant's premises (in hectares)

Open Space Availability	Plantation Done On	Number of Trees Planted
309 Square meter	101 Square meter(33 %)	50

46.

Will be done as per MPCB guidelines

47.

(a) The applicant shall indicate whether Industry comes under Public Hearing, if so, the relevant documents such as EIA, EMP, Risk Analysis etc. shall be submitted, if so, the relevant documents enclosed shall be indicated accordingly.

NA

(b) Any other additional information that the applicants desires to give

NA

(c) Whether Environmental Statement submitted ? If submitted, give date of submission.

NA

48.

I/We further declare that the information furnished above is correct to the best of my/our knowledge.

49.

I/We hereby submit that in case of any change from what is stated in this application in respect of raw materials, products, process of manufacture and treatment and/or disposal of effluent, emission, hazardous wastes etc. In quality and quantity; a fresh application for Consent/Authorization shall be made and until the grant of fresh Consent/Authorization no change shall be made.

50.

I/We undertake to furnish any other information within one month of its being called by the Board

Yours faithfully

Signature :

Name : Mr. Sanjay Jijabhau Thorat.

Designation : Partner

Additional Information

Air Pollution

Sr No.	Air Pollution Source	Pollutants	APCS Provided	Remark
1	DG Set	TPM, Sox, Nox,	Acoustic Enclosure	Ecofriendly DG set
2	Hot Water Generator	TPM, Sox, Nox,	APC Provided	NA

Separate EM Provided No Other Emission Sources NA

Measures Proposed NA Foul Smell Coming Out No

Air Sampling Facility Details NA

D.G. Set Details

Description	Capacity(KVA)	Remarks
DG Set	125	Eco friendly DG Set

Hazardous Waste Generation

Hazardous Waste	Quantity	UOM	Treatment	Disposal	Other Details
-----------------	----------	-----	-----------	----------	---------------

CHWTSDF Details

Member of CHWTSDF

Yes

CHWTSDF Name

Mah Enviro Power Ltd,Pune

Remarks

Copy attached

Cess Details

Cess Applicable

No

Cess Paid

No

If Yes, UpTo

Jan 1 1900 12:00:00:000AM

Legal Actions

**Legal
Action
Taken****Legal Record Of Company****Legal Action Details****Remarks**

No

No

Bank Guarantee Applicable:

Annexure

Consent to Establish

Date	Capital Investment(Crs.)	Total Plot area(sq. mtrs.)	Total Built up area(sq. mtrs.)
Jan 1, 1900	0	0	0

Consent to Operate

Date	Capital Investment(Crs.)	Total Plot area(sq. mtrs.)	Total Built up area(sq. mtrs.)	CC/OC
Jan 1, 1900	0	0	0	

Application Details (Applied for Consent To Establish Expansion)

Date	Applied For	Capital Investment(Crs.)	Total Plot area(sq. mtrs.)	Total Built up area(sq. mtrs.)
Jan 1, 1900		0	0	0

Remark/Present status and violation if any

Consent To Establish

Date	Capital Investment(Crs.)
Jan 1, 1970	0
Products	Quantity(MT/A)
	0

Consent To Operate

Date	Validity	Capital Investment(Crs.)
Jan 1, 1970	Jan 1, 1900	0
Products	Quantity(MT/A)	
	0	

Application Details (Applied for Consent To Establish Expansion)

Date
Jan 1, 1970

Capital Investment(Crs.)
0 **262**

Products
Quantity(MT/A)
0

Hazardous Waste Generation Categories C to E
Waste Name
Quantity(MT/A)
0

Hazardous Waste Generation Categories C to O
Waste Name
Quantity(MT/A)
0

Hazardous Waste Generation Categories C to E(Expansion)
Waste Name
Quantity(MT/A)
0

Effluent Generation Categories C to E
Waste Name
Quantity(MT/A)
0

Effluent Generation Categories C to O
Waste Name
Quantity(MT/A)
0

Effluent Generation Categories C to E(Expansion)
Waste Name
Quantity(MT/A)
0

Remark/Present status and violation if any

263



Maharashtra Pollution Control Board

महाराष्ट्र प्रदूषण नियंत्रण मंडळ

Thank you. Your payment has been successfully received with following details.

Transaction Receipt

Transaction Status:	Success
Transaction Reference no:	YBOM1860566050
Transaction no:	TXN2304003970
Transaction On:	27-04-2023 15:33:16
Payment For:	MPCB-CONSENT-0000169384
Email:	prachiwagh2903@gmail.com
Mobile no:	9960027140
Amount:	75000.00 INR.

At.Post-Manchar,Tal.Ambegaon,Dist-Pune

Email-akashdairy@gmail.com Ph.(02133)226241

Ref No.

Date: / /20

FEASIBILITY REPORT OF WASTE TREATMENT FACILTIES

For

Auto Effluent Treatment Plant ,
For Dairy Facility Capacity 50 KLD

FOR

M/s. Akash Dairy Farm

122/2/A, Manchar,
Taluka- Ambegaon,
Dist-Pune 410503,
Maharashtra

AKASH DAIRY FARM

253

At. Post-Manchar, Tal. Ambegaon, Dist-Pune

Email-akashdairy@gmail.com Ph.(02133)226241

Ref No.

Date: / / 20

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VI	ETP FLOW DIAGRAM

AKASH DAIRY FARM

254

At.Post-Manchar,Tal.Ambegaon,Dist-Pune

Email-akashdairy@gmail.com Ph.(02133)226241

Ref No.

Date: / / 20

INTRODUCTION

We, M/s. Aakash Dairy Farm. Shop No 3 Pimpalgaon Fata, near by Bail Bazar, Manchar, Maharashtra 410503 are engaged in Dairy activity. As the regular different use of water is being converted in to effluent.

The management is being highly environment conscious, decided to install the Effluent Treatment Plant so that treated water from the unit will be environment friendly.

The installation of Effluent Treatment Plant will help in to avoid the health hazards generation due to Effluent and to recycle the treated waste water that in turn helps in keeping healthy and clean environment.

We, at conducted studies for effluent generation and the nature of the polluting agents. Following observations were made as regards the Flow and Effluent Characteristics. These were observed to be as under:-

EFFLUENT TREATMENT PLANT

The Effluent treatment plant proposed in the premises shall be a Continue process and is expected to have a capacity of 50 m³ per day.

The expected process of treatment is as follows.

The confirmed parameters of the effluent generated in the premises are as follows.

INLET PARAMETERS :

Sr. No.	Parameters	Values
1.	pH	4.5 - 10
2.	COD mg/lit	2300 - 2500
3.	BOD mg/lit	1300 - 1500
4.	Oil and grease mg/lit	13 - 15

The expected parameters of the trade effluent after the complete Effluent treatment plant are as follows.

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Ref No.

Anticipated Quality of Primary Treated Effluent:

Sr. No.	Parameters	Values
1.	pH	6.0 – 9.0
2.	COD mg/lit	< 250
3.	BOD mg/lit	< 100
4.	Oil and grease mg/lit	< 10

PROCESS DESCRIPTION

The designed Water Treatment Plant is comprised of the following unit operation system.

- 4.1 Screening – coarse & fine screening
- 4.2 Effluent Collection
- 4.3 Neutralization and Flocculation
- 4.4 Solid Settling System
- 4.5 Filtration System
- 4.6 Treated Effluent (TSE) Storage

4.1 Screening

Raw Effluent includes human waste from toilets, baths, showers, kitchens, sinks & so forth that is disposed off via sewers. So the incoming raw Effluent is strained to remove all large objects before proceeding to the treatment plant. The Effluent is led to a manual bar screen for the removal of floating coarse contaminants. A coarse screen of 10 mm is being used for this. Installed prior to Collection Tank to remove maximum possible fine particles left in the process water. *Oil & Grease* should be kept below 5 ppm by regular monitoring.

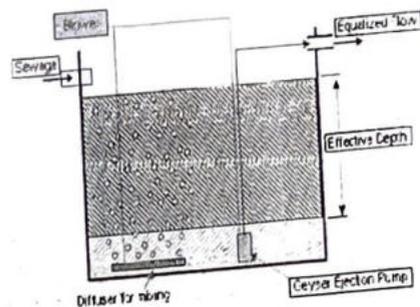
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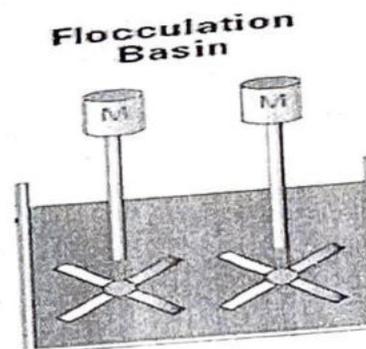
4.2 Effluent Collection Tank

Effluent after Screening flows to the Collection tank where the Effluent is stored. Collection tank is designed to have adequate volume to encounter the peak flow. The Effluent transfer pump installed transfers the Effluent from Collection tank is transferred to the Neutralization Tank at a uniform rate. A stand by pump is also installed with the system to ensure uninterrupted functioning of the system.



4.3 Neutralization & Flocculation Unit

Water from the Collection tank flows to the Neutralization & flocculation tank. Flocculent is dosed at a specific concentration & it is mixed with the water. Agitators shall be provided in the flocculation tank for proper mixing. From the flocculation tank, water flows into the settling tank.



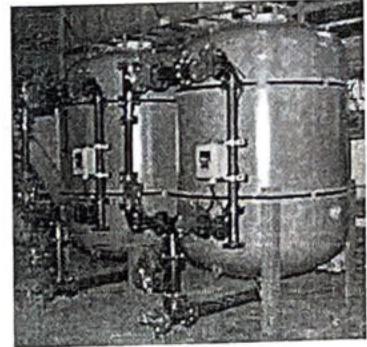
4.4 a) Tube Settling Tank

Tube settlers capture the settleable fine floc that escapes the clarification zone beneath the tube settlers and allows the larger floc to travel to the tank bottom in a more settleable form. The tube settler's channel collects solids into a compact mass which promotes the solids to slide down the tube channel.

Ref No.

4.8 Filtration System

Filtration system is installed to remove any remaining suspended solids in the treated Effluent to ensure the treated water quality to meet the discharge Standard limit set by the regulatory authorities. The System comprises Pressure Sand Filter Unit containing filtration media. The media consists of different sizes & grades of



filtration media layered one above other supported by layers of pebbles & gravels. It also features a top distribution system for dispense the incoming water uniformly throughout the cross section of sand filter & an under drain system for collecting filtered water. During operation, the system needsto be backwashed periodically using treated water to remove the accumulated suspended solids from the filter.

4.9 Treated Effluent Storage

The treated Effluent Effluent is pumped into the Treated Water Storage Tank for reuse.

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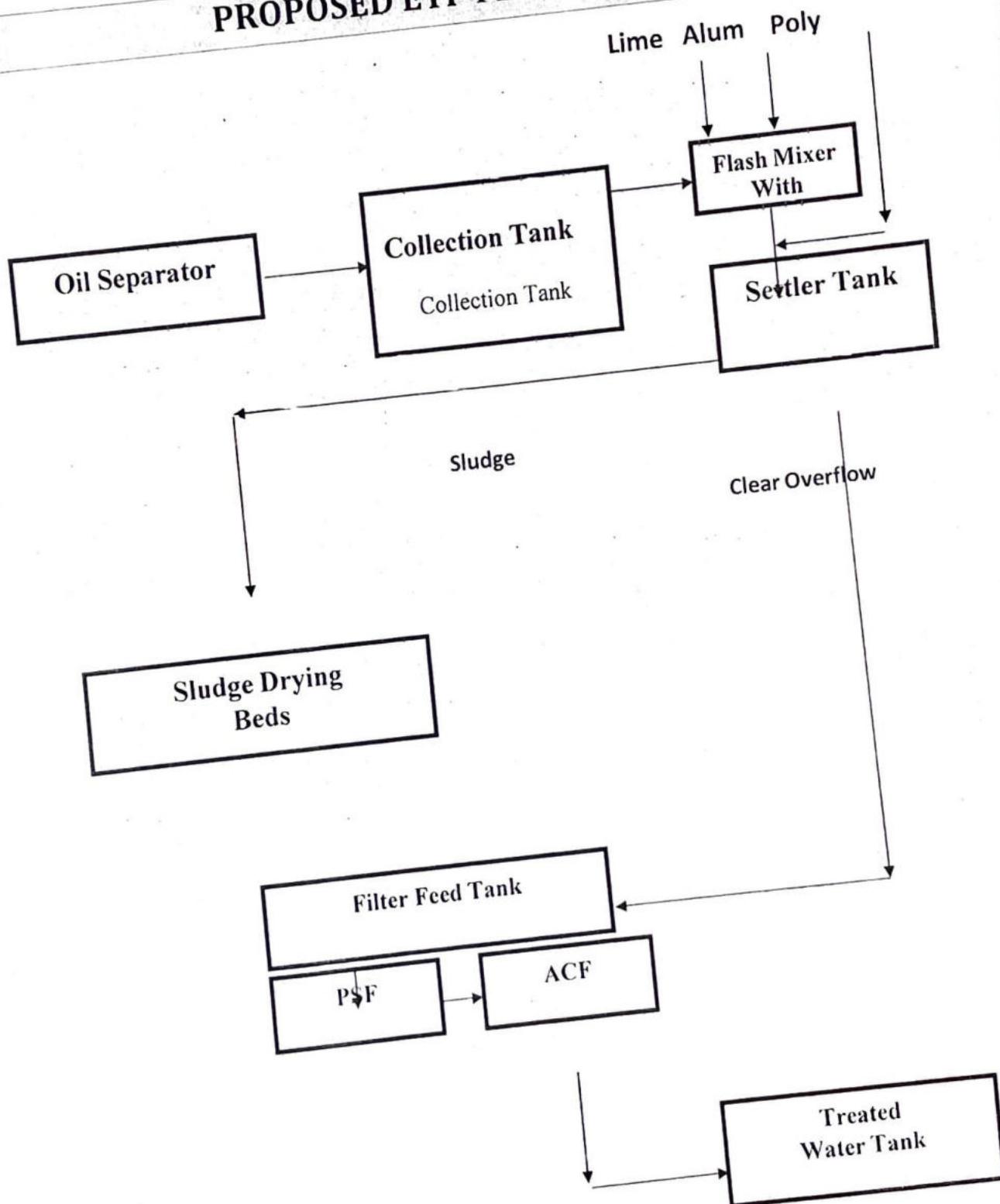
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PROPOSED ETP FLOW SHEET



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SCOPE OF SUPPLIES

Sr. no.	Particulars	Quantity
1	Effluent lifting pumps	1 no
2	Neutralization TANK	1 No
3	Flocculation Tank	1 No.
4	DAF System	1 No.
5	DAF Feed Pumps	1 Nos
6	Sludge recirculation pumps	1 no.
7	Filter pump	1 no.
8	Sand filter	1 no.
9	Carbon filter	1 no.
10	Piping and fittings	1 lot
11	Electric control panel & Cabling	1 set
12	Agitator gear motor	2 no.
13	Alkali dosing system	1 set
14	Acid dosing system	1 set
15	Poly dosing system	1 set
13	Instruments	1 lot

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Technical Specifications

Effluent Lifting Pump		
1.	Flow	5-8 m ³ /hr
2.	Head	10-12 m
3.	Power	1 hp
4.	No. of phases	3
5.	Frequency	50 hz
6.	Motor	Squirrel cage induction motor
7.	Make	Kirloskar/ Lubi/ CG
8.	Type	Single Stage, Horizontal, Centrifugal, Self-Priming, End Suction Coupled Pump.
Material of Construction		
9	Impeller	CI
10	Delivery casing	CI
11	Shaft	Carbon steel
12	Shaft sleeve	bronze

Agitator Gear Motor		
1	Make	Remi/ Sudarshan
2	Model	NZ
3	Type	Vertical
4	Mounting	Top flange mounting
5	Speed	Flash mixer – 80 rpm
6	Power rating	0.375 kw
7	Motor	Squirrel cage flame proof
Material of construction		

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8	Housing	Cast iron	Date: / / 20
9	Gear	Alloy steel	
10	Shaft	CI	
Agitator		Propeller	
11	Type	SS-304	
12	MOC		

Sludge Recirculation Pump

1.	Flow	5-8 m ³ /hr
2.	Head	10-12 m
3.	Power	1 hp
4.	No. of phases	3
5.	Frequency	50 hz
6.	Motor	Squirrel cage induction motor
7.	Make	Kirloskar/ Lubi/ CG
8.	Type	Single Stage, Horizontal, Centrifugal, Self-Priming, End Suction Coupled Pump.

Material of Construction

9	Impeller	CI
10	Delivery casing	CI
11	Shaft	Carbon steel
12	Shaft sleeve	bronze

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Ref No.

Sludge Recirculation Pump		
1.	Flow	5-8 m ³ /hr
2.	Head	10-12 m
3.	Power	1 hp
4.	No. of phases	3
5.	Frequency	50 hz
6.	Motor	Squirrel cage induction motor
7.	Make	Kirloskar/ Lubi/ CG
8.	Type	Single Stage, Horizontal, Centrifugal, Self-Priming, End Suction Coupled Pump.
Material of Construction		
9.	Impeller	CI
10.	Delivery casing	CI
11.	Shaft	Carbon steel
12.	Shaft sleeve	bronze

Filter Pump		
1.	Flow	6 m ³ /hr
2.	Head	20 m
3.	Power	2 hp
4.	No. of phases	3
5.	Frequency	50 hz
6.	Motor	Squirrel cage induction motor
7.	Make	Kirloskar
8.	Type	Single Stage, Horizontal, Centrifugal, Self-Priming, End Suction Coupled Pump.
Material of Construction		
9.	Impeller	CI
10.	Delivery casing	CI
11.	Shaft	Carbon steel
12.	Shaft sleeve	bronze

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Date: / / 20

Sand Filter		Removal of fine solids
1.	Duty	GEEPL
2.	Make	Down flow
3.	Type	2.5 m ³ /hr
4.	Flow	350 mm
5.	Vessel diameter	1650 mm
6.	Vessel height	FRP
7.	Vessel MOC	8 kg/cm ²
8.	Max. pressure	3.5/2.0 kg/cm ²
9.	Operating pressure	0.7-1.2 kg/cm ²
10.	Pressure drop across the bed	Thrice in a day for 10-15 min
11.	Frequency of back wash	Vertical cylindrical with dish ends
12.	Structure	Multi-grade sand with riverbed gravels as supporting media
13.	Media	40 mm Butterfly valve
14.	Suction discharge	Perforated sheet
15.	Strainer	

Activated Carbon Filter		Removal of odor and colour
1.	Duty	GEEPL
2.	Make	Down flow
3.	Type	2.5 m ³ /hr
4.	Flow	350 mm
5.	Vessel diameter	1650 mm
6.	Vessel height	FRP
7.	Vessel MOC	8 kg/cm ²
8.	Max. pressure	3.5/2.0 kg/cm ²
9.	Operating pressure	

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Date: / / 20

10.	Pressure drop across the bed	0.7-1.2 kg/cm ²
11.	Frequency of back wash	Thrice in a day for 10-15 min
12.	Structure	Vertical cylindrical with dish ends
13.	Media	Activated carbon with riverbed gravels as supporting media
14.	Suction discharge	40 mm multiport valve
15.	Strainer	Perforated sheet

Chlorine Dosing System

1	Make	I-dose
2	Type	Diaphragm
3	Protection category	IP 55
4	Flow	0-6 LPH @ 4.0 kg/m ²
5	Suction Condition	Negative
6	Suction discharge	1/2"
7	MOC	PP
Dosing tank		
8	MOC	LDPE
9	Type	Vertical
10	Make	Sintex

Chemical Dosing Pumps - 3 no.

1	Make	Positive metering/Equv
2	Type	Diaphragm
3	Protection category	IP 55
4	Flow	0-30 LPH @ 4.0 kg/m ²
5	Suction Condition	Negative
6	Suction discharge	1/2"

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Ref No.

7		MOC	PP	Date: / /20
Dosing tank				
8	MOC		LDPE	
9	Type		Vertical	
10	Make		Sintex	
Agitator				
11	Gear motor		Remi/Sudarshan	
12	Stirrer		Propeller	
13	MOC		SS 304	

Agitator Gear Motor		
1	Make	Remi/ Sudarshan
2	Model	NZ
3	Type	Vertical
4	Mounting	Top flange mounting
5	Speed	Flash mixer – 80 rpm
6	Power rating	0.375 kw
7	Motor	Squirrel cage flame proof
Material of construction		
8	Housing	Cast iron
9	Gear	Alloy steel
10	Shaft	SS 316
Agitator		
11	Type	Propeller
12	MOC	SS-304

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Sludge Pump		
1.	Flow	5 m ³ /hr
2.	Head	10-12 m
3.	Power	1 hp
4.	No. of phases	3
5.	Frequency	50 hz
6.	Motor	Squirrel cage induction motor
7.	Make	Kirloskar
8.	Type	Single Stage, Horizontal, Ccntrifugal, Self-Priming, End Suction Coupled Pump.
Material of Construction		
9.	Impeller	CI
10.	Delivery casing	CI
11.	Shaft	Carbon steel
12.	Shaft sleeve	bronze

ELECTRIC CONTROL PANEL

1	Starters	DOL/Star delta/VFD
2	Switchgears with appropriate rating	Siemens
3	Accessories	On/off push buttons, Indication lamp for ON, trip, RYB, energy meter, etc
4	Box	CRCA MOC with powder coating, Wall mounted
5	Door mountings	Main incomer ON/OFF switch, outgoing ON/OFF push buttons, indicators for ON/OFF, trip, RYB, meters

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IV. FAQs

Q.1. How to prime the pump?

Start and stop the pump intermittently with air cock mounted on the pump open. Repeat until no air or mixture of air and water comes out of this cock. When only water comes out from the cock, the pump is deemed to have been primed.

Q.2. What to do with dried sludge?

To be handed over to Maharashtra Enviro Power Ltd.

Q.3. When there is requirement of the carbon change in carbon media filter?

After 5000 hr working.

Q.4. When filter requires backwash?

The outlet water from filter when shows turbidity then filter requires to do Backwash by fresh water till all turbidity flushes out.

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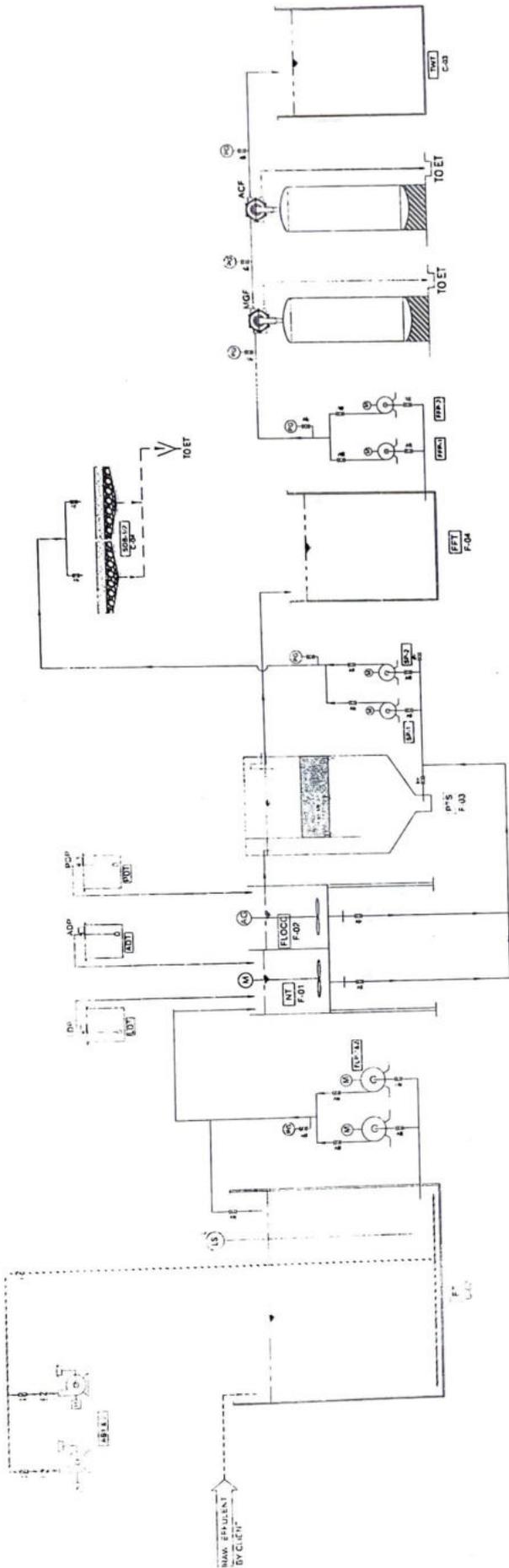
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Date: / /20

WATER BUDGET

Sr. No	Description	Input M ³ /day	Loss M ³ /day	Reason for loss	Effluent M ³ /day	Remark
1.	Process	45.00 M ³	5.00 M ³	Consumption and Evaporation	40.00 M ³ /Day	Industrial Effluent
2.	Industrial Cooling	Nil	Nil	Consumption and Evaporation	Nil	--
3.	Gardening	Nil	Nil	Consumption and Evaporation	Nil	--
Total		45.00 m ³ /Day	5.0 m ³ /Day		40.00 m ³ /Day	

Industrial Effluent - 40 CMD (Proposed ETP Plant with 50 CMD Capacity.)



PROCESS & INSTRUMENTATION DIAGRAM

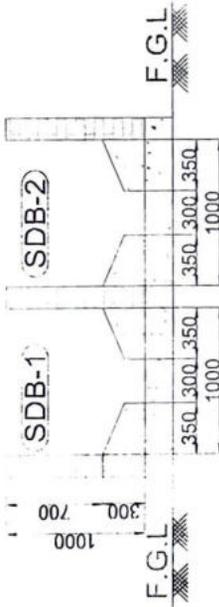
GLOBAL ENVIROTECH
 PUNE OFFICE : 513/2923 Akshay Society, ANIRUDHA, First Floor
 Sant Tukaram Nagar, PIMPRI, PUNE-411018
 Web Site: www.globalenvirotech.in

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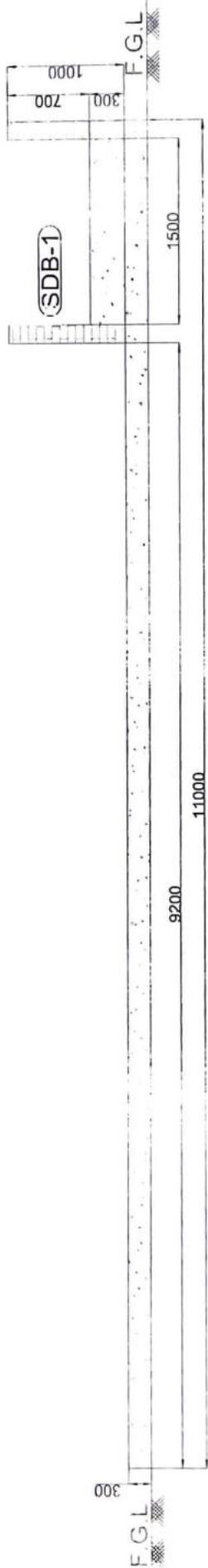
Sheet No. 1 of 1
 PROJECT: [unclear]
 CLIENT: [unclear]
 DRAWING NO: [unclear]
 SHEET NO: [unclear]

ELECTROMECHANICAL EQ. -		TANK LEGENDS:-	
SR NO	DESCRIPTION -	SR NO	DESCRIPTION :-
01	EFFLUENT LIFTING PUMP	01	EFFLUENT COLLECTION TANK
02	AGITATOR	02	NEUTRALIZATION TANK
03	SLUDGE PUMP	03	FLOCCULATION TANK
04	FILTER FEED PUMP	04	POLY DOSING TANK
05	MULTIGRADE FILTER	05	ALUM. DOSING TANK
06	ACTIVATED CARBON FILTER	07	LIME DOSING TANK
		08	SETTLING TANK
		09	FILTER FEED TANK
		10	TREATED WATER TANK

NOTE
 1. ALL DIMENSIONS ARE IN MM & ALL ELEVATIONS ARE IN M ABOVE
 2. ALL WORK SHALL BE DONE AS PER THE SPECIFICATIONS & DRAWINGS
 3. THIS DRAWING SHOWS THE GENERAL ARRANGEMENT ONLY &
 CAPITAL & DESIGN & CONSTRUCTION OF ALL STRUCTURES SHALL BE
 AS PER DESIGNER'S DRAWING.
 4. PUMP & FLOORS TO BE DECIDED BY CIVIL ENGINEER.
 5. ALL THE DIMENSIONS TO BE DECIDED BY CIVIL ENGINEER.
 6. ALL THE DIMENSIONS TO BE DECIDED BY CIVIL ENGINEER.
 7. THE ASSUMED INVERT LEVEL IS 100 MM (0.1 MTR) ABOVE THE CONCRETE
 8. ALL THE DIMENSIONS TO BE DECIDED BY CIVIL ENGINEER.



SECTION 'B-B'



SECTION 'A-A'

DO NOT SCALE THE DRAWING.
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DATE: 15/05/2018
 PROJECT NO: ENR-18-001
 DRAWING NO: ENR-18-001-01
 SHEET NO: 01 OF 01

ELECTROMECHANICAL EQ.		TANK LEGENDS.			
SR NO	DESCRIPTION	MARK	SR NO	DESCRIPTION	MARK
01	EFFLUENT LIFTING PUMP	ELP-1	01	EFFLUENT COLLECTION TANK	ECT
02	AGITATOR	AG	02	NEUTRALIZATION TANK	NT
03	SLUDGE PUMP	SP-1	03	FLOCCULATION TANK	FT
04	FILTER FEED PUMP	FFP-1	04	POLY DOSING TANK	PDT
05	FILTERPRESS	FP	05	ALUM DOSING TANK	ADT
06	MULTIGRADE FILTER	MGF	07	LIME DOSING TANK	LDT
07	ACTIVATED CARBON FILTER	ACF	08	TUBE SETTLER TANK	TS
			09	FILTER FEED TANK	FFT
			10	TREATED WATER TANK	TWT



TYPE OF ENTERPRISE

SMALL

MANUFACTURING

UDYAM REGISTRATION NUMBER

UDYAM-MH-26-0068681

NAME OF ENTERPRISE

M/S AKASH DAIRY FARM

SOCIAL CATEGORY OF
ENTREPRENEUR

General

NAME OF UNITS

SNo.	Units Name
1	M/S. AKASH DAIRY FARM

OFFICIAL ADDRESS OF
ENTERPRISE

Flat/Door/Block No.	AT POST MANCHAR	Name of Premises/ Building	AKASH DAIRY
Village/Town	MANCHAR	Block	1
Road/Street/Lane	PIMPALGAON ROAD TAL AMBEGAON	City	PUNE
State	MAHARASHTRA	District	PUNE , Pin 410503
Mobile	9921952051	Email:	tambolimayur2015@gmail.com

DATE OF INCORPORATION /
REGISTRATION OF ENTERPRISE

29/07/2004

DATE OF COMMENCEMENT OF
PRODUCTION/BUSINESS

29/07/2004

NATIONAL INDUSTRY
CLASSIFICATION CODE(S)

SNo.	NIC 2 Digit	NIC 4 Digit	NIC 5 Digit	Activity
1	10 - Manufacture of food products	1050 - Manufacture of dairy products	10501 - Manufacture of pasteurised milk whether or not in bottles/ polythene packs etc. (plain or flavoured)	Manufacturing
2	32 - Other manufacturing	3290 - Other manufacturing n.e.c.	32909 - Manufacture of other articles n.e.c.	Manufacturing

DATE OF UDYAM REGISTRATION

23/01/2021

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For any assistance, you may contact:

1. DIC PUNE
2. MSME-DI MUMBAI